papers which are not genuine So if a news item has . . .

SHRI NIREN GHOSH: Let her come and deny it.

(Interruptions)

SHRI OM MEHTA: You have said whatever you wanted to say. Now let me have my say.

DR. K. MATHEW KURIAN: Mr. D. the Prime D. Puri has confirmed that Minister has pulled up the Minister.

SHRI OM MEHTA: I have said that they should not go by something which is fictitious. In any case Prime Minister has every right to call us and if my work is not up to the standard to pull me up and say that I have done this thing wrong or I have not done this thing rightly.

SHRI NIREN GHOSH: Let her come here and say.

SHRI OM MEHTA: Well, I am saying that . .

K. MATHEW KURIAN: How DR. do we know that you will not be pulled up tomorrow for saying this?

SHRI OM MEHTA: She has every right to pull me up. At least I can say that.

SHRI NIREN GHOSH: Mr. Mehta. have you asked the Prime Minister whether it is a fictitious news?

SHRI OM MEHTA: I have already said that we should not discuss anything that is fictitious.

MR. DEPUTY CHAIRMAN: Now, the Constitution Amendment Bill.

### THE CONSTITUTION (THIRTY-FOURTH AMENDMENT) BILL, 1974

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : Sir, 1 beg 1 - - mightinet to move:

"That the Bill further to amend the Constitution of India, as passed by the Lok Sabha, be taken into consideration."

This House is fully aware of the important changes brought about in the land reform legislations passed by most of the States in the country during the past two years, and earlier too. Frequent references to the courts of law have interrup. ted the process of implementation of whatever legislations were passed. present series of legislations which being incorporated in the Bill have made some important changes in the land ceilings prevalent hitherto. The level of ceiling has been reduced; the family with husband, wife and minor children constituting it has been made the unit of application of the ceiling; exemptions from the ceiling hitherto given to many categories have been dispensed with and only a very few categories of land exempted. One of the most important features of the current series of legislations is the provision that the surplus land that will be available will be distributed mostly to landless agricultural labourers, particularly those belonging to the Scheduled Castes and the Scheduled Tribes. The rate of compensation, that is, the amount that is to be paid to the land-owners for acquisition of surplus land have been kept far below the market value of such land. I must, however, add that the present Bill does in any way seek to alter or modify any of the principles enshrined in the Constitution. It merely gives concrete expression to what has already joined upon us by the Constitution.

As hon. Members are aware, the implementation of such important measures of land reform will by no means be easy; vested interests affected by such measures are already marshalling their strength to them through various resist means not excluding recourse to the court of law. While the legislations themselves provide for barring the jurisdiction of the civil courts in respect of disputes arising from their implementation, concern has expressed all over the country during the past two years or so that as soon as the implementation of the new laws gets

[Shri Annasaheb P. Shindel under way, affected parties will rush to the court of law seeking its intervention. demanding stay orders against the implementation of the law and thereby the whole process of social changes in the agrarian sector which are long overdue. This concern found concrete expression in the recommendations of the Chief Ministers who assembled here in July, 1972 to lay down the broad framework of the national guidelines which were eventually issued by the Government of India for legislation in their light. Hon. Members know that recently the High Court of Punjab and Haryana has struck certain provisions of the Puniab (Act 10 of Land Reforms Act, 1972 1973). Certain provisions of the West Bengal land reforms law have been challenged in the Calcutta High Court. There are reports from other States too to the effect that a large number of writ petitions have been filed in the High Courts seeking their intervention and the stay of of the proceedings for implementation ceiling legislations. I need hardly emphasise the particular relevance land respecifically the land ceiling forms and legislations have in our present context of agrarian crisis. Government does consider land reform measures only as an instrument for the achievement of social iustice. Even if it were so, Government would have been entirely justified in trying to take all necessary steps to see that the implementation of such social instice measures gets the necessary constitutional protection. This argument is further reinforced today by the very sound economic justification that there exists for implementation of the ceiling legislations and land reform measures in general without which no solid foundation can be laid for productive agriculture in a more country.

This House has given its generous support to similar measures in the past when Government came forward with the Constitution (Seventeenth Amendment) Bill and (Thirty-second the Constitution Amend-And I earnestly hope that this House will again lend its unanimous

support to this Bill which is the logical successor to those I have just mentioned.

In addition to the land ceiling legislations referred to above, the Bill also seeks to include in the Ninth Schedule three more enactments, namely the Gudalur Janmam Estates (Abolition and Conversion into Ryotwari) Act, 1969, the Bihar Land Reforms (Amendment) Act, 1972 and the Bombay Tenancy and Agricultural Lands (Gujarat Amendment) Act. 1972. Even though they do not deal with land ceiling, these are part of a series of legislations which together seek to bring about reforms in Tamil Nadu, Bihar and Gujarat respectively. The Tamil Nadu Act provides for the acquisition of Janmi rights in Janmam estates in the Gudalur taluk of the Nilgiris districts and for the introduction of ryotwari settlement in such estates. The Bihar Law makes the Bihar Land Reforms Act, fully applicable retrospective effect to lands which had been acquired under the Land Acquisition Act, 1894 and made over to industrial undertakings. The result of this will be to bring all such laws under the overall purview of the land reforms policy corporated in the Bihar Land Reforms 1960. The Bombay Tenancy Agricultural Lands (Gujarat Amendment) Act, 1972 brings the tenancy law of Gujabroadly in conformity with the national policy on tenancy. Its implementation has been affected as a result of its being challenged in the High Court of Gujarat.

We have not included some of the land ceiling legislations which have heen revised or freshly enacted as these laws need further amendment. I earnestly hope that it should be possible for us to come forward with another Constitution (Amendment) Bill in the near future covering all the remaining land ceiling which could not be included in the current bill.

sure the Honourable Members I am share fully my concern to ensure that the process of implementation of the land ceiling legislations, which have already created a great deal of enthusiasm among the down-trodden landless agricultural labourers and share-croppers, will not be allowed to be interrupted or halted by vested It is not the intention of the Government of India to curb any group of individuals' fundamental rights, but it is the bounden duty of the Government to weaker sections see that these society who have for ages been exploited and have been denied their rightful dues, are given a measure of protection whereby atleast a small beginning towards giving them their rightful dues is made. While the present Bill seeks to provide protection to the legal framework of this policy. Government of India will not blind to the findings of the judiciary in regard to such flaws as may be found in any of these laws in the process their implementation. The fact that are including these laws in the Ninth Schedule will not preclude us from pectfully examining the observations of and it will be our the courts of law, endeavour to meet the objections of the courts of law to the extent possible amending some of these laws further, without in any way affecting the principles underlying these legislations. I earnestly hope that this House will give its approval Bill and help Government carry task which was undertaken forward the right at the beginning of independence in bringing about certain fundamental changes in our agrarian structure.

The question was proposed.

#### MR. DEPUTY CHAIRMAN: Mr. Mariswamy.

S. S. MARISWAMY (Tamil SHRI Nadu): Sir. I really welcome the Bill and appreciate all the sentiments expressed by the hon. Minister. But while doing so, I am reminded of a story. In a small village there was a Panchayat in Tamil Nadu Board. They met on a particular day to pass a resolution to renovate their building. The first resolution ran that the Council decided to demolish the present building and put up a new one. The second resolution was that while doing so, whatever

materials could be used for the new building might be preserved and used for the proposed building. The third resolution said that we must call for a tender for the construction of the new building and give the contract to the lowest tender. And the fourth resolution was that till all these things were done, the Panchayat Board would remain in the same building itself. So, Sir, we pass Resolutions. But when we come to implement them, we are where we were for a very long time.

If we look at the number of resolutions passed all over the country and the performance of the Government we find that nothing has been taking place. If we go by the resolutions passed in the various Assemblies by the ruling and other parties in India, India would have gone through not less than hundred revolutions by now and there would have been no trouble and the people would not clamour for a kilogram of wheat or rice or other things. But I am very sorry to say that all our statutes have remained only on paper. Nothing has percolated into action.

So. Sir, like that Panchayat passed a resolution to continue to remain in the same building, similarly, our people here trying to enlarge the ninth Schedule by adding legislations passed by the various legislatures in order to plug the loopholes so that nobody can go to the court to nullify the object of the Bill.

Sir. I would like the honourable House, through you, to know how things are happening in the country. This is what your own mouthpiece, National Herald, dated the 24th June, 1974 has to say. It says:

"Political leaders, former Rajas and zamindars and sugar mill owners have adopted various methods to circumvent the provisions of land ceiling enactments in Uttar Pradesh."

The Mangaldeo Visharad Committee report on land reforms tabled in the U.P. Assembly says that concessions for groves, roads, dairies, distilleries, trusts and [Shri S. S. Mariswamy]

'co-operative farms, have been contrived to save land from being declared surplus.

"The Committee has mentioned the following specific cases in its report:

(1) There is a 4,532 acre farm in Gopalpur village in the Mirzapur district. According to land records, the land stood in the name of 14 persons, majority of whom belong to Varanasi. The committee learnt from the district-office that ceiling was not fixed on the tenure-holders under the Ceilings Act, 1969, although each of them had surplus land in this farm."

It gives a very interesting reading. I would like the honourable House and Mr. Shinde to have a glance at this article. This article appeared in their own paper, the mouthpiece of this Government under the caption of "Big Land Holdings in U.P." written by the Lucknow correspondent of the National Herald. There is another important piece of information in the same article.

"Mr. Chandra Shekhar Prasad Singh of Allahabad had 4,522 bighas, 9 biswas and 17 biswansi of land out of which 4,522 bighas, 9 biswe and 17 biswansi were declared surplus. The Government took possession of the surplus land on November 27, 1964. But the Dayva Charitable Trust, Ramgarh, filed an objection on July 14, 1966 saying that 3.205 bighas and 16 biswe out of the surplus land had been transferred in its favour on June 19, 1959."

Only 71.43 acres of land was distributed to the landless poor. The third incident is equally interesting. Sardar Jogender Singh (Bahrich) had 2,260.60 of Bhabhangha acres of land out of 2,180.26 acres were declared surplus. About 1,095 acres of the surplus were distributed to 525 persons, and 205.05 acres were found unfit for cultivation. The remaining 880 acres of surplus land were said to be in unauthorised possession of Mr. Singh's men. This is a sad commentary on the working of our land reform legislations.

In Madras a number of Congress Ministries brought in land reforms. The ceiling was 30 acres per family, and now we have reduced it to 15 acres. Before the 30 acre ceiling was brought in important Ministers went round the country and told the people that they were bringing in legislation. This motivated people to sell their land. On the advice of some of the Congress leaders-I do not want to name them because one of them has already left this world for the heavenly abode and some others are alive but politically dead. thousand acres was converted as share of a particular sugar factory by a Congressman at the instance of the then Congress Ministers.

The gentleman gave 1,000 acres as his share to a sugar factory in that area, and this went on for a very long time. Very recently we have taken it back saying that this was a very fictitious transfer, and we have nationalised that factory.

After we brought this ceiling of 15 acres we have taken into our possession nearly two lakh acres of land, out of which, I am proud to say, we have distributed almost 75 to 80 per cent. And to whom have we distributed? We had prepared a list of priorities. Top priority is given to landless Harijans; secondly, the landless poor, irrespective of the community to which they belong; thirdly, those people who have served in the army, in the war and who are now in a helpless condition; and fourthly, if there is any land, to the backward community people, who are in the lowest rung of the ladder. So this is the modus operandi that we are having in Tamil Nadu. I am sorry I could not lay my hands on a paper-I was preserving it for a very long time-which carried an article by one Jagannathan; it Economic Times or some other paper. It was about how the Zamindari Abolition Act had been implemented in Bihar and other areas on the eastern side. It said that no Zamindar had gone out of existence in that area. Of course, he had removed the name of Raja or Zamindar, but whatever land he had in his possession before the

Act is still intact with him even to-day. So, they have passed legislation. but thev have never implemented it. That is the sorry state of affairs all over the country more so, in all the Congress-ruled States. Wherever there was a non-Congress Ministry, they had the courage and they have brought about some reform. But in the Congress ridden States, I find that nothing has happened. I do not know about Shinde's own experience about it. I will be very glad if he gives a picture that is different from what I have painted just now.

I am glad that he is enlarging the Ninth Schedule so that there may be less litigation.

SHRI U. K. LAKSHMANA GOWDA (Karnataka): One point for clarification. You have said that the Tamil Nadu Land Reforms Act could not be brought in here because the definition of 'family' in your Act differs. Can you enlighten us about it?

SHRI S. S. MARISWAMY: In the definition of family . . .

MR. DEPUTY CHAIRMAN: If you have to ask another Member, you should do so through the Chair. That is the procedurc.

SHRI S. S. MARISWAMY: Sir, I am answering him through you. There are some grounds for difference of oninion between the Central Government and our Government in the matter of definition of "family", "orchards", "gardens" and this and that. But let me assure our hon, Minister through you, Sir, that whatever is the national guideline, we will follow it. We will examine what the national guideline is and we will try to come on the same lines to join the mainstream. But if there are certain justifiable differences. I would request the hon. Minister to take them seriously into consideration, and if they are acceptable, he should try to change the mind of the rest of the States. But one thing that I assure you is that our Government does not stand for any landlord. Our Government stands for the landless poor.

I may tell you another important thing When the Congress was in power, in spite of all intensive drive for more production, etc., they could not produce more than 36 lakh tonnes of rice and about 8 lakh tonnes of coarse grains. But after our land reforms, we have not only doubled our production of rice and coarse grains, but we have also done a number of other things. But very unfortunately, because of the policy of this Government, now we are in a mess. That is because they have removed this inter-State barrier on coarse grain movement. As a result of that whatever coarse grain we have has gone to Bombay and other places with the result there is a spurt in its price and people who are accustomed to eating coarse grain have switched over to rice which is in scarcity. I do not know how the Central Government is going to help us. When the Central Government asked us to give paddy to a number of States we supplied it even to farflung States like Bengal and other places. We never said 'no'. But now as regards to their new policy they had not consulted us and if they had consulted us, we would have put levy and spared a little coarse grain and later we would have fallen in line with the Central Government's policy. All of a sudden they removed the inter-State ban and the price of coarse grain which was in the neighbourhood of Rs. 75 Rs. 80, shot up to Rs. 130; its price in other places has come down not that I want to live in isolation, not that I want my State to live in isolation, from the rest of India. But before taking any such drastic measure, in all propriety the Centre should have consulted State Governments, should have taken them into confidence. But in that they awfully failed and they have put us in a bad mess. But luckily because of the dynamic drive of our Madras Government, we are able to turn the corner and the prices are coming down. (Time bell rings) I would have liked our Government to be more liberal. But it should not be that generosity is only one-way traffic from our side. There should be some flow from your side also when we are in difficulty. Whenyou wanted, we did send to Gujarat and other places. Now when [Shri S. S. Mariswamy] we are in difficulty, you should also come to our rescue. With these words, I support the amendment and I hope that whatever the Minister has stated in his speech will be taken seriously and put into practice. I would request the Minister to see to the discrepancies which I have pointed out. They should speak only what they mean. Sir, I am quite sure, if they do so, in the whole country we will have a good time.

SHRI HARSH DEO MALAVIYA (Uttar Pradesh): Sir, while I warmly welcome this Bill I cannot help saving that this Bill is late by at least more than two decades. If I may further say, this Bill is a supreme example of how our whole administration has neglected the problem of land reforms. The very origin of our national movement came from the poverty of peasants. Gandhi, when he launched the Movement in 1921. talked of the daridranarayan. Nehru always in his life referred to the peasants, the poverty of the peasants. He said: "The wind is blowing to the villages.". But what actually happened? There was a professor, Prof. Daniel Thorner, an American Professor, who was very sympathetic to India. He died recently in Paris. He was a great student of Indian land reforms. He said that no country has passed as many land laws as have been passed in India but nowhere have the land laws been parctised in so much default as in India. Land reforms come in human history at a When particular stage. human society changes from the feudal era to a bourgeoisie democratic era, at that time the basic purpose of land reforms is to put an end to unearned incomes from land. The basic purpose is that he who does not toil, shall not get anything from the land. But in our country while in the initial years of our independence we went in for land reforms or abolition of zamindari and all that, in actual fact the object was to achieve what we call in our ancient literature kishaanaah priththvipatih, land to the tiller. That object we have failed to achieve. With all our legislations abolishing many things, we could not abolish parasites from land. Unearned income from land continues to be there and in fact it has increased.

We have been talking of land reforms as early as 1949. There was the U.P. Zamindari Abolition Committee presided over by the late Pandit Govind Ballabh Pant. In their very ponderous, able and voluminous report they pointed out that there should be ceiling upon land. Then there was the Kumarappa Agrarian Reforms Committee appointed by Dr. Rajendra Prasad when he was the President of the Congress in 1948. Shri Kumarappa, who was a great Gandhian economist, was the Chairman and this report of the Congress Agrarian Reforms Committee also suggested imposition of ceiling upon holdings.

But we have as vet failed. From 1950 to 1974 our ceiling legislations have not been fully implemented. We delayed and delayed our ceiling legislations and the landlords who would be affected by the ceiling laws began to distribute their land to their relatives, brothers, sisters, mothers, and maternal uncles. An extreme case of this type was in Bengal where a landlord distributed his land even to his horse whose name was Fatik. This was mentioned in the Bengal Assembly in February 1961, A Congress MLA pointed out that a landlord had given some land in the name of his horse. This way the land ceiling laws were completely circumvented and even today, our utter shame, bonded slavery continues. There is the Saunkhyia system of Chotta Nagpur Division in Bihar and in Surguja district in Madhya Pradesh. This is bonded slavery. The man who takes a loan of Rs. 40 or Rs. 50 from a moneylender is bonded from father to son and son to grandson. This continues. Punjab, we are told, is very prosperous and progressive from the point of view of agriculture. There was survey conducted by the Punjab Planning Board. I have got it here, but I will not take the time of the House. According to this report millions in Punjab are living below poverty line. The land survey conducted in six districts under the auspices of the National Agricultural Commission points out that more than 90 per cent of the peasants in the villages are indebted to money-lenders.

About the landless there was a survey in 1961. After that there has been no sur-There was a survey conducted by the National Sample Survey between July 1960 and June 1961. It pointed out that 12.98 percentage of rural households, are landless. Further more, we have problem villages. According to a reply in this House given in December 1973, we have 1,52,475, what are called, problem villages. cording to the definition of this term, these are difficult villages having scarcity health problems. Thus, at least 30 per cent of our villages are problem villages.

What has been the effect of our land reforms? Here is the figure. Our ceiling laws have utterly failed. Here is a report from a Planning Commission survey which savs that in Andhra Pradesh we could secure only 74,000 acres; in Assam 68,000 acres; in Bihar NIL, in Guirat 50,000 acres in Jammu and Kashmir 4,50,000 Here is a small State where they acres. started and seriously tried to implement the land legislation and they could secure about 4,50,000 acres for redistribution. But, in a big State like Bihar, the result was nil and the land reforms went by default. In U.P., Sir, they could secure about 2,41,000 acres. But their expectations were that they could secure about eight or nine lakh acres.

SHRI NAGESHWAR PRASAD SHA-HI (Uttar Pradesh): Your figures with regard to U.P. are faulty. There was no proper land reform there.

SHRI S. S. MARISWAMY: The target for U.P. was 1½ million acres.

श्री बनारसी दास (उत्तर प्रदेश): लेकिन उसका पजेशन नहीं मिला ग्रापको।

SHRI HARSH DEO MALAVIYA: have got lots of figures with me now. But I do not want to take the valuable time of the House in quoting those figures. But I agree with my friends here that whatever lands have been secured by putting ceilings have largely not been distributed of distributed to wrong people.

Furthermore, Sir, there is utter callousness on the part of the administration towards land reforms. In the Fourth Plan, the Planning Commission approved a total outlay for land reforms of Rs. 42.34 cror-But, Sir, during the entire Fourth Plan, period, the States could spend only about Rs. 19.90 crores, that is, less than 50 of what was allotted for the implementation of the land reforms by the Planning Commission.

Then, Sir, there was a census operation in 1971 and I would like the honourable Members to keep in mind the figures that I am going to quote. This census points out that the number of land-owning cultivators decreased from 52.78 per cent of the total population in 1961 to 43.34 per cent in 1971 the Αt time. the landless population increased 16.76 1961 from in to 26.33 1971. Now, there is a rough or broad estimate of the landless in our country today. The landless people number about 15 crores. Coming to the number of people having uneconomic holdings, the concept of uneconomic holding varies from State to State and if we put it at 5 acres, then at least 85 per cent of our cultivators are cultivating lands which are less than 5 acres which are uneconomic holdings and 50 per cent of our cultivators are cultivating about 2 acres and less. So, if we take into account the landless 15 crores and those who are cultivating less than two acres, that is, about 16 crores, then it can be seen that more than 50 of our cultivating population is either landless or cultivating lands which are uneconomic holdings.

Sir, the result is very obvious. now referring to the other problems. There is underemployment. There are about 36 crores of people who are illiterate. In about 96,000 villages there is no drinking It has been estimated that about water. 13,000 crores of rupees have been spent since our independence in our country side through the Community Development and other schemes. But the benefits have not reached or trickled down or percolated to the lowest ranks, but much of this money [Shri Harsh Deo Malaviva]

has been eaten up by the officers and the bureaucrats and the rich peasants.

श्री बनारसी दास : ग्रापके दल के कितने लोगो ने सीलिंग से ऊपर की सरप्लस लैंड डिक्लेयर की है ? दसरे मै ग्रापको इत्तला देना चाहता ह कि सेंटल कैंबिनेट में ऐसे मिनिस्टर्स हैं जिनके पास एक हजार एकड जमीन मेरी पर्सनल नालेज में है ।

.<sup>1.</sup> **श्री हर्षदेव मालवीय** : श्राप की बात सही हो सकती है लेकिन चार साल पहले श्राप भी इधर ही ये। उस वक्त की भी सोचिये कि जब ग्राप के हाथ मेय० पी० की लीडरी थी, 1947 से 1969 **तक,** तब ग्रापने क्या किया।

श्री बनारसी दास : हमारा जो ऐक्ट था उस को हमने इम्प्लीमेंट किया। 🌝

SHRI HARSH DEO MALAVIYA: I do not remember the exact date. But perhaps in 1961 or 1962 there was a committee presided over by Shri Jayaprakash Narair. It was a high level committee, and its Report on the Weaker Sections of the community went into the question how the various community development programmes, agricultural development programmes, etc., affected the real villagers, the weaker sections of the society. The finding of the Committee was that 90 per cent of the funds which were pumped into the villages were taken up by rich peasarts or bureaucrats and all that..... (Interruptions.). Here is a press report of the 26th Conference of the Indian Society of Agricultural Economics. There Mr. B. Sivaraman, Vice-Chairman of the National Agriculture Commission. He said "very few small farmers were benefited by the Green Revolution, because big farmers are too powerful and more influential." He went on to say...(Time bell rings) "agricultural technology is only helping the rich farmers". The whole point is this ... (Time bell rings.) Give me a few minutes more

MR. DEPUTY CHAIRMAN: Two minutes more...

SHRI HARSH DEO MALAVIYA: Sir, there was an American expert, Mr. Wolf I. Ladijinsky, a well-known name in the field of land reforms the world over. He was responsible for land reforms in Japan under General Mc Arther and abo-He was invited by the lished samurai. Planning Commission here. He conducted some survey in South India. He has stated:

"In fact, perhaps as many tenants have lost their tenancies as have been secured on the land through deliberate rather than accidentally faulty legislation.... where anti-land reform sentiment prevails, as it often does, in Indian legislatures, vague and complicated legislations generally seeded with loopholes, delays in legislative enactments, failure to inform the peasants what the law is about, enforcement officers who behave as if reforms are not meant to be enforced and refusal to enlist the support of the farmer in helping to carry out the programme, all these become the rule rather than the exception...".

He has pointed out that there are loopholes and lacunae. The faulty implementation of land reforms has led to the creation of what you call rich peasants, the Kulaks. They constitute only 7 per They are cent of the rural population. cultivators of ten acres, fifteen acres and above. These rich peasants have become the base of reaction; they are the base of Jan Sangh; they are the base of Swantantra Party; and in the present day it is they who resist the wheat take over drive. They are linked with arhtivas of village mandis, with big merchants in the cities and monopolies like the Birlas and Tatas social pyramid They constitute the Right Reaction from the village root to the metropolis. It is the biggest danger to our development, the biggest danger to progress towards a just, egalitarian social order. Therefore, I welcome this Bill. 1 would appeal to the hon. Minister, to the Government and everybody concerned to keep these defects in our land legislation in mind. In future, they have to be implemented with a strong political will. If it

is not done so, our whole economy will be in danger, our whole independence will be in danger. It has not to be taken very lightly. Therefore, Sir, I welcome this Eill, in so far as it prevents interference by the courts in the implementation of land reforms. But this is not enough. There should be a political will. There should be political decision. These land reforms must be implemented. Those who are having unearned income from land must be ended, and the principle that 'He who tills must own the land' must be made a reality. Unless this is done, we shall not be in a position to overcome the problems of our economic development.

MR. DEPUTY CHAIRMAN: The House stands adjourned till 2 p.m.

The House then adjourned for lunch at five minutes past one of the clock.

The House reassembled after lunch at one minute past two of the clock, the Vice-Chairman, (Shri Bipinpal Das) in the Chair.

श्री राजनारायण (उत्तर प्रदेश): सभापति जी, यह जो विधेयक माननीय मंत्री जी ने प्रस्तुत किया है मैं इसको देख कर इस नतीजे पर पहुंच रहा हूं कि यह सरकार इस ग्रावश्यकता को ग्रवश्य महसूस करे कि देश में एक कंस्टीट्यशनल ग्रसेम्बली भ्रवश्य बुलाई जाए, विधान निर्मात्री परिषद। श्राप देख रहे हैं कि कांस्टीट्यशन में भ्रमैण्डमेंट इतने जल्दी जल्दी हो रहे हैं कि इतने थोडे समय मे यह 34वां भ्रमैंडमेट हो रहा है। जब सरकार खुद इस बात को महसूस कर रही है कि इस कंस्टीट्यूशन में इतनी गड़बड़ी है कि बिना इसको संशोधित किए हुए इस देश की प्रगति रुकी हुई है तो मैं समझता हूं कि ग्रब काफी समय बीत गया, मतः सरकार इससे कुछ नसीहत ले स्रौर एक कंस्टीट्यूशनल ग्रसेम्बली का निर्माण करे, संविधान निर्माती परिषद बनाए ग्रौर इसमें इस देश के वे श्चच्छे लोग चुन कर आएं जो कंस्टीट्युशनल एक्सपर्ट 40RSS/74-6

हों ग्रीर सिवधान का फिर से एक नया स्वरूप खड़ा कर सके। इसमें जितनी किमया ग्रीर खामिया है सब का समावेश हो ग्रीर इस बात का भी समावेश हो कि कौन कितनी हैसियत रख सकता है जमीन के बारे में, ग्रामदनी के बारे में। इसके साथ साथ ग्रीर जितनी गड़बड़ियां है वह सब उसमें दूर कर दी जाएं।

इसके पहले भी मेने कई बार कोशिण की जबिक फडामेंटल राइटस को छीनने का संशोधन पेश हुन्ना था कि संविधान के फडामेंटल राइट्स को छीनने का संशोधन पेश हुन्ना था कि संविधान के फडामेंटल राइट्स को छीनने की कृपा सरकार न करे। हिटलर का भी इसी तरह से जर्मनी में पतन हुन्ना था जबिक उसने वह वाइमर कंस्टीट्यूशन को बता करके यह कहा था कि सरकार बाध्य होगी। हिटलर का जो आदेश होगा वह कानून माना जाएगा। हिटलर के प्रति हर नागरिक को शपथ लेनी होगी। वह हिटलर के प्रति वफादार होगा। अगर हमारे चलने-फिरने बोलने और फीडम आफ एक्सप्रैंशन पर पाबन्दी लग जाएगी तो हमारे देण में ताना-शाही की व्यवस्था हो जाएगी।

मगर इस सरकार ने, चंकि इसको ग्रपने ग्रस्तित्व की ज्यादा फिक है, न कि देश के नव-निर्माण की, इसलिए उस सुझाव को नही माना । श्राज जो संशोधन हमारे सामने आया है यह कितना अधरा है श्रीर इस संशोधन से इस देश का कितना कल्याण होगा, मैं चाहता हं कि हमारे सदत के सम्मानित सदस्य इसको ग्रन्छी तरह से देखे। पहले तो माननीय मंत्री जी से मैं यह निवेदन करूंगा भ्रीर स्रापसे विशेष तौर से कहुंगा कि इसको देखा जाये कि करीब एक दर्जन एक्ट इसमें हैं। ग्रान्ध्न प्रदेश लैंण्ड रिफार्म एक्ट, बिहार लैण्ड रिफार्म एक्ट, फिर बिहार लैण्ड रिफा**र्म** एक्ट,फिर बिहार लैण्ड रिफार्म एक्ट, गुजरात एग्रीकल्चरल लैण्ड सीलिंग एक्ट, हरियाणा सीलिंग . म्रान लैण्ड होल्डिंग एक्ट हिमाचल प्रदेश सीलिंग म्रान लैण्ड होल्डिंग एक्ट, केरल लैण्ड रिफार्म एक्ट, मध्य प्रदेश, फिर मध्य प्रदेश, मैसूर लैण्ड रिफार्म एक्ट, पजाब, राजस्थान, गुडालूर, वैस्ट बंगाल, फिर वैस्ट बंगाल ग्रौर फिर वेस्ट बंगाल। इसके

## [श्री राजनारायण]

श्रलावा बम्बई उड़ीसा, ग्रौर विपुरा भी है। इतने सारे एक्ट हैं। यह मरकार कहती है कि ग्रब संवि-धान में संशोधन कर दो ताकि इन एक्टों के बारे में कोई बात कहने के लिए कोई भी ग्रदालतों में न जा पाये! मैं पूछना चाहता हं कि क्या किसी ने इन सारे एक्टों को पढ़ा है? ईमानदारी से कहिये, इस सदन में इतने सम्मानित सदस्य बैठे है क्या किसी ने इन सारे एक्टों को पढ़ा है ? मैं समझता हं कि कोई भी इतने एक्टों को नहीं पढ़े हैं। ऐसी हालत में यह सरकार कहती है कि संविधान में इतना बड़ा संशोधन कर दो ताकि इन एक्टों के संबंध में ग्रदालत में कभी कोई बात जान पाये। मैं चाहता हं कि ग्रगर सरकार सदस्यों के सही भाव जानना चाहती है तो भ्राज इस पर विचार करना स्थगित कर दे। इसके बाद हर जगह के एक्टों को पढ़ा जाय भ्रौर उनका विवेचन किया जाय भ्रौर यह देखा जाय कि उनसे जन-कल्याण कितनी दूर तक हो सकता है।

श्रीमन् श्राप देख रहे हैं कि राजस्थान ग्रौर मध्य प्रदेश में जोशी की ग्रीर सेठी की सरकारे भी हिल गई । सेठी में यह हिम्मत नही पडी कि जो लेजिस्लेशन वह लाना चाहते लेजिस्लेशन ला पाये क्योकि कांग्रेस पार्टी के बहमत सदस्यों ने उस लेजिस्लेशन के बारे में ग्रपनी ग्रसहमति व्यक्त कर दी। यहां पर भी मंत्री जी जो यह काम कर रहे हैं जिस के बारे में सदन के सम्मानित सदस्य ग्रंधकार में हैं, मैं चाहता हं कि उसको म्राज स्थगित कर दिया जाय। कुछ लोग कुछ एक्टों को पढ़े होंगे भ्रौर ज्यादातर ने म्रपने प्रदेशों से संबंधित एक्ट पढे होंगे। मैं उत्तर प्रदेश से भाता हं श्रौर इस बात का हमें जरूर गर्व है कि उत्तर प्रदेश में सबसे पहले जमींदारी एबोलिशन एक्ट बना। उस समय वहां पर ग्राचार्य नरेन्द्र देव, डा० लोहिया तथा कांग्रेस के श्री सम्पूर्णानन्द म्रादिये तमाम लोग थे। उत्तर प्रदेश में लैण्ड एवोल्युशन एक्ट सबसे पहले बना ग्रीर वहां पर यह एक्ट कामयाब भी ग्रवश्य हुग्रा, मगर सीलिंग एक्ट में बहुत दूर तक हम नही जा पाये । श्रभी उत्तर प्रदेश के सीलिंग एक्ट में कितनी गड़बडियां हुई हैं उसके बारे में श्री मगल देव विशारद जो पहले हमारे ही दल में थे और जिनको अपनी तरफ से हमने मंद्रि-परिषद में स्थान दिलवाया था, मगर वे बाद में सरक गये, उनकी कमेटी की एक रपट आई। उनकी रपट के कुछ हिस्से जो नेगनल हेराल्ड जोकि कांग्रेस का पेपर है, विशेष-तौर पर प्रधान मती का ग्रखबार है, उसमे आई थी, उस रपट के कुछ खास खास हिस्से मैं पहुंगा —

"Shri Mangal Dev Visharad Committee Report on Land Reforms, tabled in the U.P. Assembly says that concessions for grass-raising, dairies, distilleries and co-operative farms have been contrived to save land from being declared surplus."

...यह कांग्रेस की है, यह कांग्रेस के कमेटी की रपट है कि सीलिंग से जो जमीन बचती, वह क्यों नही बची ? एक तो छोड़ गया बाप के नाम पर, एक छोड़ गया ट्स्ट के नाम पर, एक छोड गया कोम्रापरेटिव के नाम पर. एक छोड गया कुक्कूट पालन के नाम पर, मेकेनाइज्ड फार्म के नाम पर - कुछ किसी नाम पर, कुछ किसी नाम पर। तो इस तरह से किसी के नाम पर छोड दिया तो बचेगा क्या? जिस लैंड सीलिंग एक्ट के अन्दर इतनी गंजायश है कि कहीं से कहीं लैंड उठा कर फेंक दिया जाए तो उसका बनेगा क्या मेरी ग्रपनी जानकारी है, श्रीमन्, ग्राज से 20 साल पहले बड़े-बड़े ताल्लुकेदार, बड़े-बड़े पुराने जमीदार जो जमीन काश्त करते थे। जब सीलिंग ऐक्ट स्राया, रात के रात 100 एकड़ जमीन में बाग लग गया है। उन्हें कैसे निकालोगे ?

श्री चक्रपाणि शुक्ल (उत्तर प्रदेश): रात भर में लग भी गए?

श्री राजनारायण: हां, कहीं से पेड़ ले श्राए. लगा दिया, वह बाग हो गया। श्राप ईमानदारी के साथ शिन्दे साहब बताएं कि क्या इस बेहूदा ढंग से जो कानून हुआ है उसको संविधान में संशोधन करके उसको पुष्ट कर दें कि उसके बारे में कोई मामला श्रदालत में जाएगा ही नहीं? मैं तो इन एक्टों को पढ़ा ही नही हं। मैं चाहता हं कि हमारी भावी पीडी यह न कहे कि तुम भी उस समय राज्य सभा में थे तुमने विरोध क्यों नहीं किया? इसलिए मैं सजेशन देता हूं कि ग्राज इस पर सदस्यों को मजबर करके बहस न करायी जाए, हर राज्य के हर ऐक्ट को, जिसको यह सरकार चाहती है कि संविधान में संशोधन करके उसकी पृष्टि कर दी जाए, उसको पढने का लोगो को मौका दिया जाए क्योंकि जब इतने दिनों तक सन 1946 से जब से कांग्रेस की सरकार राज्यों में बनी है तब से लेकर ग्राज 1974-करीब 28 माल हो गए-जब इतना समय व्यतीत हो गया, जो ग्राज इस तरह का कानन पास करने से पहले सदस्यों को ममझ लेने दें, ऐक्टों की वारीकियों को, खुबियो को, खामियों को ग्रच्छी तरह से सोच लेने दे। जैसा हमारे मित्र हर्ष देव मालवीय जी ने कहा, यह बहुत ही महत्वपूर्ण संशोधन होगा ; तो अगर महत्वपूर्ण संशोधन होना है तो इसको इतने हल्के तरीके से पास कराने की कोशिश सरकार न करे।

श्रीमन्, ग्रब मैं इस पर ग्रा रहा हूं:

The Committee has mentioned following specific cases in its Report. There is a 4,532 acre farm in Gopalpur village in Mirzapur District.

ग्रब इस फार्म की जानकारी हमको भी है. इस फार्म की जानकारी जो उत्तर प्रदेश के होगे, कांग्रेस पार्टी में, उन सबों को होगी । हमारे मित्र बनारसी दास जी यहां से चले गए, जब इस फार्म के बारे में हमने सबसे पहले सवाल उठाया था तब बनारसी दास जी कोग्रापरेटिव के मिनिस्टर थ मगर बीच में बनारसी दास जी स्त्रौर जिनके संबंधियों के ये फार्म हैं, उस मिनिस्टर से यह गठबंघन हो गया तो बनारसी दास जी ने हमारी सही रिपोर्ट को दबवा दिया। उन्होंने, जो डाइरेक्टर थे कोग्रापरेटिव के, उनसे उचित कार्यवाही नहीं कराने दिया जब कि तमाम लोगों ने, तमाम कोग्रापरेटिव के ग्रफसरों ने कहा था कि खेती के लिए जो यह फार्म बनवाया गया है इस फार्म पर 

श्री महावीर त्यागी (उत्तर प्रदेश): किसका फार्म है ?

श्री राजनारायण: अरे फार्म है कमलापति जी के लड़कों का। आगे देखा जाए:

According to the Committee it seems that the farm was one unit benefiting only one family. Apparently, names of persons in many districts of U.P., Bihar and Nepal had been registered as cotenure holders to circumvent the sale. Mr. Surjeet Singh, Mr. Surrinder Singh, Mr. Dileep Singh are the main members of the Majithia family, the notorious Majithia family.

हमारे साथी ग्रीर हमारे मिल्ल हैं श्री नागेश्वर शाही जो अब वहां कांग्रेस में, चंकि समाजवादी समाज की स्थापना हो गई, चले गए। वे इसके बारे में जानते हैं। 1857 में जब इस देश में प्रथम कान्ति हुई थी, तो इन्होंने वहां की जनता पर भ्रंग्रेजों के साथ मिलकर गोली चलाई थी। उस फार्म के किसानों ने कई बार संघर्ष किया। हमारे साथ श्री नागेश्वर शाही भी थे, लेकिन समय बदलते देर नहीं लगती है। मजीठिया ने हमारे कितने ही साथियो को कत्ल करवा दिया, की जनता को कत्ल करवा दिया श्रीर ग्राज इन्दिरा गान्धी की सरकार की छत्नछाया में मजीठिया का फार्म फलफुल रहा है ग्रीर जो चारों तरफ कूकर्म फैला रहे हैं । भ्रगर इस सदन के माननीय सदस्य दूसरे राज्य के बारे में न जानते होंगे, तो वे गोरखपुर चले जायं भ्रौर वहां पर इस फार्म के ग्रीर उसमें जो किसान रहते हैं उनकी दुर्दशा की

श्रीमन इसके साथ-साथ आगे नाम ग्राता है श्री दिनेश सिंह का, जो प्रतापगढ़ में कालाकाकर के रहने वाले हैं।

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Shri Dinesh Singh of Pratapgarh a holding of 700 acres out of which 500 acres were exempted mostly for groves.

# [श्री राजनारायण]

Mr. Chandra Shekher Prasad Sinha of Allahabad had 4,522 bighas, 9 biswa and 17 biswansi of land out of which 4,522 bighas, 9 biswa and 17 biswansi were declared surplus. Government took possession of the surplus land on November 27, 1964. But the Dayya Charitable Trust filed an objection on July 14, 1966 saying that 3,205 bighas, 16 biswa out of the surplus land had been transferred in its favour on June 1959.

ीपा अधिकास

भ्रब वह जमीन उनको मिल गई है।

उप-समान्यक (श्री विपिन पाल दास) : ग्रब ग्राप समाप्त कीजिये।

श्री राजनारायण: श्रीमन्, हम दोहरा नहीं रहे हैं। यह तो विधेयक है ग्रौर हमने पहिले ही निवेदन कर दिया था कि यह कोई रिजोल्यूशन नहीं है जिसमें 15 मिनट में ग्रपना भाषण खत्म करना होता है।

THE VICE-CHAIRMAN (SHRI BIPIN-PAL DAS): But you will be late for your meeting.

श्री राजनारायण: हमारी जो मीटिंग है, वह
3 बजे से हैं। सरदार जोगेन्द्र सिंह जो गवर्नर
हैं वे कभी उड़ीसा जाते हैं, कभी राजस्थान जाते
हैं श्रीर श्रव उसके बाद कही श्रीर जायेंगे।
Sardar Joginder Singh of Bahraich had
2,260.60 acres of land out of which
2,180.26 acres were declared surplus.
About 1,095 acres of the surplus land
were distributed to 525 persons and the
remaining 880 acres of surplus land were
said to be in unauthorised possession of
Mr. Singh's men.

उन्होंने तमाम जमीन अपने मामा, नाना, ससुर, दामाद, इन तमाम नामों से ले ली है और आज यही आपके राज्यपाल बने वैठे हैं। यही आपके नेता हैं। जब वे गोरखपुर में जायेंगे तो उनके लिए सरकारी कर्मवारी और दूसरे लोग स्टेशन पर खड़े होंगे। क्या इस सरकार की इज्जत है ? मंत्री जी बतलायें कि यह बात आगे कैसे चलेगी?

श्री उदय सिहभदरी, ये भी राज्यपाल थे, ग्रीर इनके पास 994 एकड़ जमीन थी। ग्राज वे इस ससार में नहीं है। इनका खानदान कांग्रेसी था ग्रीर ग्राज भी काग्रेसी है।

इसी तरह से श्री राघवेन्द्र प्रताप सिह जी थे. जो ग्रब मर चुके हैं।

### (Interruptions)

श्री यादवेन्द्र सिंह कांग्रेस के मिनिस्टर रह चुके है ग्रौर ग्रब वे कांग्रेस मे ए० ग्राई० सी० सी० के मेम्बर है।

जप-सभाध्यक्ष (श्री विपिनपाल दास) : ग्रब ग्राप समाप्त कीजिये।

श्री राजनारायण: हम चाहते है कि यह सरकार ही समाप्त हो जो इस देश की शोभा को समाप्त कर रही है। हम मंत्री जी से पूछना चाहते हैं कि हम उत्तर प्रदेश से स्राते हैं और हम स्रापको जो उत्तर प्रदेश की स्थिति है, वह बतलाते हैं।

संसदीय कार्य विभाग तथा निर्माण ग्रौर ग्रावास मंत्रालय में राज्य मंत्री (श्री ग्रोम मेहता) : श्री यादवेन्द्र सिंह तो महाराजा पटियाला थे, वे तो मर चुके हैं।

श्री राजनारायण: तुलसीदास जी कह गए हैं—

"मूरख हृदय न चेत जो गृह मिलें विरित सम,
फूलें-फर्लाह न बैंत जदिप सुधा बरसे सिलत ।"

भाई श्रोम् मेहता की मैं इज्जत करता हूं, मगर
उनकी बुद्धि का कायल नहीं हूं, उनकी शकल का
कायल हं, बुद्धि का कायल नहीं हं।

श्री ग्रोम मेहताः किसी के तो कायल हो ।

श्री राजनारायण: मैं चाहूंगा कि माननीय मंत्री जी उत्तर प्रदेश की जो दयनीय स्थिति है उससे अवगत हो जाएं। श्रीमन, आज उत्तर प्रदेश में आबादी की क्या स्थिति है। चूंकि माननीय मंत्री जी महाराष्ट्र से आते हैं, वे महाराष्ट्र के मुख्य मंत्री की स्थिति तो जानते ही होंगे कि उनकी स्थिति क्या है, उनके पास कितनी जमीन है,

उनका कितना फार्म है, उनके पास इतनी ज़मीन कैसे गई। उत्तर प्रदेश में जनसंख्या का घनत्व 300 व्यक्ति प्रति वर्ग किलोमीटर है जब भारत का ग्रौसत 82 व्यक्ति प्रति वर्ग किलोमीटर है इससे भी श्रागे ग्रगर उत्तर प्रदेश के केवल पूर्वी जिलों को लें, बस्ती मे, गोरखपुर में, देवरिया मे, भ्राजमगढ़ में श्राबादी का घनत्व 700 व्यक्ति प्रति वर्ग किलोमीटर हो जायगा, मगर सारे सुबे का ग्रौमत 300 के करीब है। उनके पास जमीन की स्थिति क्या है, वे क्या खाएंगे, कहा रहेंगे, कैसे उनकी स्थित सुधरेगी, यह मैं थोड़े में ग्रपको बताना चाहता हूं। ढाई एकड़ से कम 51.3 प्रतिशत जोते है और उनके पास कूल जमीन है, 13 प्रतिशत । ढाई से लेकर साढे 7 एकड़ वाली 33.6 प्रतिशत जोतें हैं स्रौर उनके पास जमीन है 33,5 परसेट। बड़ी जोतें कुल 15 फीसदी हैं ग्रीर उनके पास जमीन है 51.5 प्रतिशत।

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इससे स्पष्ट है कि 15 फीनदी किनानीं के पास 51 फीसदी जमीन है स्रौर 51 फीसदी किमान के पास 13 परमेंट जमीन है। ग्रमी भी ये जो मगरमच्छ है, घड़ियाल हैं ये चार-चार हजार, पांच-पाच हजार एकड़ जमीन रखे हुए है। क्या इस विधेयक के बन जाने से इस स्थिति में कोई तबदीली ग्राएगी। मैं जानना चाहना हुं श्राज श्री शिन्दे साहबंसे कि अगर संविधान में यह संशोबन हो जाता है तो इस मंशोधन के हो जाने मात्र से उत्तर प्रदेश को दयनीय स्थिति वाले ग्रौर धनाभाव की ग्रवस्था मे जीवन व्यतीत करने वाले किसानों की जिन्दगी में क्या उत्थान होगा ? यह हमें ममझाया जाय। मै इस विधेयक का विरोध तो नहीं करूगा, मगर मैं माननीय मंत्री जी को सुझात जहर दूंगा। माननीय मंत्री जी अपने भाषण में कह गए "नेशनल पोलिमी''। मैं जानना चाहुंगा कि जमीन के बारे मे सरकार की क्या राष्ट्रीय नीति है। स्राज तक यह कोई बता नहीं पाया है, न जान पाया है। ग्रपने भाषण में जब इन्होंने कहा कि राष्ट्रीय पोलिसी हमने तय कर ली तब हमारे लिए जरूरी हो गया कि इस

प्रकार से से सविधान में सशोधन लाया जाय राष्ट्रीय पौलिसी क्या है? यह सरकार पूंजीपति को गोद में सो रही है, यह सरकार धन-कुबेरों की चेरी है। जब सरकार धन-पश्रग्नों की चेरी बनेगी, पुंजीपतियों के पालने में सोएगी। **ग्रौर** धन-पशुग्रों का चारा बनेगी तो छोटे-छोटे किसानों का उत्पान नहीं कर सकती। ग्राप जब तक बे जमीन वाले को जमीन नहीं दे सकते, बे-घेर वाले को घर नहीं दे सकते--महोदय, उस समय ग्राप हमारी पार्टी के जनरल सेकटरी थे—हम लोग, ग्राप जानते हैं, नारे लगाते थे 20 बीघा जमीन स्रौर एक गाय। वीस बीघा, एक गाय, हर प्रादमी को जोत की जमीन दी जाय, यह नारा कितने दिनों लोगो ने लगाया। मैं जानना चाहता हू कि क्या सरकार की कोई ऐसी पालिसी है कि जो खेती करता हो उन सबके लिए ऐसी व्यवस्था की जाए कि बीस बीघा और एक गाय उन सब को मिल जाय। ऐसी उसके पास कोई नही है। तो फिर मरकार की राष्ट्रीय पानिसी क्या है ?

THE VICE-CHAIRMAN (SHRI BIPIN-PAL DAS): I am calling the next speaker.

श्री राजनारायण: मैं फौरन ही खत्म कर रहा हूं। तो मैं इतना ही चाहता हूं कि मरकार इस बात को ग्रन्छी तरह से सोचे, समझे ग्रीर विचारे ग्रौर जो यह प्राविजो एक्सेप्शन्स हैं, जो ये भ्रपत्राद हैं जिनके तहत ग्राज तमाम सरप्लस जमीन को पहले के मालिकों ने ग्रपने लोगों में बाट रखा है, छिपा रखा है, **ग्रौर** एसा कर के जिन्होंने जनता के सा**थ** धोखा किया है, जनता के साथ गद्दारी की है, चाहे वह राजा रामगढ़ हों या राजा दिनेश सिंह कालाकांकर के हों ग्रीर चाहे वह सिंह मजीठिया हों भ्रौर चाहे वह टामस डिक हैनरी हों, हम को उम से मतलब नहीं, लेकिन मै चाहता हूं कि ग्रगर सरकार ईमानदार है तो पहले कांग्रस पार्टी के ग्रंदर जो भृमिपति हैं उनकी भूमि को लेकर वहां के भूमि-

[श्री राजनारायस]

हीनों में, हरिजनों में, गरीबों में बांटे जिससे कि देश का निर्माण हो। चूंकि हम को जल्दी जाना है इस लिए ग्राप से छुट्टी ले कर जा रहा हूं।

श्री बनारसी दास: श्रीमन्, मैं मौजूद नही था, लेकिन श्रापने यह श्रारोप लगाया कि जब मैं कोग्रापरेटिव मिनिस्टर था तो मिर्जापुर में श्री लोकपति त्रिपाठी जो श्री कमलापित द्रिपाठी के पुत्त हैं वह एक बड़ी फार्म के मैनेजिंग डाइ-रेक्टर थे श्रीर मैंने उस कोग्रापरेटिव फार्म की जांच को दबा दिया। यह बात गलत है । मैंने तो उसकी जांच का श्रार्डर दिया, लेकिन पहली अप्रैल, 1967 को जब श्री राजनारायण जी की एस०बी०डी० सरकार श्री चरण सिंह जी के नेतृत्व मे श्रा गयी श्रीर उनके सहयोगी श्री गगाभगत सिंह जो कोश्रापरेटिव मिनिस्टर थे, तब श्राप ने उसको दिया । मैंने तो उस की जांच का श्रार्डर दिया था।

श्री राज नारायण : मैं बनारसी दास जी का बड़ा श्राभारी हूं कि उन्होंने श्रपना स्पष्टीकरण कर दिया। मैं चाहूंगा कि आप उनके स्पष्टी-करण को सब लोगों को विदित करा दें, मगर यह बात सही है कि...

THE VICE-CHAIRMAN (SHRI BIPIN-PAL DAS): That will come in the proceedings.

श्री राजनारायण: बनारसी दास जी जो कहते हैं कि उन्होंने जांच का आर्डर दिया तो हमने कियानों को लेकर जबरदस्ती उस पर कब्जा कर लिया और हम ने किसानों से उस जमीन को जुतवा दिया, बुवा दिया। मगर वहां के जो जिले के अफसर थे वह वहां आये और डाइरेक्टर जो थे कोआपरेटिव के, उन्होंने हम को बताया कि मिनिस्टर साहव इसको नहीं मान रहे है। वह तो हमारी मदद करना चाहते थे। उन्होंने कहा कि मिनिस्टर साहव नहीं चाहते हैं कि यह फाम तोड़ा जाय। (Interruptions) जिस परएज के लिए जमीन ली गयी है वह पूरा नहीं हो रहा है तो

उस कोग्रापरेटिव को तोड़ दिया जाना ची।हए था । बनारसी दास जी चहिते होते तो एक मिनट में वह फार्म टूट गया होता। बनारसी दास जी चाहेंगे तो मैं वह फाइल सदन में पेश कर दूंगा।

SHRI D. P. SINGH (Bihar): Mr. Vice-Chairman, Sir, I rise to welcome Bill which is a long-awaited measure, long long overdue. When the Constitution came in 1950 it was the intention of the Constitution-makers that the land reform legislations in the various States shall be kept out of the purview of Chapter III of the Constitution. That was the intention and that was how the Constitution-makers undersood it that once it enjoyed immunity from article 31 then no other article shall be able to hit the provisions and it is to that effect that article 31(4) and article 31(6) were directly made a part of the Constitution and in terms it was said that if a legislation has been pending at the time of the commencement of the Constitution then nothing in Part III shall be deemed to abrogate the rights therein. Sir, in spite of it when the matter came up for examination before the courts it was found that the immunity given by article 31 was of no avail and the courts came in to strike down the various legislations on the ground of article 14.

This was the legal ingenuity that was evolved. The worst sinners. of course, have been the igenious people from my own State and the State of U.P. There it was said. All right. Even if it is not hit under article 31 on the ground of compensation, because you are giving a graded compensation the right of equality before the courts in getting compensation affected. Those Acts were struck with the aid of article 14. It was to iterate the intention of the Constitutionmakers that the first amendment of the Constitution was made and for the first time articles 31A and 31B were introduced. It is that very thing that we are doing today by including the various measures under the Schedules of articles 31A and 31B. We found that even though the first

amendment was made, when the matter went before courts, again difficulties arose. This time it was not only on the ground of article 14, but in the bank's case the aid of article 19 was also invoked. famous judgment in the Kochunni case came and it said that it is not enough that it has the immunity of the Constitution under one part. It has to be tested on the ground of various provisions of the Constitution. Therefore, with the aid of that judgment article 14 was again applied. Not only that, Article 19 was also invoked. Now, Sir, with the aid of those judgments a variety of problems arose in the southern States particularly. In the courts it was found possible to strike down a legislation on the ground of the interpretation that the particular legislation question is not an agrarian reform. Not only this. For instance, the plantation law in Kerala was struck down on the ground that this was not an agrarian reform. The Forest Act case in Kerala, now happily settled by the Supreme Court, had same vicissitude. It was struck down as not being a land reform. The logic of the argument was later on extended to the definition of 'family'. That has been a burning problem in the courts. It is all right for Mr. Rajnarain or any hon. Members to accuse this party of delay in the implementation of the various laws, but a party which is sensitive to the rights of the people, a party which believes in the democratic framework, which likes to respect the rights of the people cannot ride rough shod over them. The problems that are arising are matters of significance. Now, in the matter of definition of family, for instance, it is very pertinent to ask in the case of people governed by the Mitakshara law, what about a minor child? When you define a family, what do you mean by it? Is the right of a minor going to be excluded? Now, the Mitakshara law goes so far as to give the right to a child in the womb. Now, a child which is not a major is capable of partitioning the family property and getting his own share. Does he constitute a family by himself and, by legislation, can his rights be entirely taken away? Now, what are the

rights of the widows? Suppose a person has left two widows, what kind of family do they constitute? Are they independent families? Are they independent members? Problems of this type arose. For instance, suppose a man has two wives. Now, suppose there is a man, his wife three children. But what about the second wife? These are some of the problems, thorny problems, which have been engaging the attention of the courts, and ingenious minds have been trying to evolve ways and means so that the rights of the people are not put in jeopardy and so on and so forth. And that accounts for the delay all these years. It is only now-if the hon. Members and this House pleased to pass this legislation by putting it in article 31A and in the Schedule article 31B-that a genuine attempt can henceforth be made. It is easy to forget the whole history of the past. I know, hon. Members here in the House or outside have been voicing their opinions the problems of food production. a time views have been aired in this House itself and also outside that production is likely to go down if these laws implemented, and powerful opinion at that. Now that this legislation is coming up, it is possible—and it is expected—that the various controversies will be set at rest, and whatever little problems do they will be taken care of in the process of implementation. I am not sure this legislation is the last word. Problems creep up, problems will come up touching the fundamental rights of the individuals, born or in the womb. depends upon what view the court takes. I agree with the hon. Member that this is not the final thing, that problems likely to arise because the human mind is a thinking mind. And if problems do come probably the hon. Minister will have come and seek the sanction of this House once more. But at the moment, whatever problems are arising broadly-the difficulties in the way of lowering the land ceilings and the difficulties in the way of making more lands available so that an adequate distribution can be made-this legislation goes a long way in solving them.

[Shri D. P. Singh]

And there are numerous examples. Mr. Rajnarain has said about them. But he has only aired his views in this House about the specific and particular persons have evaded the land reform law. He knows very well the addresses of those people, he knows exactly the people who have tried to evade the laws, who have tried to contravene the law. But in the various laws of UP, there are agencies specified. There are agencies in a particular district and in a particular sub-division which are assigned and earmarked to look into the problems. And if Mr. Rajnarain were so good as to bring them to the attention of the particular authorities concerned, I have every reason to expect that these things will be taken care of and the little anomalies and the difficulties that obtain at the moment will be solved.

As it is, this legislation goes a long way in trying to solve the various problems that are obtaining today and also the constitutional difficulty. It is up to the implementing machinery; and with the cooperation of the hon. Members it should be possible to make a dent and go forward towards land reforms and bring about the cherished goal, which all of us want and desire.

5 1 16 11

Thank you.

श्री भैरो सिंह शेखावत (मध्य प्रदेश): उप सभाध्यक्ष महोदय, इस मंशोधन विधेयक के संबंध
में में मबसे पहले यह निवेदन करना चाहूंगा
कि सरकार ने इस विधेयक के द्वारा इस बात
को स्वीकार कर लिया है कि ग्रंब तक जितने भी
लैण्ड लैजिसलेशन विभिन्न राज्य सरकारों द्वारा
पारित किये गये हैं, उनमें इस प्रकार की खामियां
है जिनको न्यायालय में चुनौती दी जा सकती है।
सबसे ज्यादा दुःख इस बात का है कि इस प्रकार
के जो संशोधन किये गये थे वे चीफ मिनिस्टर्स
कांफ्रेम में जो गाइड लाइन्स निश्चित की गई
थी उन गाइड लाइन के ग्राधार पर किये गये
थे। इन कानूनों में किसी प्रकार का संशोधन
करने के लिए भारत सरकार का विधि विभाग

त्रौर राज्य सरकारों के विधि विभाग, इन दोनों ने मिल कर राय दी है स्रौर इम प्रकार में संशोधन करने के उपरान्त भी यदि भारत सरकार यह महसूस कर के चलती है कि इस में फिर भी खामिया रह गई हैं तो इस विधि व्यवस्था की निश्चित रूप से मैं निन्दा किये बिना नहीं रह सकता हूं। यह कितने स्राश्चयं की बात है कि स्वतंत्रता के इतने वर्ष बाद भी स्राज तक हम हर प्रकार से सक्षम विधि व्यवस्था नहीं बना पाये हैं, जिसमें कि कोई कातूनी तृटियां न हों।

उपसभाध्यक्ष महोदय, इस कानून के इम्प्ली-मेटेशन का जहां तक सवाल है, मंत्री महोदय स्वय स्वीकार करेगे कि इस कानून का ईमान-दारी से इम्प्लीमेंटेशन नही हुआ है। पंचवर्षीय योजना का जो ड्राफ्ट हम लोगो के सामने श्राया है उसमें भी निखकर सरकार ने स्वीकार किया है। मैं उसको कोट करता हू—

"A broad assessment of the programme of land reforms adopted since independence is that the laws for the abolition of intermediary tenancies have been implemented fairly efficiently whilst in the field of tenancy reforms and ceiling on holding legislation has fallen short of the desired objectives and the implementation of enacted laws has been inadequate."

यह सरकार स्वयं स्वीकार करती है। इसके भ्रलावा प्लानिंग कमीशन के टास्कम फोर्स ने जो प्रति-वेदन दिया है, उस प्रतिदवेन में यहां तक लिखा है कि इस देश में पोलिटिकल बिल की कमी है जिसके कारण इस कानून का ईमानदारी से इम्प्लीमेंटेशन नहीं किया जा सका। भ्रव भ्राप जानते है कि कानून का ईमानदारी से इम्प्लीमेंटेशन करने का काम जनता के हाथ में नहीं हैं। यह सरकार के हाथ में है। भ्रगर सरकार ईमानदारी से पालन करती तो देश में उत्पादन बढ़ता, लैण्ड लैस टेनैन्टस की संख्या घटती, भ्रत इकोनोमिक जमीन की हालन सुधरती, हरल

पापलेशन की पर कैंपिटा इनकम बढती श्रौर साथ ही देश में जो गरीबी का विस्तार हो रहा है, . वह विस्तार भी रुकता । लेकिन दुर्भाग्य से इस कानुन के लागु करने के पक्ष्वात् जैसा मैंने कहा, यह डिजायर्ड ग्राबजेक्टिव पूरा नहीं हुग्रा। ्रबल्कि स्थिति यह है कि लैण्डलैस टैनेन्टस की संख्या बढी, पर कैंपिटा इनकम रूरल पापुलेशन की घटी, मिनिमम लेवल ग्राफ कंजम्प्शन जो है रूरल पापुलेशन का, उसकी सख्या भी बढ़ी भौर यह संख्या बढने के साथ-साथ इस कानुन ने सबसे बड़ा कन्पयुजन एग्रीकल्चर क्लास के लिए पैदा कर दिया और वह यह पैदा कर दिया कि भविष्य में फिर कोई संशोधन ग्राएंगे ग्रौर उन संशोधनों के कारण न मालुम कितनी जमीन रहेगी भ्रौर कितनी जमीन नहीं रहेगी। इसके म्रलावा यह भी कन्पयुजन था कि उस कानुन में किस प्रकार की इम्प्रवमेंट या डेवलपमेंट करनी चाहिए या नही करनी चाहिए। स्राप जानते हैं कि मन् 1952 से लेकर 1960 तक विभिन्न राज्य सरकारों ने कानून बनाये और सन् 1972 तक इस प्रकार के कानून बनने रहे। इन कानूनों में एग्जम्पशन की भी व्यवस्था रखी गई। इन में प्लान्टेशन की एग्जम्पगन थी। इसके ग्रलावा एफिशिएन्ट मैनेज्ड फार्म, कैटल ब्रिडिंग एण्ड सीड फार्म, फार्म विद चैरिटेबल एण्ड एजकेशनल इंस्टिट्युशन्स, प्रारचर्ड्स, गौशाला, सूगर केन फार्स स्रादि प्रकार के कई फार्मों को, एरजम्पणन दी गई। मन् 1972 के बाद इन सारी एग्जम्यशन को विदड़ा कर लिया गया । परन्तु ग्रब प्रश्न सामने ग्राया कि एग्जम्पशन होनी चाहिए या नहीं होनी चाहिए। यह बड़ा पैचीदा सवाल है। सन् 1952 से लेकर 1960 तक जितने कानून बने हैं, किसी भी विधान सभा की प्रोसीडिंग निकाल कर देख लीजिए, उनमें मरकारी पक्ष की श्रोर मे यह कहा गया कि सीलिंग इज वन्म फोर ग्राल। ग्रव जो कोई भी डेवलपमेट करेगा, उस डेवलपमेंट की बेसिस के ऊपर यदि भिम की उपजाऊ शक्ति बढती है, भूमि से ग्राय बढ़ती है, तो दोबारा किसी प्रकार की सीलिंग नही आए। ग्रब जब दोवारा सीलिंग ग्राई है

तो एग्जम्पशन्स सारे विदड़ा कर लिए, कम्पेसेशन के प्राविजन को काफी करटेल कर दिया, किसी राज्य सरकार ने 50 प्रतियन मार्केट बैल्य से कम्पेशेसन देने का प्रावधान रखा, किसी ने 10 परसेंट का किया, किसी ने 500 रु० तक की सीमा निर्धारित कर दी। किसी ने 1,000 रु० तक की सीमा रख दी, कम्पेसेशन दिया जाए स्रा नही दिया जाए, यह ऋलग प्रश्न है। लेकिन सबसे मोटा प्रग्न यह है कि हमारे काश्त-कार के दिमाग में फर्दर डेवलपमेंट ग्रौर इम्प्रव-मेंट के लिए कान्फिडेंस किएट करना चाहते हैं या नहीं करना चाहते हैं ? ग्रीर कान्फिडेंस किएट नहीं कर रहे हैं इसका परिणाम क्या निकल रहा है कि ग्राज जहा माइनर इरिगेशन है ग्रीर खास कर वैल्स ग्रौर ट्यूब वैल्स से इरिगेशन होता है, 1965 से पहले लोगों में एक प्रवृत्ति कुआं खोदने की, ट्यूबवैल्स लगाने की, वह प्रवृत्ति धीरे-धीरे कम हुई है। ग्राज या तो बैक्स के ऊपर डिपेण्ड करके चलने लगे है या सरकार के ऊपर सरकार के इरिगेणन सिस्टम का इंतजार करने के ग्रदर बैठे रहते हैं। ग्रपना पैसा लगाकर एग्निकत्वर का डेवलपमेंट करें इस प्रकार की स्थिति में नहीं हैं। उसका परि-णाम निकल रहा है कि माइनर इरिगेशन का डेवलपमेंट नहीं हो रहा है। जब तक माइनर इरिगेशन का डेवलपमेंट नहीं होगा, तब तक ग्राप कितना ही मान कर चलिए कि सरकारी सोर्सेज से ग्राप हिन्दुस्तान की सारी धरती को पानी पहुंचा सकेंगे, यह संभव नहीं है। हमारे पास जितना भी जल स्रोत है स्रौर हिन्द्स्तान में जितनी खेती होती है उस मारी खेती को मिचाई देने की सुविधा नही है, उसके ग्राधे प्रतिशत तक में है। उस आधे में हम कोई नहरों से और बाधों से सिचाई कर सके, यह संभव नही है। नेकिन ग्रंडरग्राऊण्ड वाटर को ऊपर लाने की कोशिश हमको करनी चाहिए और वह सरकार नहीं करती । सरकार को इन्सेंटिव देना पड़ेगा, किसानों को इकानामिकली हैल्प करनी पडेगी। लेकिन सरकार ने इस प्रकार की कोई व्यवस्था नहीं की।

### श्री भैरों सिंह शेंखावती

श्रब दूसरा प्रश्न भाता है-इस सारे कानून को मरकार चाहती है मोहर लगाई जाए। लेकिन मैंने कल ग्रलग-ग्रलग राज्य सरकारो के कानून देखें। सबसे बडी विचित्र बात उडीसा लैण्ड रिफार्म्स ऐक्ट 1960 में देखी। उसमे इरिगेटेड लैण्ड की डेफीनिशन क्या थी, उसको मैं सदन के सामने उदाहरण के रूप में रखना चाहता 蒙:

"Irrigated land" means either perennially irrigated land or seasonally irrigated land, but shall not include waterlogged or sand-cast land."

ग्रब, दूसरा 1973 मे जो कानून बना, उस इरिगेटेड डेफिनिशन कानन में लैण्ड की बदली:---

land which "Irrigated land" means assured of irrigation from an irrigation project constructed or maintained or improved or controlled by the Central Government or the State Government or by a body corporate established under any law for the time being in force, and includes land which is assured of irrigation from any private source bv means of tubewells or lift irrigation from any perennial water source operated by diesel or electric power but does not include . . . etc."

इसका मतलब यह हुम्रा कि म्राज उडीसा में---ग्रीर यह उड़ीसा ही में स्थिति नहीं है, कई राज्यों में है-वह किसान जिसकी सीलिंग की सीमा से नीचे भूमि है ग्रगर उस नीचे की भृमि में वह कुम्रां खोदता है, कुए से वैत्य् बढती है, तो मीलिंग लाँ उस पर लाग हो जाएगा श्रौर इसका मतलब यह होगा कि किसान या तो कुन्नां नही खोदें भौर कुन्नां खोदेगा तो 30 एकड़ जमीन उसके पास है तो 20 एकड सर-कार को सीलिंग लाँ के भ्रांतर्गत देनी पड़ेगी। इम प्रकार की विचित्र स्थिति यदिसारे हिन्द-स्तान में उत्पन्न करने हैं, तो मैं समझता हं बड़े दुर्भीस्य की बात है।

BRAHMANANDA PANDA (Orissa): You said that if an agriculturist digs a well inside his land, even that will be considered a perennial source of irrigation. I agree with you. But for digging that well also, he can take money from the land mortgage banks and repay in 20 instalments. By that he will be not only improving his lot, but he will be helping irrigation facilities also. What is wrong in that?

श्री भैरों सिंह शेखावत मैं ग्राप से निवेदन करना चाहता हूँ कि एक काश्तकार जो भूमि जोतता है, उसकी जोंत ग्रापने 30 एकड निश्चित कर दी है। अगर 30 एकड़ बेनामी जमीन पर उसने कुम्रां खोद लिया तो वह भूमि सिचित हो गई ग्रौर ग्रापका उड़ीसा का कानून मिचित भूमि पर लगेगा और इस तरह मे 30 एकड़ से उसकी भूमि रिड्यूस कर दी जायेगी।

इसका मतलब यह हम्रा कि मगर उसने कुम्रा खोद लिया तो उसे जमीन छोडनी पडेगी । इसलिए मैं कहना चाहता हूं कि कानून में लिखा हम्रा है भीर श्रापके हल्ला करने से कुछ नहीं होगा श्रीर इसलिए मैं निवेदन करना चाहता हं कि सरकार ने जिस प्रकार की व्यवस्था की है, वह बहुत घातक है। इसलिए कानुन के साथ मुहर लगाना मैं समझता ह किसी प्रकार से भी समझदारी का काम नही होगा।

दूसरा प्रश्न जो उठाना चाहता ह वह यह है कि सरकार ने जो सरपलम लैंड ली है, वह फी ग्राफ ग्राल इक्मबैरेंस होगी, लेकिन इस सारे कानन मे इस प्रकार की व्यवस्था है कि 1962 तक जिन लोगों ने भूमि के नाम पर कर्जा ले लिया है, चाहे वह कर्जा किसी प्राइवेट ग्रादमी से न लिया हो, वह कर्जा किसी बैक से ले लिया हो या फिर सरकार से ले लिया हो, तो उसे पूरे जमीन के टुकड़े को सरकार के बैंक या मनी लैंडिंग करने वाले बिजनैसमैन के पास मोरटगेज करना होगा । लेकिन ग्रब सरकार ने यह व्यवस्था कर दी है कि जो कुछ जमीन वचेगी बह फी श्राफ श्राल कम्बैरेंसेंज होगी यानी जो भी सारा बर्डन होगा वह उस बची हुई जमीन पर पडेगा। अब ग्राप ग्रन्दाजा लगा ले कि उस बची हुई जमीन से उसके ऊपर कितना बर्डन पड़ेगा और वह काण्तकार उम भूमि का कर्जा नहीं चुका पायेगा । इसका नतीजा यह होगा कि काण्तकार की इकोनोमिक हालत निश्चित रूप से खराब होगी । अगर सरकार निश्चित रूप से खराब होगी । अगर सरकार निश्चित रूप से उसकी आर्थिक स्थिति को खराब करने का निर्णय ले लेती है, तो मैं इस संबंध में कुछ नहीं कहना चाहता हूं; क्योंकि आज हम इस चीज का नतीजा देख रहे हैं। आज हमारे देश में इसकी वजह से उत्पादन गिरता जा रहा है और सरकार अनाज इम्पोर्ट कर रही है। आज सरकार की वितरण व्यवस्था में भी गड़बड़ी है और इसी चीज से मैं समझता हूं कि सरकार को इस बारे में नसीहत लेनी चाहिये। यदि मरकार नमीहत नहीं लेती है, तो निश्चित रूप से आगे चल कर कई प्रकार की खराबियां पैदा हो जायेगी।

उपसमापति जो, मैं यह निवेदन करना चाहता हं कि कई माननीय सदस्यों ने जो अपने को प्रगतिशील कहते हैं, जो श्रभी यहा से चले गये है उनमें श्री हर्षदेव मालबीय भी है, जिन्होंने जनसंघ का नाम लिया ग्री वे भी इस ममय चले गये हैं। इस समय वे लोग नहीं है, लेकिन मै पूरी काग्रेम पार्टी को चुनौती देता हूं कि जनसघ के जितने भी सदस्य यहां पर बैठे है उनमे कोई भी सदस्य यदि चाहे तो अपनी जमीन की मिल्कियत टान्मफर कर सकता है। इस चीज से पता लग जायेगा कि कूलक्स कहा पर बैठे है, रिफार्मर्स कहा पर बैठे है, ब्लैकमनी वाले कहां पर बैठे है ग्रौर दसरे रिसोर्सेज वाले कहां बैठे है, पुंजीपित वाले कहां बैठे है, यह सब पता चल जायेगा। ग्रगर काग्रेस पार्टी के किसी मेम्बर में हिम्मत हो तो वह इस चुनौती को स्वीकार करे भ्रौर मेरी सम्पत्ति से मुकाबला कर ले ग्रौर ग्राडवाणी साहब के नाम पर जो सम्पत्ति है, वह अपनी सम्पत्ति का तबा-दला करने के लिए तैयार है।

डा॰ दी॰ बी॰ सिंह (उत्तर प्रदेश): मै तैयार हू।

एक माननीय सदस्य महारानी ग्वालियर की
सम्पत्ति से तबादिला करने के लिए तैयार हो।

(Interruptions)

श्री भेरों सिंह शेखावत . ग्राप इन्दिरा गांन्धी ग्रौर महारानी ग्वालियर की सम्पन्ति का मुकाबिला कर लें।

(Interruptions)

SHRI OM MEHTA: Sir, from our party three Members have already accepted the challenge.

श्री भैरों सिंह शेखावत: उपसभापित जी, श्रगर ग्वालियर के महारानी या राजा का मुकाबला करना है तो काश्मीर के महाराजा और इन्दिरा गान्धी जो हिन्दुस्तान की महारानी है, इन दोनों की सम्पत्ति का एक्सचेन्ज कर लिया जाय तो मारी स्थिति का अपने अपप फैसला हो जायेगा।

श्री कल्पनाथ (उत्तर प्रदेश) : ग्रापकी तो राजा महाराजा की पार्टी है ग्रौर यह दुनिया जानती है।

(Interruptions)

श्री भेरों सिंह शेखावत . यह बरावर कहा जाता है कि यह राजा महाराजाओं की पार्टी है । अभी श्री राजनारायण जी ने जिस बात का उल्लेख किया है, वह उन्होंने भूमि व्यवस्था की जाच समिति की रिपोर्ट से किया है, जिसको काग्रेस पार्टी ने नियुक्त किया था । यह तो उनकी ही बनाई हुई समिति की रिपोर्ट है श्रीर उसी में से मैं उद्धरण देना चाहता हू, क्योंकि बाकी लोगों ने तो समाचारपत्रों से दिये हैं । मैं श्रापको श्रमली लोगों के नाम बतला देना चाहता हू जो काग्रेस के श्रदर रहे हैं । इनके नाम में श्रापको पता चल जायेगा कि जिन लोगों को श्राप राजा महाराजा कहते हैं, वे कहां बैठे हैं. ये जनता का गोपण करने वाले कहा बैठे हैं, जिनके नाम से ग्राज श्राप इन्कार कर रहे हैं । यह रिपोर्ट मेरी नहीं है । (Interruptions) मजीठिया जी गोरखपुर के हैं श्रीर पी० सी० सी० के मेम्बर हैं।

श्री कल्पनाथ: श्री मजीठिया जनसघ के हैं। उन्होने राष्ट्रीय स्वयं सेवक की रैली की ग्रध्यक्षता की है।

(Interruptions)

श्री भैरों सिंह शेखावतः यह मही है कि ग्रगर कोई कांग्रेस वाला पाप करने के बाद शुद्धिकरण के लिए ग्राता है, तो हम उसका स्वागत करते हैं। यह बात सही है श्रीर इसमें मैं कोई ग्रापत्ति की बात नहीं समझता हूं। पांच मिनट भी कोई पाठ-पूजा करें तो उसकी प्रशासा ही करनी चाहिए। इसमें सब कांग्रेस के ही लोग हैं। वहेड़ी शुगर वर्क्स, बरेली—इसके मालिक डिस्ट्रिक्ट कांग्रेस के प्रेसिडेन्ट है। ग्रपर गैन्जेज शुगर मिल्स, श्रियोहारा, जिला विजनौर—यह कांग्रेस पार्टी के सेकेटरी की हैं।

श्री नत्थो सिंह (राजस्थान) : पौइन्ट ग्राफ ग्रार्डर। माननीय मदस्य कांग्रेस पार्टी की रिपोर्ट से उद्धरण दे रहे हैं। ग्रभी उन्होंने कहां कि जनसंघ वाले ग्रदला-बदली करने को तैयार हैं। मैं उनसे पूछना चाहता हूं कि क्या जनसंघ के ...

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उपसभाध्यक्ष (श्री विपिनपाल दास) : यह पौइन्ट ग्राफ ग्रार्डर कैसे हैं ?

श्री नत्थी सिंह : उनकी पार्टी में जो पूंजीपित हैं, उनकी जांच कराएं । काग्रेस में हिम्मत है, इसलिए उसने जांच कराई । ग्रापके अन्दर कोई हिम्मत हो तो जो राजा-महाराजे हैं उनकी जांच कराइये । यह तो कांग्रेस पार्टी की बहादुरी का सबुत है ...

श्री भैरों सिंह शेखावत: सभापित महोदय, कांग्रेस के माननीय सदस्यों को चिढ़ इस बात से हो रही है कि उन सबने मिल कर सीलिंग कानून का उल्लंघन किया है। मैं इतना ही कहना चाहता हूं कि श्राप दूसरों पर श्रारोप लगाने के पहले श्रपने घर को देख लिया करिए। श्रागे देखिए मर्वश्री मोहनलाल, बृजभूषण लाल, जितेन्द्रलाल, सनेन्द्रलाल इसके बाद है एग्रीकल्चरल फार्स . . . .

श्री लाल श्राडवाएगी (दिल्ली) . वे मान रहे हैं कि टीक है।

श्री भैरों सिंह शेखावत: इसमें मिनाय कांग्रेस पार्टी के मदस्यों के किसी का नाम नहीं है। यह जनसंघ की रिपोर्ट नहीं है। नत्थी सिंह जी बिलकुल सहीं कह रहे हैं, यह कांग्रेस पार्टी की रिपोर्ट है। इसमें ही कमलापित विपाठी जी के फार्म का जिक हैं। मैं ज्यादा नहीं कहना चाहता। इसमें लिखा है कि जो सीलग से ऊपर की जमीन ली गई वह लैंडलैंस लेबर को देने के बजाय उन्हीं बड़े लोगों को वितरित कर दी गई। एक से लेकर दूसरे को दे दी गई।

भी लाल ग्राडवारणी : अन्धा बांटे रेवड़ी ... (Time bell rings)

श्री भैरों सिंह शेखावत: मैंने ज्यादा समय नहीं निया।

THE VICE-CHAIRMAN (SHRI BIPIN-PAL DAS): I am doing full justice to

you. You have taken your time. Please finish in another one minute.

श्री भैरों सिंह शेखावत : मभापति महोदय, दूसरे जो अपने आपको प्रगतिशील कहते हैं, वे कम्युनिस्ट पार्टी वाले कहते हैं कि जमीन का पूरा बंटवारा कर दो, हालांकि हिन्दुस्तान में जमीन की हौल्डिंग बाकी देशों के मुकाबले बहुत कम है। इंडोनेशिया ग्रीर कुछ ग्रीर मुल्कों को छोड कर हिन्दुस्तान में सबसे कम होल्डिंग है और हिन्दुस्तान में सबसे ज्यादा लोग कृषि में लगे हुए है। ग्राज जितने प्रगतिशील देश है, जिनमें उत्पादन बहुत होता है उनमें बहुत कम परसन्टेज खेती में लगी हुई है, लेकिन हिन्द्स्तान में खेती में काम करने वालो की परमन्टेज लगातार बढ़ती जा रही है ग्रौर उत्पादन घटता जा रहा है। मैं उन प्रगतिशील तत्वों से निवेदन करना चाहता ह कि वे जमीन का बटवारा करना चाहते हैं, वे चाहते है कि कम्पेनसेशन न दिया जाये, केरल मे उनकी सरकार थी, '63 मे कानून बना था, '63 के कानुन में कम्युनिस्ट सरकार ने 69 में संशोधन किया और संशोधन इसलिए किया कि अपने लोगों को प्रोटेक्शन कैसे दिया जाय । वह इस धारा से आप समझ लेगे। इसमें लिखा है-

Certain voluntary transfers to be null and void. Nothwithstanding anything contained in law for the time being in force, all voluntary transfers effected after the date of publication of the Kerala Land Reforms Bill in the Gazette, otherwise . . . by way of partition.

मैं मानता हं कि बाइ वे ग्राफ पार्टीशन होता है. ऐसे ट्रासफर को वैलिड माना जाय, लेकिन on account of natural love and affection मै समझता कि हिन्द्स्तान के किमी हं भी कानून में ऐसी व्यवस्था नही होगी। मैं यह भी कहता हूं कि "लव एंड एफेक्शन" की बात ग्राम जनता के हित में नहीं की गई है। मैं जित्र नहीं करना चाहता हूं, लेकिन पार्टी में जो इस प्रकार की सिचुएशन थी उसको प्रोटेक्ट करने के लिए कानून में इस प्रकार का संशोधन किया गया। इस कानुन मे उन्होंने कम्पेनसेशन का प्रोवीजन रखा है, इस कानून में उन्होंने एम्जेम्बणन का

..., 251...

प्रोवीजन रखा है। पित पत्नी में जमीन का बंटवारा करके कानून को किस प्रकार से डिफीट किया जाय इसके लिए "लव एंड एफेक्शन' का प्रोवीजन रखा है। 3 p.m. तो मैं उनसे निवेदन करना चाहता हूं कि...

श्री लाल ग्रडकार्गी: मिनिस्टर्स कौन थे?

श्री भैरीं सिंह शेखावत: गोरी थामस थे। तो मैं निवेदन करना चाहता हूं कि इस कानून में जिस प्रकार की व्यवस्था की जा रही है उसे ने कर आज हिन्दुस्तान के किसान में आप को विश्वास पैदा करना पड़ेगा। पहला विश्वास इस वात का पैदा करना पड़ेगा कि भविष्य में कोई सीलिंग नहीं होंगी। मैं मत्नी महोदय में निवेदन करना चाहता हूं कि दूसरे आप दस से लेकर 18 एकड़ तक की व्यवस्था कर दे कि इस में उस को इप्रवमेंट करने की गुजाइण रहेगी। उस को इप्रवमेंट के लिए आप प्रोत्साहन दे और कह दें कि अगले दस बारह वर्षों में कोई लैंड सीलिंग में चेज नहीं होगा।

मैं एक प्रक्त भ्रौर रखना चाहता हूं कि भ्राज सब लोग कहते हैं कि लैंडलेम लेबर को जमीन दी जाय। माननीय नत्थी सिंह जी जानते हैं कि राजस्थान मे ग्रौर सारे हिन्दुस्तान के दूसरे स्टेट्स के कानृन मैंने यहां लाबी मे बैठ कर देखे हैं, उससे मुझे पता लगा कि वहां किस प्रकार जमीन का इंक्रोचमेट किया गया है। यह 1956 से शुरू हुआ और 1958 से कोशिश की गयी कि इंक्रोचमेंट से जमीन को मुक्त करा लिया जाय ग्रीर फिर रूल्स बना दिये गये कि जिन्होंने जमीन पर इंकोचमेट कर लिया है वह ग्रब तक सब रेगुलराइज किया जाता है ग्रीर भविष्य में कोई इंकोचमेंट नहीं किया जाएगा। यह राजस्थान में ही नही, सारे देश में चला है ग्रीर ग्राज कांग्रेस पार्टी के सदस्य माग करते है कि गरीबों में जमीन को बांटना चाहिए तो मै निवेदन करूगा कि जिन लोगों ने इंकोचमेंट किया है, जो नान-एग्रीकल्चरिस्ट थे, जो नेता टाइप लोग थे, जिन को दूसरी तरह से ग्रामदनी थी ग्रौर उन्होंने जमीन इंकोच की हुई है, एक कमीशन नियुक्त किया जाय कि 1952 से ग्राज तक ऐसे किन किन लोगों ने जमीन इकोच की हुई है, जमीन को ग्रपने कब्जे में कर लिया है और उन से उस जमीन को वापस लिया जाय ग्रौर जो हिन्दुस्तान

के भूमिहीन है, जो मजदूर हैं उस भि जमीन को बाटा जाय तब तो मैं समझ्या कि सरकार ने कोई व्यवस्था की है वरता मैं समझ्या कि यह जो कानून बनाया जा रहा है, जिन लोगों ने जमीन को लूट कर ग्रपने कब्बे में कर लिया है उन को प्रोटेक्शन मिल सके इस के लिए हैं भ्रीर जिन के पास जमीन नहीं है वह जमीन से महरूम रह जायेंगे और हिन्दुस्तान में हरल पापुलेणन की इंकम बराबर गिरती जायेगी और उन की ग्रायिक स्थित खराब होती जायेगी। इन शब्दों के साथ मैं ग्रपना भाषण समाप्त करता हूं।

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श्री देवराव पाटिल (महाराष्ट्र): उपसभाध्यक्ष महोदय, इस विधेयक का उद्देश्य विभिन्न राज्यों के भूमि सुधार काननो को संविधान की नवी सूची में शामिल करना है जिस से कि भूमि सुधार कानूनों को ग्रदालत में चुनौती न दो जा सके। इस वक्त जो कानून बने हैं ग्रौर जो नवी सूची में दाखिल हो रहे हैं उनके बारे में चर्चा हो रही है। हो सकता है कि यहां जो चर्चा होगी उसके ग्रनुसार राज्य सरकारे ग्रपने कानूनों मे संशोधन करें। लेकिन एक दिक्कत है। यह सारे कानुत ग्राप संविधान की नवी सूची में शामिल कर रहे हैं। उस के किसी क्लाज मे ग्रगर राज्य सरकार को संशोधन करना हो तो फिर ग्राप को कांस्टीट्यूशन ग्रमेंडमेट बिल को यहां लाना पड़ेगा । मेरे कहने का मतलब यह है कि जो कुछ कानून बने हैं स्टेट्म में उन का इप्लीमेटेशन कैसे हो ? यह महत्व की बात है। बात यही नहीं है कि यह कानुन कैसे हैं, बल्कि ग्राज यह बात महत्व की है कि उन कानूनों का इंप्लीमेंटशन कैसे हो, और उन मे जो खामियां हुई हैं उन को कैसे ठीक किया जाये। इस तरह की चर्चा हो जाती तो ग्रधिक उपयुक्त होता ।

उपसभापित जी, हमारा देश एक कृषि प्रधान देश है और हमारे अधिकांश लोग खेती बाड़ी का धंधा करते हैं। भारत का आर्थिक आभार कृषि है इसलिए भारत के आर्थिक विकास में भूमि सुधार योजनाओं का बड़ा महत्व है। मैं मानता हूं कि पहली, दूसरी और तीसरी योजना के दौरान जो भूमि सुधार कानून बने हैं उन में कई बुटियां भी हैं। इतना ही नहीं, जिस उद्देश्य से हम ने वह कानू। बताये ये कि जो खेतों पर [श्री देवराव पाटिल]

काम करते हैं, जो खेतिहर मजदूर है जो छोटे किसान हैं उन को जीविका का एक साधन मिले, उन को भूमि मिले, उस में हम सफल नहीं हुए। भूमि सीमा कानूनों में कई त्रुटियां थी। सीलिंग के कानून थे उनमें परिवार की परिभाषा में बुटियां थीं। स्राप लोगों को पता होगा कि परिवार में जितने सदस्य रहते थे हर एक सदस्य सीलिंग इतनी जमीन रख सकता था। एक परिवार के पास जो भूमि थी उसको सीलिंग का कानून लागू नही होता था। भूमि की विभिन्न श्रेणिया हैं, जैसे इरिगेटेड लैंड, नान इरिगेटेड लैंड, वर्ष में एक फसल दो फसल देने योग्य भूमि, लेकिन उसमें कोई फर्क नही किया जाता था। कानून से दी हुई छूट हर भूमि की श्रेणियों को मिलती थी। छूट की कोई सीमा नही थी। श्रीर इन पुराने कानूनों में सीमा, भूमि की श्रेणियां कानून से छूट के बारे में कोई राष्ट्रीय नीति नहीं थी।

उप-सभाध्यक्ष जी, यह पहला समय है कि इंदिरा सरकार ने भूमि की ऋधिकतम सीमा कानून से संबंधित सभी समस्यात्रों पर प्रभावी विचार ग्रीर ग्राचरण किया । सब समस्यात्रों के लिए राष्ट्रीय नीति बनाई । केन्द्रीय भूमि सुधार समिति की सिफारिशों के श्रनुसार भूमि सीमा बंदी से संबंधित राज्य के कानूनों में भ्रधिकतर एक समता लाई है। समता लाने की कोशिश की गई है। कानुनों में एक रूपता लाने के लिए मुख्य रूप से परिवार एक इकाई माना गया है। भूमि की श्रधिकतम सीमा के जो पहले कानून थे उसके ग्रनुसार यूनिट ग्राफ सीलिंग व्यक्ति था, नये कानून में व्यक्ति जगह फैमिली का भव्द लाया गया है। परिवार के पास जो जमीन थी उस पर पहले सीमा कानून लागू नहीं होते थे। ग्रब जो कानून बने हैं उसमें समस्त परिवार पर भूमि सीमा कानून लागू हुए हैं। 5 सदस्यों के लिए एक परिवार माना गया है परिवार की परिभाषा के ग्रंतरगत पति, पत्नी ध्यों ए तीन नावालिंग बच्चे ग्राते है।

महत्वपूर्ण वात यह है कि परिवार की परिभाषा सोघ-समझकर की गई है। पति-पत्नी की ग्राय को मिलाकर श्राय-कर लागू करने का सिद्धान्त इससे जुड़ा हुश्रा है इसके ग्रतिरिक्त एक महत्वपूर्ण पहलू यह है कि 'इक्वेलिटी ग्रमंग ग्राल सेक्शस ग्राफ सोसायटी' । व्यक्तिगत कानून के ग्राधार पर सीमाबन्दी में कोई फर्क नहीं किया गया है । मिताक्षरो, दयाभागो, मुसलमानों, ईसाइयों ब्रादि सब पर समान सीमा कानून लागु है। "लेक्लि ग्राफ सीलिग' यह दूसरी महत्व की बात है। कोई भी स्टेट हो, चाहे उसमें इरिगेढेंड लेड हो या ग्रन-इरिगेटेड उन सब के लिए कुछ प्रिंसिपल्म रखे हैं। जो इरिगेशन की भूमि है, नान-इरिगेशन की भूमि है सब राज्यों के लिए एक समान सिद्धांत रखे हैं। वर्ष में दो फसलें देने योग्य तथा निश्चित सिचाई वाली जोत की सीमा 17 एकड़ और आम जमीन के लिए 54 एकड़ है। छूट के बारे मे भी इसमें प्रवधान किया गया है। कई ऐसी छूट थी, जैसा सभी कई लोगों ने कहा, सुप्रबंधित फार्मी, यंत्रिकृत फार्मों, चीनी मिलों द्वारा गन्ने की खेती के लिए रखी गई भूमि, भूतपूर्व राजाग्रों की भूमि की छूट । इस प्रकार कई छूटें पुराने कानूनों में थी। ग्रब उसको निकाल दिया है। इस तरह से ग्रब जो कानून बने हैं उनमें ज्यादातर एक राष्ट्रीय नीति लाई गई है स्रौर हर एक स्टेट का कानून इस सिद्धान्त पर बने, इसकी भरसक कौशिश की गई है।

उप-सभाध्यक्ष जी, यह जो सूची है, इसक देखकर मुझे खेदानंद होता है ग्रानन्द इस बात का है कि कई राज्यों के कानून सूची में लाये गये हैं ग्रौर ग्रदालतों में चुनौती से उनको रोका गया है। लेकिन दुःख इस बात का है कि कई ऐसे स्टेट्स हैं जैसे महाराष्ट्र, उत्तर प्रदेश, ग्रासाम, तिमलनाडु राज्यों में यह कानून ग्रव तक नहीं बने। इन चार राज्यों के सीलिंग कानून इस सूची में नहीं है। उत्तर प्रदेश कितना बड़ा स्टेट हैं ग्रौर उत्तर प्रदेश भूमि सुधार कानून के बारे में ग्राप सब लोग कहते हैं, कि ये कानून पास हुए हैं। मुझे समझ में नहीं ग्राया कि चार जो बड़े राज्य हैं उनमे जो भूमि मुधार कानून बने हैं वह सूची में क्यों नहीं समन्वित किये गये ?

क्या भूमि सुधार समिति की सिफारिश के मुताबिक चार राज्यो में कानून नही बने हैं। फैमिली की डैफिनेशन याने परिवार की परिभाषा जो हमने दी थी उन्होंने वह मानी नहीं है ? क्या कारण है मुझे मालूम नही है। मुझे उत्सुकता इस बात की है कि यह सब कानून

जल्दी से जल्दी नवी सूची में लाये जाएं। यह कानुन फिर से सूची में लाना चाहेंगे तो कंस्टीट्यूशन धर्मैडमेंट बिल यहां पर फिर से लाना होगा । मैं यह जानना चाहता ह कि सविधान की नवीं सूची में यह सीमाबंदी कानून क्यो नही शामिल किये ? नो सदस्यों की जो समिति बनी थी उसमें कृषि मंत्री श्री सुब्रह्मण्यम् भी सदस्य थे, उनकी यह सिफारिश थी, उन्होंने कहा था, उसकी सिफारिश थी कि सीमाबंदी काननों को संविधान की नवी सूची में तूरंत शामिल किये जाएं। सीमा-बंदी कानून को सितम्बर, 1970 से लागू करने की भी सिफारिश की थी परन्तु ऐसा नहीं किया गया है। भूमि के घोखा पूण हस्तांतरण रोकने के लिए विशेष पंच ग्रदालतें स्थापित करने की सिफारिश की गई थी। स्रभी तक कौन से राज्यों में यह चीज लागृ हुई है ? मिनिस्टर साहब ने स्टेटमेंट दिया, उसमें इस बारे में कुछ नहीं कहा गया है। पिछले भूमि सुधार कानून जो असफल हुए उसका मुख्य कारण हस्तांतरण ही है। समिति ने यह भी सिफारिश की थी कि सभी राज्यों में सीमाबंदी कानून 31 दिसम्बर, 1972 तक बना दिए जाएं लेकिन चार राज्यों में यह कानून ग्रभी तक नहीं बने।

' समिति ने एक ग्रौर महत्वपूर्ण सिफारिश की थी कि जिन लोगों को गैर कृषि स्रोतों से एक निश्चित राशि से ग्रधिक ग्राय प्राप्त है उन्हें भूमि के स्वामित्व के मामलों में ग्रन्य लोगों के साथ स्पर्धा करने में से रोकना चाहिए । गैर कृषि साधनों से प्रतिवर्ष 12000 रु० से ज्यादा की स्थायी ग्रामदनी वाले लोगों को महज संपत्ति के रूप में भूमि रखने के ग्रयोग्य समझा जाए । खुद खेती करना भूमि के स्वामित्व की पूर्व शर्त हो । लेकिन इसका ग्रमल राज्यों के कानुनों में नहीं किया गया है। सबसे महत्वपूर्ण बात यह है कि इन कानुनों का इम्पलीमैटेशन कैसे होगा? अगर उसको इम्पीलेंट करना है तो मेरा एक सुझाव है। केन्द्रीय सरकार की कई स्पोनसर्ड स्कीम थी । उसको स्टेट गवर्नमेंट ने इम्पीमेट नही किया, कई कान्न है जो स्टेंट को इम्पलीमेट शीघ्र से शीघ्र करने चाहिए थे। कई भूमि सुधार कानून है जिनका इम्पलीमेंट नहीं किया गया। एग्रीकल्चरल लेबरर्स के वेजिस के बारे में उन्होंने कुछ नहीं किया, खेतीहर मजदूरों को

हाउसिंग के बारे में साइट देने की बात थी उसमें कुछ नहीं किया। 25 साल हो गए रहने के लिये गांवों में मजदूरों को जगह देने का काम राज्य सरकारों ने पूरा नहीं किया। इस लिए मैं चाहंगा कि भिम सुधार काननो को शीघ्रता एवं प्रभावशाली ढंग से कार्यान्विति किया जाये । राज्यों के भूमि सुधार कानुनों के कार्यान्वयन की निगरानी के लिए केन्द्रीय व्यवस्था होनी चाहिए । दूसरा महत्वपूर्ण भाग है सरप्लस लैंड के विनरण का । हमारी यह नीति है कि स्रतिरिक्त भूमि की, खेती पर काम करने वाले भूमिहीन किसानों, विशेषकर पिछड़े वर्गों, शैड्यूल्ड कास्ट्स श्रीर शैड्यूल्ड ट्राइब्ज में वितरित किया जाये। हमारी पालिसी अच्छी है, स्कीम ग्रच्छी है, लेकिन उसका इम्प्लीमेंटेशन नही होता है। इसलिए हर एक स्टेट में सब पार्टियों की जिसका सीमाबंदी पर विश्वास है, जिला लेवल पर एक समिति बननी चाहिए जिससे वह लोग देख सकें कि सरप्लस लैण्ड जो मिली है, वह ग्रच्छी प्रकार से इन वर्गों में वितरित हो। यह भी जरूरी है कि उन लोगो को आपको केंडिट देना होगा स्रौर स्रन्य फेसिलिटिज भी देनी पडेगी।

जहां तक भूमि के रिकार्ड की बात है, इस बारे में क्या बताऊं आप बिहार, उत्तर प्रदेश की हालत देख लीजिए । आज वहां मूमि के कोई पूरे रिकार्ड नहीं हैं । पांच हजार एकड़ जमीन एक-एक आदमी के नाम पर है । अधिकांश राज्यों में भूमि के रेकार्ड पूरी तरह उपलब्ध नहीं है । इसिलए मेरा कहना यह है कि इस हालत में नये सिरे से रेकार्ड तैयार करने की जरूरत है । इसके बगैर सरप्लस लैण्ड गरीब लोगों में कैसे वितरित की जायेगी और हमारे देश में भूमि में सुधार कैसे होगा । भूमि की जोत के बारे में यदि रेकार्ड तैयार नहीं है तो सीमा कानून लागू किये जायेंगे। लैण्ड सीर्लिंग से जमीन संबंधी जो विवाद उत्पन्न होते है उसके लिये चल अदालतें स्थापित की जायें। कमजोर किसानों को मुफ्त में सलाह देनी चाहिए और इसका इंतजाम होना चाहिए।

एक महत्वपूर्ण बात मैं यह भी कहना चाहता हूं, कि सरकार ग्रामीण क्षेत्रों में निजी सम्पत्ति याने जमीन के लिए तो कानून ला रही है, लेकिन यह बात मेरी समझ में नहीं ग्राती है कि ग्राजादी के 25 साल के बाद

### [श्री देवराव पाटिल]

भी राज्य सरकारों के पास कितनी कृषि योग्य भूमि है, सरकार यह तय नहीं कर सकी है और उसका डिस्ट्रिब्यूशन नहीं कर सकी है। हर जगह ब्रान्दोलन चल रहे हैं कि फोरेस्ट की या दूसरी जो कृषि योग्य भूमि है उसकी डिस्ट्रिब्यूट किया जाये। मैं मंत्री महोदय से यह कहूंगा कि वे राज्य सरकारों का ध्यान इस तरफ दिलायें और एक निश्चित डेट मुकररें की जाये कि उस तारीख तक जितनी भी सरकार की कृषि योग्य भूमि है उसका वितरण कृषि करने वाले भूमिहीनों में कर दिया जाए।

कृषि भी एक उद्योग है, इसलिए भूमि सीमाबंदी की अनिश्चितता है उसको समाप्त किया जाना चाहिए। जोत की सीमा की अनिश्चतता समाप्त होने के लिए और उत्पादन बढ़ाने के लिए पूजी लगाने हेतु किसान ओत्साहित होने के लिए, जोत की अधिकतम सीमा कानूनों में हेरफेर बार बार नहीं किया जाना चाहिए।

राष्ट्र के ग्राधिक विकास के हित में मैं यह भी कहना चाहता हं कि शहरी जनता और ग्रामीण जनता से भेद-भाव नहीं किया जाना चाहिए। शहरी जनता को तो सुविधाएं दे दी जाती हैं, लेकिन गांव वालों की तरफ ध्यान नहीं दिया जाता है। मैं इस पर ज्यादा बहस नहीं करना चाहता, लेकिन यह कहना चाहता हं कि ग्रामीण जनता को यह शिकायत नही होनी चाहिए कि उनसे भेदभाव और शहरी जनता से पक्ष-पात किया जा रहा है। ग्ररबन सीलिंग की बात की जाती है, लेकिन वह ग्रभी तक नहीं हुग्रा है। वास्तविक सीलिंग ग्रान लैंड होल्डींग का माने सीलिंग ग्रान इंकम है। शहरों में बड़े बड़े लोग और बड़े बड़े कर्मचारी है, कारखाने है, मकान बनाते जा रहे हैं। उनकी इन्कम पर कोई सीलिंग नहीं है। इसलिए मेरा यह कहना है कि शहरी सम्पत्ति पर भी कोई सीमा लगाने की कोशिश करनी चाहिए।

SHRI VEERENDRA PATIL (Karnata-ka): Sir, I rise to welcome this Bill. While doing so, I would like to make a few observations for the kind consideration of the Minister concerned. Sir, I hope that the hon. Minister in charge of the Bill would agree with me when I say that land

reforms do not mean mere distribution of surplus land. It is something more than that. Sir, since 1947, or even before that, we have been making exercises in land reforms; we have been talking in season and out of season about land reforms and we have been making frequent changes in the land legislations. What is the net result of the efforts that we have put in during the last 26 or 27 years? The result is negligible. By talking too much about land reforms, I may tell this House very frankly that we have created an atmosphere in the country that every landless person is going to get land and we have been giving hopes after hopes particularly during election period that our objective is that the tiller of the land should be the owner of the land, and all the land-less should get land, cultivable land. is the exact position? I do not know whether many of the Members of House have gone into the figures to know the exact position. Sir, according to the figures that are with me, 20 per cent of our rural population is landless. They do not have even an inch of land. They are landless labourers. 60 per cent rural population own land less than 2.5 acres in size. I do not know if the hon. Minister is having some other figures to contradict the figures that I am giving to this House. Sir, 60 per cent of the population, which is entirely depending agriculture, is owning land less than 2.5 acres and the remaining 20 per cent of the population has got land of more than 2.5 acres. This is the position. 20 per cent absolutely landless, they do not have any land at all. 60 per cent are such who own only 2.5 acres or less than 2.5 acres and the remaining 20 per cent own land more than 2.5 acres. They may be owning 5 acres, 10 acres, 100 acres, 400 acres or 500 acres, but that is different.

SHRI P. K. KUNJACHEN (Kerala): What about the top five per cent?

SHRI VEERENDRA PATIL: There is no top five per cent. They have already made sufficient arrangements. My hon. friend wants to know: What about the top

5 per cent? There is no top at all. Fverybody is at the bottom now because we have been tom-toming about land reforms for the last 25 years. Do you mean to sav that the land-holder is a foolish person to keep all the land with him intact? He has already made sufficient arrangements to distribute the land. I am coming to that point. He has already made sufficient arrangements to distribute that land.

I was mentioning about the efforts that we have made so far; I am not talking about the recent lowering of the ceiling or the Acts that we are going to protect by amending the Constitution. But so far. from 1947 to 1970, the result is, we have been able to acquire 2.4 million acres as surplus land. Out of these 2.4 million acres, how much land we have been able to distribute among the landless? We are talking so much about distribution of the surplus land among the landless. Out of the 2.4 million acres that we have acquired from the land owners who had more than the ceiling, so far we have been able to distribute only 1.2 million acres and I want to know from the hon. Minister what has happened to the 1.2 million acres, whether it is still with the landless persons. It is not with the landless persons. I can make that statement authoritatively. I can throw a challenge to anybody that that land is not with the landless persons. And what has happened to the remaining 1.2 million acres? Nobody knows what has happened to that land. I am quoting figures and these are all authoritative figures.

Sir, we have distributed land to the landless persons—I agree. I am in fuil sympathy with those who have no land at all. Let us give first preference to the landless and let us distribute all the land that is going to be available but is the land given to the landless with them? I want to know whether you have got figures to prove that the land is still with the poor man. No; it has passed hands and it has gone back to the same land owner somebody else, some rich people who are holding that land as benamidars. I do not think anybody will be in a position to contradict this statement.

SHRI B. RACHAIAH (Karnataka):
Do you mean to say all have done that?

SHRI VEERENDRA PATIL: I never said that. If I have said "all the land", then I stand corrected. But most of it.

(Interruption by Shrì B. Rachaiah)

Sir, the hon. Member was my colleague; he was in charge of Agriculture also. He knows...(Interruption) ..1 am bringing to the notice of the Government of India, to the notice of the authorities, the point that mere distribution of land is not going to solve the problem.

SHRI M. R. KRISHNA (Andhra Pradesh): They must get money also.

SHRI VEERENDRA PATIL: That is the point I am making out. You have only distributed the land; you never bothered as to what had happened to that land; you never bothered what finances, what resources that poor man requires. Have you made any scheme to provide resources to that poor man so that he could cultivate that land? Nothing has been record we done. On the have figure to show that we have distributed so much land and we are satisfied with that. That is why I say, whatever land we have distributed, that land is not with him because he is a poorman. He thought that he could make some money and so he disposed of that land; it has passed hands and it has gone back to rich people. It may not be the case hundred per cent. but it is definitely the case 70 to 80 per cent.

SIR, after 1969—I think in 1970—the ruling party decided to lower the ceiling. I have nothing to say against it. The legislation came in 1972 but the declaration was made in Bombay in 1970. I have nothing to say about the proposal of lowering the ceiling. But I want to know how much surplus land is going to be available for distribution by lowering the ceiling. Is there anybody, any Government including the Central Government, in a position to tell us that by lowering the ceiling so

### [Shri Veerendra Patil.]

much surplus area is going to be available for distribution among the landless people or people owning uneconomic holdings? Nobody is in a position because there are no land records at all.

### AN HON. MEMBER: At all?

SHRI VEERENDRA PATIL: Whatever there is, they are all outmoded records; they are not up to date. I know; I have got some experience of Administration. They are all all outmoded land records. And do you know what happening? Whatever outmoded land records are available in tehsil offices, they are being tampered with; they are being destroyed and new land records are being created just to escape from the clutches of the Ceilings Act and I think every Government including the Government of India is a silent spectator. The problem is so colossal that sitting in Delhi or in any State capital you cannot control the situation. You have not been able to check tax evasion which is confined only to urban areas whereas this is a problem which takes you to the remote villages. Nobody knows what the patwari or the village accountant in some remote village is doing and what is going on there. I may tell this House that we may pass any number of laws regarding land reforms but ultimately it is the village accountant who has to implement it. The entire legislation will be at the mercy of the village accountant. Therefore we have to make special arrangements to prevent the village land records from being tampered with. It is going on everywhere. I can say authoritatively about my State. I cannot say about the other States but it cannot be different there also human nature being what it is.

SHRI JAGANNATH BHARDWAI (Himachal Pradesh): What is the special arrangement that has to be made? spell out that also.

SHRI VEERENDRA PATIL: In my State we recruited a number of persons. We cave them special training. We had

them to make these land records up to date district by district. You will have to have a programme like that in every State. If you take up such a programme and cover every district and if you fix a target that the land records should be brought up-to-date within such and such a time then I think the purpose of this legislation could be achieved; otherwise the purpose would be defeated because body knows what is going to be the surplus, how much surplus land is there and whether that land is there or not.

SHRI JAGANNATH BHARDWAJ: But they may do the same thing again.

SHRI VEERENDRA PATIL: you are creating a machinery. All days you have been depending upon the records that have been built up since long by the village accountant. They are all outmoded and unreliable. They had all been tampered with. That is why I created a separate organisation in our State to see that the records are made up to date within a prescribed time. It is possible to get that done but who is doing that? Everybody is only raising slogans. Everybody says that land reforms should be implemented but we have not been bestowing our thought on creating the machinery that is required for implementing land reforms. Sir, I do not know about the figures that are with the Government of India but I read somewhere that after all this exercise we are not going to get more than 1 million acres throughout the country for distribution. Even after distributing this we will not be in a position to satisfy more than one lakh families. This so-called giant step towards socialism is not going to answer the problem of even one out of 270 families in our country.

Now, I come to the question of distribution. The hon. Minister was pleased to say in his introductory remarks that they have decided to distribute the surplus land among landless people.

If I am correct, the first preference will go to landless persons. Then, I come to the same point. How much land are you going put high-ranking officers and we wanted to allot to every landless person? Already 60 per cent farmers are in possession of uneconomic holdings. If you want to distribute uneconomic holdings to these landless persons, I think they cannot survive and thrive as agriculturists. I want to know what is working in the mind of the Government of India so far as the allotment of surplus land is concerned. At what rate do they want to distribute it? What is an economic holding, according to the definition of the Government of India? Do they want to distribute at the rate of 7 acres, 8 acres or 10 acres? I am talking only of dry land. In our country unfortunately only 25 per cent is under irrigation and 75 per cent is dry land. If you give them surplus land and you do not provide them with resources. then what is the point in giving them land? It will again pass on to somebody. It will not remain with them. Whatever surplus land you are going to get—I would like to caution the Minister—you are going to get third rate land. Nobody is prepared to surrender fertile land. (Time bell rings). I will take one or two minutes. Nobody will surrender fertile land. If I have got 40 acres and if the ceiling is 30 acres, then which are the ten acres which is surplus has to be determined by me. So, I will naturally give unfertile land. It is unfit for cultivation,

SHRI BRAHMANANDA PANDA: Bhoodan land.

SHRI VEERENDRA PATIL: You are correct. It is Bhoodan land. It is this Bhoodan land which you want to give to the poor landless person who has been all these days hoping that he is going to get land. He was hoping that he is going to have a decent living and all that. If you do not provide any finance, then what is it that he will do? He will think that the land is a liability. He will say: I do not want to keep it. It is better that I dispose of it and make some money. I want to know from the Government of India whether they have made any provision. Nowadays, they have stopped talking in terms of the Fifth Plan. There is no Fifth Plan at all. There is a Plan holiday. I want to know whether there is any provision.

SHRI SASANKASEKHAR SANYAL: (West Bengal): It is all planting.

SHRI VEERENDRA PATIL: In the Fifth Plan, in order to provide finance to these landless persons, to whom you are going to allot land, have you got any scheme ready? I do not think you have any scheme with you. Sir, 15 million acres of land in our country are lying fallow, affected by waterlogging and salinity. Half of it lies in the Indo-Gangetic plain. That could be easily reclaimed and distributed. I do not know whether any serious attempts have been made, so far, to reclaim that land. When we have got already land which has been rendered unfit for cultivation, it is very easy for us to reclaim it and distribute it among the landless persons. Why not you think of a special programme for the reclamation of that land? Sir, 75 per cent of land, as I have already said, is dry land, depending upon rain. Agriculture is not remunerative today in our country. If it is remunerative, it is only in pockets and in places where there are irrigation facilities. That is hardly 25 per cent. So far as my State is concerned, it is ten per cent or not even ten per cent. Because we want to distribute land and satisfy more people more population in the rural area, by allotting land, our effort should be to convert more and more dry land into irrigated land.

That is possible only when we provide more funds for the early completion of the irrigation works that are under progress and also for taking up and harnessing the waters that are flowing today as wastage into the sea, by taking up new irrigation projects.

Agricultural production is falling every year. Nobody can deny that fact. There are so many factors which are responsible for that. I do not say that it is only the land reforms that are responsible for that. What I want to emphasise on this occasion is that we have deliberately created a climate of uncertainty in the country. Nobody knows, because we have been talking about land reforms and land reforms. This uncertainty must go and we must put a

[Shri Veerendra Patil.]

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stop to this. And I would be very happy and grateful—and the entire nation would be grateful—to the Minister if he makes a statement here and now that this is the ceiling and we are not going to disturb that ceiling for another 20 or 25 years. If uncertainty is there, the agriculturists will not invest money because they have to take so many risks. Unfortunately, many of us are not agriculturists, we do not have any practical experience of it.

DR. VIDYA PRAKASH DUTT(Nominated): There is no uncertainty. The entire landlords rich peasant class, knows that nothing is going to happen.

SHRI K. S. MALLE GOWDA (Karnataka): They want your urban shares, not land.

SHRI VEERENDRA PATIL: Coming to my own State, I wuld say that though we are prepared to cooperate with the Government, whether it is the Government of India or the State Government, in implementing the land reforms. I want to know whether your party is prepared to take our cooperation. But they are not prepared to take our cooperation. They are making it a party issue, not a national issue. It is a national issue. I do not think there is any dissenting voice in this House today; everybody says that he is supporting this Bill. When you bring such a legislation, we are bound to support it because we are in agreement so far as this policy of land reforms is concerned. But what is happening in our State ? I am very sorry to state that the ruling party, the Chief Minister, the entire Cabinet, has no mind to implement the Land Reforms Act. They had fixed a period of one month in the initial stages for filing the declaration, and then they extended it by another one month. And very recently, four or five days back, they have extended it by another two months. In the meanwhile, hundreds of people have gone to the High Court and filed writ petitions and got stay orders. If my information is correct, till to this date, the State Government has not moved the High Court to vacate the

stay order because after one year or so, elections are going to come. They want to throw the entire blame on the High Court.

They can say, what can we do? We tried our best to implement the land reforms. But the High Court came in the way. They issued a stay order. Why are they not getting the stay order vacated? Why are they keeping silent? I cannot understand it. The delay is going to kill the entire legislation; it is going to be defeated because papers and records are being created every day deliberately. They have been deliberately extending the timelimit, and for implementing the land reforms, they have created tribunals. what sort of tribunals are they? They consist only of their party people. Nobody from the Opposition comes, except some MLAs who are representing certain constituencies. And the tribunal, according to our Act, has got wide powers, judicial powers also. Should you not take other parties also into confidence and take their cooperation? But in my State, unfortunately, all the tribunals are flooded only with their partymen That is the position. I do not wish much of your time. I believe I have made some constructive suggestions and that they will receive serious constructive suggestions and that they will receive serious consideration at the hands of the Minister.

श्री सुनतार सिंह (हरियाणा) : उपाध्यक्ष महोदय सिवधान में ग्रंथी संशोधन वित्त मंत्री जी लाए हैं मैं इसका समर्थन करता हूं ग्रीर समझता हूं कि लैंड सीलिंग को इम्पलीमेंट करने में यह संशोधन वडा मददगार साबित होगा।

[The Vice-Chairman (Shri Jagdish Prashad Mathur in the Chair].

नेकिन इसके साथ-साथ भेरी यह प्रवल इच्छा है कि लैंड सीलिंग के बजाए ग्रगर प्रोपर्टी सीलिंग बिल ग्राता तो मुझे बहुत खुशी होती। लैंड ग्रीर प्रोपर्टी में ग्रभी तक भारत सरकार पूरा फर्क नहीं समझ पाई है। मुझे खुशी है कि कम से कम सरकार ने देहात में समाजवाद लाने की कोशिश की। गांव के गरीब ग्रादमी की कुछ जमीन मिलेगी ग्रीर उस जमीन से पैदावार होगी या नहीं यह बात छोड़िए लेकिन जिस किसी के पास भी बीघा या ग्राधा बीघा जमीन जाएगी उसका सोशल स्टेटस थोडा बहुत ऊंचा होगा।

उपाध्यक्ष महोदय मैं भ्रापकी मार्फत सरकार से इतनी प्रार्थना करना चाहता हूं कि वह गांव की अयं-व्यवस्था को सुधारने की कोशिश करें। हालत बड़ी ग्रजीब है। दुनिया के ग्रथं शास्त्री लिखते है--मैं बहुत पढ़ा-लिखा तो हूं नहीं ग्रीर न ही मैं ग्रर्थ-शास्त्री हु--ग्रीर मैंने भी ऐसा सना है कि दुनिया के अप्रदर कुछ देश ऐसे है जो जमीन से लोगों को हटा-हटा कर इंडस्ट्री की तरफ लगा रहे हैं लेकिन हमारा देश एक ऐसा है जहा पूंजीपति ग्रीर व्यूरो-केट दोनों मिल कर एक नया तरीका देश में अपना रहे हैं। वह तरीका हमारे सबके सामने है। गांव का मोची जो चमडा रगने का काम करताथा जूते बनाने का काम करता था उसका काम ग्राज पुंजीपतियो को दे दिया गयां है--बाट सल्जा बालुजा कंपनियो को दे दिया गया है ग्रौर उस मोची को लैंडलैस लेबर का नाम दे दिया गया है। सब पोलिटिकल पार्टीज ने बड़े-बड़े माइक्रोफोन लगा लगा कर कहा कि ग्राप को जमीन दी जाएगी-चाहे वह हमारी पार्टी हो या शेखावत जी की पार्टी हो । इसी प्रकार से जो जुलाहा कपड़ा बुनने का काम करता था उसका काम टैक्सटाइल इंडस्ट्री ने ले लिया ग्रौर बेचारा जुलाहा बेकार हो गया। उसको डाइयर्ट कर दिया लैंड की तरफ । उपाध्यक्ष जी गांव की 80 प्रतिशत पापुलेशन की रोजी-रोटी का साधन लैंड बनती जा रही है। गांव के अन्दर बढ़ई होता था लोहार होता था तो जब से मैक्कनाइज्ड फार्मिंग हुई वे सब गांव से उठकर शहर की तरफ आ गए। नतीजा यह हो रहा है कि इस देश की जितनी लैंड है वह सब देहात में है भ्रीर उस लैंड के ऊपर देहात की जितनी पापूलेशन है उसका गुजारा उस लैंड के ऊपर ही चलने वाला है। ग्राज की हालत इतनी खतरनाक है कि हमारी अर्थ-व्यवस्था को देखते हुए वह जमीन इतनी बड़ी पापुलेशन को बर्दाश्त नहीं कर सकेगी। यह सवाल कोई कांग्रेस पार्टी का नही है, कम्युनिस्ट पार्टी का ही नहीं है श्रीर न ही जनसंघ पार्टी का

है। यह इस देश के ग्रर्थ शास्त्री के सोचने का है कि वे इस देश को किस तरफ ले जा रहे हैं। हमारा बड़ा ग्रच्छा स्लोगन है लैंड सीलिंग का । लेकिन इसका बटवारा करते हुए एक बीघा पर ले जाए ग्रीर जिनका प्रोफैशन कुछ ग्रीर हैं उनको वहां से ह्या कर लैंड की तरफ ले जाए तो इससे देहात की श्रर्थ व्यवस्था कभी सुधरेगी नहीं। भ्राज हरिजनों की क्या हालत है। दिल्ली शहर के अन्दर एक एक पैट्रोल पम्प की आमदनी 10-10 हजार रुपये महीना है । मैं पूछना चाहता हूं कि कितने हरिजनों के पास इस प्रकार के पैट्रोल पम्प हैं ? जितने भी टैक्टरों, फियट कारो श्रीर गैस डिस्ट्रिब्यूशन वर्गैरह के एजेन्ट हैं, उनमे कोई भी हरिजन नही है । हमारे देश में स्राज जितने भी लैण्डलैस लेबरर्स है, बे पुंजीपतियों ने बनाये हैं, कारखानेदारों ने बनाये हैं । उन्होने हरिजनों भ्रौर दूसरे लोगों के धन्धे छीन लिये ग्रीर वे लोग लैण्डलैस बन गये। भ्राज सब लोग हरिजनो के प्रति हमदर्दी दिखाते हैं, लेकिन क्या किसी बाटा वाले की दुकान पर किसी हरिजन या चमड़े का काम करने वाले को सैल्समैन का पद भी दिया गया है ? मेरा कहना है कि ऐसी कम्पनियों के भ्रन्दर हरिजनों को रोजगार मिलना चाहिए । भ्राज भ्राप जाकर देखिये, इन दुकानों में खूबसूरत लड़के बडे-बड़े बाल रखे हुए मिलेंगे स्रोर जिनके बाप-दादास्रों ने यह काम किया है उनको इस धन्धे से अलग कर दिया गया है। ब्राह्मणो ग्रीर ग्रग्रवालों के लड़के चमड का काम करते हैं। मै समझता हूं कि इस तरफ म्राज तक किसी का ध्यान ही नहीं गया है । मैं चाहता हूं कि इस देश मे ग्रर्थ-व्यवस्था का ईमानदारी के साथ बंटवारा हो । हम यह भी सोच लें कि लैण्ड बांटने से ही इस देश की सम-स्याग्रों का हल नहीं हो जाएगा । 25 साल हमको लैण्ड बांटने में लग गये हैं । सन् 1952 में एक्ट बनाया गया, 1958 में एक्ट बनाया गया, लेकिन यह समस्या भ्राज तक हल नही हो पाई है। इसका कारण यह है कि इस देश में पूंजीपतियो की एक लौवी है, वह लोगों को लैण्ड की तर**फ** डाईवर्ट कर देती है । इसके ग्रलावा इस देश में जो ब्यूरोक्रेसी है वह भी पूंजीपतियो का साथ देती

# [श्री सुस्तान सिंह]

है भीर परिणाम यह होता है कि पोलिटिकल लेबल पर भी प्रैशर बढता जाता है कि हमको लैण्ड दो। जमीन बांटने से यह समस्या हल होने वाली नही है। श्री गैखावत जी कह रहे थे कि लैण्ड सीलिय को पक्का कीजिए भ्रौर उसके बाद कोई सीलिग नही ग्राना चाहिए । मैं कहता हूं कि जब तक एक एक फूट जमीन नहीं बट जाएगी, तब तक यह मांग पुरी होने वाली नही है । हमारे देश में जो पंजी-पति हैं, जो व्यरोक्नेट्स हैं ग्रौर उनके साथ सहयोग करने वाले अखबार हैं भ्रीर जब तक इनकी लीवी बनी रहेगी तब तक यह लैंण्ड की समस्या चलती रहेगी। ग्राज जरूरत इस बात की है कि इस देश में सम्पत्ति का बटवारा हो, दौलत का बटवारा हो । स्राज स्रगर ईमानदारी से देखा जाय तो पता चलेगा कि सारे देश की दौलत अरबन पौपूलैशन के पास है। श्राप ग्रगर गिनती कर लें, स्कुटरों की गिनती कर लें, इम्पोर्टड कारों की गिनती कर लें. रेफिजिरेटरो की गिनती कर लैं, बड़े-बड़े मकानो की गिनती कर ले, टी० वी० सैटो की गिनती कर लें, फाइन कपड़े की गिनती कर लें तो ग्राप मानेंगे कि 80 परमेन्ट पोपुलेशन जो गावो में है वह 10 परसैन्ट भी मुश्किल से इन लक्जरी ब्राइटम का इस्तेमाल करती है। 90 प्रतिशत दौलत का इस्तेमाल शहरी लोगों द्वारा किया जाता है। गांव का आदमी अपनी अंगीठी जलाने के लिए कीयला नहीं मांगता, गैस नही मांगता श्रौर उसको अपने घर के दरवाजे के लिए ट्यूब लाइट नहीं चाहिए ग्रौर गांव का ग्रादमी ग्रगर उसको बस नही मिलती है तो चार मील दैदल चला जाता है, नेकिन शहर के भ्रादमी को बस नही मिलती है तो बसों के शीश तोड़ दिये जाते हैं। उसके लिए पब्लिक स्कूल चाहिए, उसके लिए कालेज चाहिए उस पापुलेशन के वास्ते सोशलिज्म की बात सोची नहीं जाती और उस 80 प्रतिशत को यह नजीर दी जा रही है सोशलिज्म में । मैं इसको वेलकम करता हूं लेकिन यह चलने वाला नहीं है---ग्राप शहरों को तो ग्रमरीका बनाते चले जाए ग्रौर गावो का चीन बनाते जाएं। एक देश मे एक नीति होनी चाहिए।

डा० जैड० ए० ग्रहमव (उत्तर प्रदेश): कौन सी चाहते हैं—ग्रमरीका वाली या चीन वाली ?

श्री सुहतान सिंह : मैं तो अपनी देश वाली कहता हं। उपसभाष्यक्ष जी, मैं तो न ग्रमरीका की मीति की बात करता हं न चीन की नीति की बात करता हं। मैं कहता हं, हमारे देश में इन्दिरा गाधी की नीति है, कांग्रेस की नीति है, जिस नीति में समाजवाद लाने का वचन दिया है, जिसके ग्रंदर पंजीपनि लाबी रूकादट है, ब्यरोकेंट रूकावट है। उन तमाम रूकावटो को दुर करें। यह तो वसंत विहार के ग्रन्दर 10-10 हजार रु० कोठियों का किराया लेते है, उसकी एक कोठी हरिजन को जरूर मिलनी चाहिए । जब लैण्ड के ऊपर उसका भ्रधिकार हो जाता है तो हुई देव मालवीय जी इस बात के उत्पर भी तवज्जह दें। कृष्ण कान्त जी का तो काम बन लिया, वे तो जब तक लैंड मीलिंग नहीं हमा रात उनको नीद नहीं माती थी ग्रौर जिस दिन से लैंड सीलिंग बिल पास हो गया श्रीर ग्रर्बन प्रापर्टी का बिल रेफरीजरेटर में रख दिया उस दिन से कृष्ण कान्त जी ठंडे हो गए। मैं तो इतनी बात कहता हं कि जेड० ए० अहमद माहब बैठे हुए है उधर, वे तो बडे भारी इकाना-मिस्ट हैं, एक ग्राध बात ले मैन की भी मान लीजिए चार-पांच मुख्तलिफ पार्टियों के लोगों, कुछ गांदों के ग्रन्दर जाम्रो, गांवों की इकानामी को देखो, गांवों की मर्थ-व्यवस्था कितनी बरी होती जा रही है, सारा वजन लैंड पर ग्रा गया, जुती बनाने वाला लैंड की तरफ, दस्तकारी वाला लैंड की तरफ, कपड़ा बनाने वाला लैंड की तरफ जा रहा है, सारी पापुलेशन पुंजीपित ने बेकार कर दी स्रीर पंजीपति की लावी ने श्रीर सो काल्ड प्रोग्नेसिव ने उस सारे को डाइवर्ट कर दिया लैंड की तरफ भौर मजाक बना कर रख दिया गांदो के लैंड की व्यवस्था को । मैं कहता हं, हरिजनों को बसो का पीमट मिलना चाहिए, मिनी बसेज के कितन पर्मिट उनको मिले है इसको देखना चाहिए, डी॰ डी० ए० के प्लाटस हरिजनो को कितने मिले इमको देखना चाहिए, उन सारी चीजों को देखना चाहिए जिससे हरीजना की ग्राधिक ग्रवस्था

मुधार हो सकता है। जब तक ग्रवंन प्रोपर्टी के सीलिंग का बिल नहीं भाएगा, भाप कुछ कहते रहो, गांव के किसान की तसल्ली नहीं, गांव के मजदूर की तसल्ली नहीं भ्रीर वे यह समझते हैं हम तो महरियों के लिए बेकार पैदा करने वाले बन गए। किसान 105 रु० क्विंटल गेहुं देता है ग्रीर नई दिल्ली के बाजार में वह 300 रु बिकता है, उसका कलेजा कटता है देख कर । वह कपास पैदा करता है, खद कोर्स कपड़ा पहनता है और यहा टेरीलीन के बिना कोई नज़र नहीं ग्राता है। टेलिविजन उसके घर में नहीं, सिनेमा उसके इर्द-गिर्द नही, उसके पाम मनोरजन का कोई साधन नही । यहां पर वंसत विहार में देखो क्या कोठियां खडी हैं, सारी चीजें उनके घर में हैं---सारे देश का कीयला, सारे देश की बिजली, सारे देश का पेट्रोल उनके लिए खपत होता है । ये 20 परसेन्ट पापुलेशन क्या भगवान ने श्रीर तरह की भेजी है ? कम से कम इसको भी समाजवाद के दायरे में ले श्रास्रो ताकि यहां के गरीब को भी राहत मिले। इतनी मेरी प्रार्थना है। मैं माननीय मत्री जी जो संशोधन लायं हैं उसका पूरा समर्थन करता ह ग्रीर श्राशा करता हं एक दिन भगवान ऐसा वक्त देगा कि ग्रर्बन प्रापर्टी के बारे में भी ऐसा बिल ग्राप ले भ्राएंगे ।

#### 4 P. M.

DR. Z. A. AHMAD: Sir, I need not say that I and my Party stand fully and firmly in support of this amendment. We will not support this amendment with our tengues in our cheek, as has been done by Choudhri Sultan Singh. I know how he supported this amendment after all that he said about this amendment. I do not support this amendment either in the manner in which our friend Shri Veerendra Patil supported it. I support it in the proper spirit of bringing about redistribution of land in radical the rural areas and giving the maximum relief to the landless poor. You cannot give full relief because the land-man ratio is so difficult. Therefore I say you should give the maximum relief, as much as possible, to the rural poor, because there is a considerable amount of concentration

you the figures later on. There is open concentration and there is concealed concentration; there is real concentration and there is fictitious concentration. Land has to be redistributed because India lives in its villages. Vast mass of landless population amounting to 47 millions classified as landless agricultural labourers by the census of 1971. There are no opportunities of life for them, there is not outlet for them . . .

SHRI K. S. MALLE GOWDA: about workers in the cities?

DR. Z. A. AHMAD: That is a bigger question. I am not debating the issue. am putting forward my point of view. I stand for a radical redistribution of land in the rural areas and villages.

This amendment has come much too late in the day. That is my suggestion. should have been brought before Parliament much earlier. In the meantime lot of mischief has been done. to Uttar Pradesh. I know what happened at the time of the first Zamindari Abolition Act. Millions of tenants were thrown out of their holdings because there were very poor and bad land records. section 71 of that Act millions were kicked out and the landlords went to the courts and got judgements of the courts in their favour because no receipt was given. The tenants had nothing to show that they were really the occupants. Therefore, millions were thrown out. And this has happened everywhere. In the State of Maharashtra from where the hon. Minister comes and whose Tenancy Act is talked about so much, what has happened? I am sure I am not making a mistake when I say that out of 24 lakks of tenants who could claim land legally, only 8 lakhs got the land and 16 lakhs could not get and invariably they were thrown out. They were asked to give voluntary surrenders. several reasons they went out and one reason was judgement from the court. It is a well known fact that the main obstructive line adopted by the big landlord of land ownership in India. I will give class, right from the beginning of the days

#### [Dr. Z. A. Ahmad.]

of agrarian legislation, has been to take resort to courts, civil courts, revenue courts, high courts and Supreme Court in order to delay the implementation of these Acts; and these Acts provided big loopholes for these people to go to the courts and get verdicts against these poor people. In fact the whole history of land legislation in India is the history of protracted and prolonged litigation. And, Sir, this is the offensive launched by the landlords in which, obviously, the poor have suffer-The ruthless logic, I submit, Sir, of class domination in a capitalist-cumsemi-feudal society has worked itself up and the domination of the rich over the poor, the domination of the propertied class over the propertyless class, has made millions suffer and millions have been reduced to absolute beggary and this propertied class, Sir, has been well, obliged abundantly by the institutions of justice and justice has not come to the rescue of the poor and the propertyless, but it has come only to the rich and the propertied class and this is the fact. Can it be denied? the judgments given by the courts, from the smallest court to the topmost. will see that it is always the poor who are at a terriffic disadvantage and it is always the rich who have their own way.

SHRI VEERENDRA PATIL: You do not want to pay the legislators to keep loopholes in the laws?

DR. Z. A. AHMAD: I say that there are abundant loopholes. I blame the class as a whole, whether it is in the legislature or in the judiciary.

SHRI P. K. KUNJACHEN: Who makes the legislation and who is responsible for the loopholes?

DR. Z. A. AHMAD: The dominating propertied class is responsible both in the legislature and in the courts, for making loopholes and for giving interpretation in the courts.

Now, Sir, I would not go into the details. The fact of the matter is that the ceiling laws which have been passed from 1960 onwards up to 1970 have hardly given any land to the States for

Take the figures now. distribution. What is the total cultivated area? It is about 125 million hectares. I think I am correct. It is about 125 million hectares or about I think it is about 30 30 crore acres. crore acres. Now. Mr. Brahmananda Reddy who is there just now is responsible for the ceiling legislation in Andhra Pradesh and there very high ceilings fixed.

SHRI KALI MUKHERJEE (West Bengal): Behird you there is one more former Minister.

DR. Z. A. AHMAD: Now, what is the total area available as a result of the implementation of the ceiling laws throughout the country over the past ten years? Just one million acres only or one million acres out of 125 million hectares which means 24 lakh acres out of a total of 30 crores acres of cultivated land. This is all the total that it has created. Why? It is because everything was parcelled out. Now it is less than even 1 per cent. Now, Sir, I do not know how much land is going to be declared surplus implementation of these Acts, these new enactments.

SHRI KALI MUKHERJEE: Please do not be under any illusion.

DR. Z. A. AHMAD: Well, I am not. Mr. Patil criticised this from a different angle and he has a different understanding. But I agree with him in one respect that though these laws are an improvement on the earlier ones—they are a definite improvement on the earlier ones—the implementation of these laws will be such that, I am afraid, not even a million or two million acres will be available.

SHRI KALI MUKHERJEE. You are suffering from an illusion. Not even an inch of land will be declared surplus.

DR. Z. A. AHMAD: Well, you are a forthright person and you are a very courageous man and you can say that. Now. I do think that even if these taws are properly implemented, even then hardly a million or, at the most, two million acres will be available and not more than that and that would not touch even the fringe of the problem.

Now, Sir, we should have a look at the concentration of land. Mr. Patil was saying that this scare of ceiling laws has disrupted production? Where is the question of disrupted production?

Green Revolution had its hey day. Big farmers got money from the Government, got money from banks, and developed their estates. A whole class of big mechanized farms, modern farms, a sort of monopolist farmers, came into existence. There is no danger to these farmers. They have already split up their lands. They have transferred all the land freely. Large-scale transfers have taken place. The magnitude of these transfers is such that you cannot get hold of these fictitious or wrong transfers when you go to apply it retrospectively from 24th January, 1971. Lakhs and lakhs of registrations have taken place—lakhs and lakhs.

SHRI O. P. TYAGI (Uttar Pradesh): Even Ministers . . .

DR. Z. A. AHMAD: I am not obsessed with Ministers. You are. When you become a Minister, then I will see what you do. I am not obsessed with Ministers. I am obsessed with facts of life. Fictitious transfers and sales have taken place on such a big scale that nobody can find out what is correct and what is wrong. There have been mala fide transfers. There have been bona fide transfers. You can say that it is a bona fide transfer. Even at the time when a declaration was made that retrospective effect will be given to these Acts. registration was going on. Since the Registration Act is a Central Act, the provincial Government cannot ask the Sub-Registrar to stop registration.

He cannot, unless he closes down the office . . . (Interruptions).

AN HON. MEMBER: For two years, transfers in UP were stopped...
(Interruptions).

DR. Z. A. AHMAD: I do not know the legal position... (Interruptions). That is all right...

SHRI BANARSI DAS: Two years time was given to them . . .

DR. Z. A. AHMAD: I do not know what the legal position is. But the fact of the matter is it is a big phenomenon that we have to tackle—the phenomenon of large-scale, millions and millions of fictitious transfers. Where is the land. What is the implementation machinery?

1 have gone through all the Acts---Kashmir down to Madras Kerala. In Kerala they have some provision. But actually no new administrative machinery has been set up or created in order to implement in order to enforce this complicated legislation, extremely complicated and controversial legislation. There are some old revenue officials, the Collector or the Commissioner, the Tehsildar, the Patwaris, and you know what it is. With this implementation machinery, you cannot possibly get Acts implemented. This entire machinery is class oriented. The entire machinery is against the potential beneficiaries Act. Therefore, unless you create a machinery strong enough to implement these land reforms in the spirit in which they have been conceived, you will not be able to get much surplus land in your possession . . . (Time bell rings) . will take a few minutes more,

I want to point out to Mr. Shinde, because he will be dealing with this problem and we will be asking him again and again . . .

SHRI KALI MUKHERJEE: Voh bechara... (Interruptions)

DR. 2. A. AHMAD: 1 consider him to be a very important person and a very knowledgeable person in the Ministry, and he will be doing it . . .

SHRI KALI MUKHERJEE: Effectively? . . . (Interruptions).

DR. Z. A. AHMAD: I would only say that the history of land reforms in Asia, Africa and South America has administratively proved the fact that unless there is popular participation, popular participation of the potential beneficiaries of these Acts in the process of implementation, these Acts do not get proper implementation.

That is the experience of other countries. Either you enforce it from above with authority. The land reforms were enforced by the American soldiers of occupation and General Mc Carthy in Japan, They gave  $3\frac{1}{2}$  acres or 2-1/2 acres the point of bayonet. We are not going to do that. But if you want to do it in a democratic manner, then the real democratic forms of participation of the potential beneficiaries have to be followed and there is no provision in any Act for the establishment of popular committees. I want popular committees to be formed for the implementation. In those committees, proper representation should be given to landless agricultural mass and poor peas-(Interruptions) apart from the representatives of these classes, mass organiof implementing land reforms should also measures. There should be a proper, corbe represented. Mr. Veerendra Patil said, rect and democratic "Opposition". No, I do not accept that, If the opposition does not accept the princeiling, then it is a curse on India. Why is he there on the committee? Is it only ed in these popular committees. We have conservative class which is behind reaca long way to go.

श्री बनारसी दास: 1 लाख एकड् भूमि पर कम्यनिस्टों ने नाजायज कब्जा कर रखा है।

डा० जंड० ए० ग्रहमद: सव जायज हो जाएगा।

Sir, we have a long way to go after these reforms. Fictitious returns from the landlords have to be examined and check-We have to find out whether the land has been sold or partitioned. It is only the people on the spot in the villages who can find it out. (Interruptions) very much afraid that some land has been taken by somebody. (Interruptions) Sir. want those popular committees to of getting discharge the functions down to the real job of finding cut how the land has been sold and partitioned. They should also participate in the work of distribution. Therefore, Mr. Shinde, I look forward to your participation in this thing. (Time bell rings). We seck his help in this. Please advise the State Governments to evolve a machinery of popular participation on the basis popular committees in which the potential beneficiaries are properly represented along with those groups or parties or organisations which stand firmly for the real implementation of land reforms. that, it will be only on paper. Without that, everything will get frittered. Even if you withdraw these cases from the courts, they will pass into the hands of the bureaucrats and the bureaucrats will play with it and they will give their own judgment. The poor man will again remain empty-handed. We should have in our minds a clear line sations which are committed to this policy of action for the implementation of these implementation these measures with the co-operation and active intervention of the people who are ciple of land reforms and the principle of the potential beneficiaries and who want these land reforms to be carried These land reforms are not just economic to scuttle these land reforms? The orga- measures. They have an economic aspect. nisations which stand for the implementa- These land reforms are directed at break-tion of these reforms should be represent- ing the domination of the reactionary and tionary politics in the rural areas.

And it is, today, raising the level of reaction in the rural areas, it is talking of partyless democracy, and it is talking of breaking up of legislatures. And we have to break the economic power of this class whether in Bihar or in any other part. And whatever land we may get, a proper implementation of this will break the backbone of this class, it will weaken them politically, and it will strengthen the democratic forces.

With these words, Sir, I commend that this Amendment should be accepted unanimously.

श्री नवल किशोर (उत्तर प्रदेश): उपसभापति जी, मैं इस संशोधन विधेयक का उतने ही जोह-खरोश के साथ समर्थन करना ह जितने जोर के साथ डा० जैड० ए० भ्रहमद ने किया । श्रीमन यह जो विधेयक हे इसका जो उद्देश्य है वह बहुत मीमित है मगर हमने इसको बहत व्यापक बनाने की कोशिश की है इसकी सणायह है है कि भिन्न-भिन्न राज्यों ने-दो राज्यों को छोड़ कर दो साल के अंदर जो लैंड रिफार्म कानुन पास किया है या टैनन्सी कातृन पाम किये हैं उमका ग्रन्भव यह हुआ कि अब भी कोई चैट रिफार्म ऐक्ट पास हम्रा या टेनैन्सी बिल पास हम्रा तो मैंकड़ो पैटीणन हाईकांट में पहुंच गए जिसकी वजह से कानून के इम्पलिमैटेशन में सालों की देरी हो गयी। इस चीज की राकथाम करने 🆫 लिए इस विधेयक को लाया गया है। यहां तक तो यह अपनी जगह बहुत सही है और इसका इस सदना में बैठे हुए मभी मदस्यों ने---चाहे इधर का हो या चाहे उधर का हो-स्वागत किया है। लेकिन मेरो मशा यह है कि इस विधेयक के पास होंने के बाद भी जमीन के बटवारे की समस्या जहां है वहीं पर रहेगी, इसमें सुधार नहीं होगा। इस से एक पायदा जरूर हो जाएगा कि किमी भी स्टेट मे कोई ग्रादमी इन कानुनो को चैलेज नहीं कर पाएगा मगा इसकी परिधि में या इनके जो प्रावीजन्म है ग्रगर उनमें उसको नक्सान पहुंचेगा या उस पर इनका ग्रमर पड़ेगा वह डिस्ट्रिक्ट कोर्ट में या एस०डी० एम० के पास जाएगा स्रीर मुकदगाबाजी होगी। यह जो ख्याल है कि इससे मुकदमाबाजी खत्म हो जाएगी या कम हो जाएगी मैं यह समझता हूं कि जो एफैक्टिड इंडिविजुयब है उनकी मुकदमाबाजी कमहुँहोगी इसमें मुझे गक है । इन कानूनों से पोलिटिकल परपज जो हमारा है वह सर्व होगा इसमें भी मुझे सदेह नहीं है । मगर इकोनामिक यानी भ्राधिक समस्या के समाधान के लिए जो हमने यह कानून बनाए मैं समझता ह उनका समाधान अभी तक नहीं हो पाया है ।

जितने मेरे दोस्तों ने भाषण दिए, सब ने इस बात पर जोर् दिया कि हैं ग्रभी तक जो क₁नून बने हैं उनका इम्पलिमैन्टेशन एक माखील बन कर रह गया है। उत्तर प्रदेश की बात कही गई। उत्तर प्रदेश श्रीमन्, इस देश का सबसे बड़ा राज्य है । मेरे दोस्त चौधरी चरण सिंह का कहना है कि भूगि मुधार कानुनों में यह सबसे आगे है। उत्तर प्रदेश में सबसे पहले जिस वर्ष भिन-सीमा कानुन लाए थे उस समय 40 एकड की सीमा लगाई थी। उस समय उम्मीद यह थी कि 10 या 12 लाख एकड जमीन सरप्तम हम को मिल जाएगी लेकिन हमारा तज्बी यह है कि शायद 2 या सवा 2 लाख भी नहीं मिली है। श्रीर जो मिली भी श्रीर उसका जो डिग्ट्रीव्युशन किया गया मझे यकीन है 20 परमेन्ट भी हरिजनो को या गैडयल ट्राइब्ज को नसीब नहीं हुई । अगर नसीब हो भी गई कागज पर तब भी उनमें से 20 परसैन्ट को भी कब्जा नसीब नही हुग्रा। ग्रगर वाकई हम यह चाहते हैं कि इसका डिस्ट्रीब्यूशन ठीक हो तो हमे दूसर। कानुन लाना होगा वयोंकि जो कानुन हमारे सामने है इसका उससे कोई वास्ता नही है। शेखावत साहब ने भी कहा ग्रीर ग्रन्य लोगो ने भी कहा कि जमीनों का मसलुई ट्रांसफर कर दिया गया । यह बात सही हे ग्रीर उन्होंने हवाला दिया मगलदेव विणारद कमेटी का । इसी तरह से पजाब की हरचरण सिंह कमेटी का भी जिक ग्राया जिसने यह बताया था कि इतने लोगो के पास नाजायज ढ़ग से जमीन गई है। **मैने** उस कमेटी की रिपोर्ट को पूरी यह बात साफ कहना कि जिन लोगो के पास जमीन चाहे वे लोग काग्रेस के ही, सगठन काग्रेस के

# [श्री नवल किशोर]

हों, सी०पी० ग्राई० के हों, जनसंघ के हो या स्वतन्न पार्टी के हों, जिसको भी मौका मिला उसने किसी ग्रीर व्यक्ति के नाम पर जमीनो का ट्रांसफर कर दिया । इस मामले मे सभी इक्वैली हिपोक्रेट्स हैं, इक्वैली फाड है । बिजनैंम मैंन चाहं कहीं भी चाहं वह जनसंघ का हो या ग्रन्य किसी भी दल का हो, वह चोरवाजारी करेगा। इमलिए यह बात कहना कि जमीदार लोग कांग्रेस पार्टी में है ग्रीर उन्होंने ही इसी बारे में पाप किया है, यह विलकुल गलत बात है... (Interruption) ग्रभी शेखावत जी ने चैलेन्ज किया कि हमारे जनसंघ के जो सदस्य हैं वह दूसरी पार्टी के किसी के साथ भी ग्रपनी प्रापर्टी एक्सचेज करने को तैयार हैं। में नहीं जानता हूं कि वे मुझे कौन-सी कैंटेगरी में रखते है। वम से कम मैं तो इसके लिए तैयार हूं।

एक पाइन्ट में स्रीर कहना चाहता हूं। मैं किसीका नाम नहीं लेना चाहता। सी०पी०स्राई० के ऐसे लोगो को में जानता हूं जिन्हाने जमीन का ट्रासफर किया है।

श्री भैरों सिंह शेखावतः उनका नाम बता दीजिए ।

श्री नवल किशोर: मैं नाम नही लेना चाहता। मैं यह बात कहना चाहता हूं कि डा० जैंड० ए० ग्रहमद ने बड़े सुन्दर शब्द ग्रपने भाषण मे इस्तेमाल किये ग्रीर रेडिकल रिडिस्ट्रिब्युशन करने के लिए कहा । यह क्या चीज है, इसको उन्होंने एक्सप्लैन नही किया । यहां पर यह भी कहा गया कि हिन्दुस्तान मे 125 मिलियन एकड़ जमीन सरप्लम थी ग्रीर उसमें से सिर्फ 1 मिलियन एकड़ जमीन लोगो को मिलने वाली है। ग्रगर यह सही है तब भी सिर्फ एकड़ जमीन रेडीकली डिस्ट्रीब्यूट एक मिलियन कैसे होगी ? श्रीमन्, कुछ शब्द ऐसे होते हैं जो सुनने में प्रच्छे लगते हैं। मैं यह भी कहना चाहता हूं कि सरकारी ग्रांकड़े भी मही नही होते हैं। सन् 1971 में सरकार ने 40 मिलियन एकड़ जमीन को सरप्लम बताया ग्रीर 1972 में यह संख्या घटकर 32 मिलियन एकड़ रह गई ग्रीर ग्रब 1974 में हमारे पास इस बारे में कोई श्रोकड़े नहीं हैं। यह हालत हमारे सरकारी भ्रांकडों की है। मैं भापको उत्तर प्रदेश की बात बताता हं उत्तर प्रदेश में जो कानुन बन। उसमें सीलिंग 18 एकड़ की सिचित भूमि की लगाई गई है ग्रौर ग्रसिंचित भूमि की सीलिग 27 एकड़ रखी गई ग्रीर इसके ग्रलावा उसमे जमीन के बारे में यह भी है कि यदि वह कैपबुल ग्राफ प्रोडु-मिग टुकोप है तब उसकी सीम। भी 18 एकड रखी गई। स्रब इसका इन्टरप्रटेशन कौन करेगा? जिले मे जो पटवारी या तहसीलदार वैठा है, वह इसका फैसला करेगा। ग्राज भी लोगों के जेबो में पाच सात या दस माल पुराने स्टाम्प पेपर पड़े है ग्रीर वे जिसके नाम चाहेँ ग्राज भी उन पर अपनी भूमि को ट्रांसफर कर देते हैं। इसलिए श्रमली पाइन्ट यह है कि कानुन बनाते समय इस बात का ध्यान रखा जाये कि इसका इस्पलीमैन्टेशन किस तरह से होगा।

उपसभाध्यक्ष : ग्रापने दस मिनट ने लिये हैं ग्रव ग्राप समाप्त करिये।

श्री नवल किशोर: मैं 5-6 मिनट ग्रौर लेकर खत्म करूंगा। मैं यह कहना चाहता था कि केवल जमीन का कानून बना देने से, ग्रौर जैसा कि डा० ग्रहमद ने कहा रैडिकलिज्म से, खेती का उत्पा-दन बढ़ने वाला नहीं है । शिन्दे साहव नहीं हैं, मैं उनकी ख़िदमत में दो-चार बाते पेश करना चाहता था। एक तो यह कि मैं इस अगत के हक में हूं कि राष्ट्रीय नीति एक दफा तय हो कि हम कितनी जमीन को इकानामिक होल्डिंग मानते हैं। मुल्तान मिह जी की बात की, डा० जैड०ए० ग्रहमद ने कहाकि मैं नही मागता लेकिन मैं उनसे इतिफाक नही करता हं । *गु*लतान सिंह की बातों में भी बहुत कुछ वजन था ग्रीर मैं भी इस बात से सहमत हूं कि हिन्द्स्तान में समाजवाद एक ही तबके में नहीं भ्राना है । चौधरी चरण सिह के हिसाब से, जब हमने 40 एकड़ की सीलिग की थी, तो एक करोड़ खातों में 14,000 खाते ऐसे थे यू०पी० में जिनमें 30 एकड़ से ज्यादा जमीन थी-0.14 परसेन्ट । तो श्रीमन्, चाहे जो भी सीलिंग ऐक्ट हों, एक मर्त्तबा यह तय हो

जाए कि कम में कम 10-15 साल तक उसमें एक फाइनेलिटी हो तािक सर्टेन्टी संभव हो ग्रीर उसका फर्दर फैंगमेंटेशन न हो। (Interruptions) जिन लोगों के पास जमीने ग्रालरेडी हैं ग्रीर जिनको जमीनें नही दी जाएगी, जब तक उनको फैंडिट फैंसिलिटीज न हों, उनके लिए ग्राग्रिकलचरल डम्षुट्स न हों नब तक फायदा होने वाला नही है— ग्राज हालत यह है कि विजली नही, खाद नही, ग्रज्छे बीज नही, पानी नहीं ग्रीर उसके वाद हम उम्मीद करते हैं खेती का उत्पादन बढ जाएगा तो श्रीमन्, लैंड रिफार्म् स से ही उत्पादन नहीं बढ़ेगा— जिसके पास जितनी जमीन है उसको उतने इन्पुट्स ग्रीर साथ ही कैंडिट फैंमिलिटीज नहीं होगी तब तक देश में खाद्य का उत्पादन नहीं बढ़ेगा।

दूसरी बात, इकानामिक प्राइस की है यह भी एक अजीब तमाशा है। हम गेहूं इस्पोर्ट करते हैं, जो फारेन किसान है उसको ज्यादा कीमत देने को तैयार हैं, मगर हिन्दुस्तान का जो काला किसान है उसको वह क़ीमन भी देने को तैयार नहीं है। जिस भाव पर हमने विदेशों से ख़रीदा वही यहां भी देदें उसमें दूसरे खर्चों को ग्राप छोड़ दीजिए। तो जब तक इकानामिक प्राइम ग्राप काफ़्तकारों को नहीं देगे तब तक खेती में उत्पादन नहीं बढेगा।

तीसरी बात में यह कहना चाहता हूं कि जो अधिकलचर वेस्ड इन्डोस्ट्रीज हैं उनका भी डेबलपमेट होना चाहिए। एक माननीय सदस्य ने बिलकुल ठीक कहा कि जमीन पर प्रेशर बढ़ाने से, जमीन पर प्रावादी का बोध बढ़ाने से कोई देश उन्नति नहों कर मकता, प्रगति नहीं कर सकता। लिहाजा में चाहता हूं, अधिकलचरल प्रोडक्ट्स पर श्रीधारित उद्योगों को यागे बढ़ाया जाए। हमारे यहा को आपरेटिव सोसाइटीज बहुत है—हमारे दोस्त इस ममय नहीं है, कुलकणीं जी, उनसे महाराष्ट्र में शासदे उनका काम अच्छा हो रहा है – लेकिन मैं कम से कम उत्तर प्रदेश की बान जानता हूं कि वहा पर को आपरेटिव सोसाइटी इज श्र बिग फाड। लिहाजा श्रच्छी को आपरिटिव सामाइटीज बनायी जाए तब कही उत्पादन श्रच्छा होगा

बरना मुझे इस कानून के पाम होने के बाद भी संदेह है कि उत्पादन ग्रन्छा होने वाला नहीं है।

चौथी बात इन कानूनों के पास होने के बाद एक चीज है जिनको कहते है भ्रष्टाचार । इस भ्रष्टाचार के ग्रंदर ग्राज ग्रगर पटवारी यह बात लिख दे कि ग्रापकी जमीन ड्राई लैंड है, चाहे उसमें हजार ग्रावपाणी का इतजाम हो, तो ग्रापकी जमीन ड्राई लैंड मानी जाएगी ग्रीर 27 एक ह ग्रापको मिल जाएग, । जमीन की सीलिंग जिन ग्राफीमरों के हाथ में है, उसमें हमारे यहां जो एस०डी० एम० है 90 परसेन्ट उसका निर्णंय फाइनल है।

इसके बाद डा॰ ग्रहमद ने कहा पापुलर पार्टिसिपेशन ग्राफ द बेनिफिशरीच — बहुत ग्रच्छा सेन्टेन्स है, मैं भी इससे हन्ड्रेड परसेन्ट इत्तिफाक करता हू। मगर इसकी शक्ल क्या होगी ? एक गाव के ग्रंदर मान लीजिए ग्रगर 100 लैन्डलेस वर्क सं है.....

डा॰ जेड॰ ए॰ ग्रहमदः उसको तो सोचा जा सकता है—गक्ल क्या हो। १

श्री नवल किशोर : मैने खुद ग्रापके पीछे कहा कि ग्रापने बड़े खूबसूरत शब्दो का इस्तेमाल किया है।

डा॰ जेड॰ ए॰ ग्रहमद : स्थाल भी खूबसूरत है।

श्री नवल किशोर हा, ख्याल भी है। मगर क्या खूबसूरत तरीका निकाला जाए इम्प्लीमेटेणन का, वह ज्यादा जरुरी है। कानून अच्छे हो, बुरे हो, कानून तो सब मे जगह अच्छे है। यह बात सही है कि सारे देश मे इस बारे में यूनीफार्म लाज नहीं है—कहीं 300 एकड़ जमीन, कहीं 60 एकड़ जमीन, कहीं 60 एकड़ जमीन, कहीं 60 एकड़ जमीन की सीमा है। तो मैं मिर्फ यह कहना चाहता हु कि जहा तक इस विधेयक का सम्बन्ध है, इसका परपज यह है कि कानूनो को कोर्ट में चैलन्ज नहीं किया जा मकता है। यह जो चीज है वह स्वागत योग्य है। लेकिन मैं शिन्दे माहब से कहना चाहता हू कि अगर कृषि उत्पादन बहाना है तो जितने भी लेंड रिफार्म्स है, उनकों सहीं तरीकों से इम्पलीमेंट

[श्री नवल किणोर]

किया जाना चाहिये। इस सम्बन्ध में स्टेट गवर्नमेंन्टस की जो जिम्मेदारी है उसके सम्बन्ध में डाइरेक्टिव दिये जाने चाहियें। जिनके पास लैंड का कंसेन्ट्रेशन है, उसके बारे में ग्रगर इन्क्वायरी हो सकती है तो वह ग्रवश्य कराई जानी चाहिये।

SHRI P. K. KUNJACHEN: Sir, I support this Bill because this Thirty-fourth Amendment intends to include land legislations of various types in the Ninth Schedule of the Constitution. Sir, this is for giving protection from the interference of the courts when implementation of land legislation takes place. While introducing the Bill, the Minister has stated: (1) that the ceiling has been reduced; (2) family with husband, wife and minor children constituting the family unit has been cepted; and (3) exemption from ceiling has almost been dispensed with. He has also claimed such important features as the distribution of the excess land to the landless agricultural labourers, particularly to Scheduled Castes and Scheduled tribes and also that the land will be given to them at nominal price. He has also stated that compensation amount has been reduced.

In this connection I wish to bring certain facts to the notice of the First of all, I wish to state that by passing of a legislation or by mere inclusion of it in the Ninth Schedule, the land problem in our country will not be solved. During the last 25 years, after independence, the Congress has practised the art of deceiving the people by raising slogans after slogans, sometimes most revolutionary slogans. from house tops. This is very clear from examples. What is the agrarian policy of the Congress Government? 27 years of Congress rule have proved beyond the shadow of doubt that its agrarian policy has not smashed the feudal semi-feudal fetters on land relations nor has it liberated the peasantry from the age-old bondage. They want to transform' the feudal landlords into capitalist landlords and to develop a stratum of land-

duce agricultural products to meet the requirements of the capitalist development. But now the economy is in the crisis. The agrarian front also is in the crisis and the production is also in the crisis.

Sir, what are the steps they have taken? abolition of princely States carried out with the assurance of paying to the ex-princes and their families, privy purses to the tune of several crores of rupees and also leaving in their hand all their wealth and vast tracts of agricultural land and also the forest land. Now the privy purse has been abolished giving them huge compensation.

F Sir, the legislation regarding the abolition of the intermediaries, such as zamindars, jagirdars and inamdars, etc., deliberately permitted these intermediaries also to retain large tracts of land and forest land. On the other hand, Sir, the millions of tenants who had been evicted, both legally and illegally, are also forced to purchase lands by paying huge amounts. Sir, the tenancy laws enacted provide for the right of resumption under the legislation for self-cultivation, depriving all these tenants of their legitimate right over the land. Then, coming to the legislation, regarding the ceiling on land holdings, those acts have been so framed which in fact enable the big landholders to preserve their holdings by splitting them in the name of family members in such a manner to make the ceiling law inapplicable to them.

There are innumerable cases where land has been divided and partitioned in the name of dogs, in the name of cattle, in the name of cats etc. This is the practice that has been adopted by the landlords. And what is the ceiling that has been fixed by the Congress Ministries previously? In the Andhra Act the ceiling fixed was 27 to 324 acres; in the Gujarat Act it was 19 to 137 acres; in Karnataka Act it was 27 to 216 acres; in the Rajasthan Act it was 22 to 336 acres; in Tamil Nadu it was 24 to 120 acres. After this some improvement has been effected. After the Chief Ministers' Conference in 1972 some broad guidelines have been evolords and big peasants, and the Govern- lved and according to the guidelines it has ment also depended on this section to pro- been fixed that 10 to 54 acres shall be the

Now the Congress people always claim land should be given to the tiller. Land to the tiller is the slogan which they shout while at the same time the guideline speaks of 10 to 54 acres as the ceiling. When this is the case what is the meaning of the Congress slogan of land to the tiller? The Planning Commission has clearly stated that land legislation has completely failed in our country and they have given five reasons for it. It is not the Marxist reason or the CPI reason or the reason of anybody else. These are the five reasons stated by the Planning Commission after they have studied the problem:

(1) Lack of clear political direction and will on the part of the Government.

The Congress is ruling the country and they say that there is lack of clear political direction and will on the part of the Government.

- (2) Loopholes in the legislation.
- (3) Lack of agitation by peasants and workers' organisations.
- (4) Lack of records of rights of the tenants or the cultivating peasants.
- (5) Failure of the bureaucratic machinery to implement the land legislation.

This work was entrusted to the bureaucratic machinery for implementation and they have not implemented it. Even after these reasons have come to light the Government have not taken any steps to see that the and legislations are implemented. Sir, has the Government at least tried to distribute the surplus land which is under the control of the Government till now? The Government has miserably failed in this also. In 1970 the Government stated that 40 million acres of surplus land is available to Government and in 1972 they stated that 32 million acres would be available with the Government for distribution. Now in 1974 when about the we ask figure the Government are saying that they are not in a position to give any figures at all. Has the Government distributed the surplus land till now? It has not been distributed. When the Government is

that is already available with the Government why talk of getting excess land and distributing it? The actual position is the Government really does not want to implement land legislation. They will only pass certain legislations and they will then throw them in the dustbins. I can say this from the example of Kerala. I am not telling the old story. Lately, Land Legislation was passed in Kerala in 1969 and the Government stated that the legislation will come into effect from 1st January 1970. According to the Kerala Legislation the limit fixed is 12 standared acres.

The Government stated that all the excess land would be taken over, but after declaring it, the Congress President there, Mr. Vishwanathan-he is the Gujarat Governor nor now-said: No, it is not possible to get an inch of excess land in Kerala. There is no excess land in Kerala. That was the slogan adopted by Mr. Viswanathan and the Congress Party there. Then, we challenged it. The agricultural labour union and the Kisan Sabha challanged the statement of Mr. Viswanathan. (Time Bellings). entered the land and told them here is the excess land. We asked them wirether they were prepared to take it over. showed them 1.86.000 acres of excess land. We submitted to the Government with survey numbers, these are the excess lands. We asked :Is the Government prepared to take over the excess land? But the Government is not prepared to take over the excess land. Then, we again entered the land and began to cultivate the land. At that time the Government let loose repression on the They arrested the persons, beat them up and molested women. They were taken to the lock-up and put there. After negotiations again the Government said that they would distribute it to the poor peasants, agricultural labourers, the Scheduled Castes, etc. They were bringing into being some machinery. They said that they were going to bring in some land boards at the taluk level, district level, the State level, etc. What has happened after that? After four years you will wonder at what has happened in Kerala. Only 1,972.67 acres of not prepared to distribute the surplus land land has been taken over and distributed by

[Shri P. K. Kunjachen.] the Kerala Government. We in Kerala know that about 3 lakh acres of excess land are there, but only less than 2,000 acres of land have been taken over. There is another provision in the legislation for giving proprietary right to the cultivating tenant. More than 8 lakh tenants have filed petitions before the land tribunals, but what is their fate? Only in 4 lakh cases it has been decided and for four years and more these cases are pending before the There is another clause land tribunals. giving the Kudikitappukars ownership the right to the land, say, for 3 cents, 5 cents and 10 cents. There also 5 lakh petitions have been filed before the tribunals. Only in 3 lakh cases decision has been taken. In more than 1,500 cases orders have been issued evicting the poor Kudikitappukars, i.e., hutment dwellers. When there is excess land, forest land, Inam land, Government land and when the Scheduled Caste and people Scheduled Tribe enter land and cultivate the land, the Government lets loose repression on them. They are being evicted, they are being beaten up. their crops are being destroyed. This is the case in Kerala. It is not only the case in Kerala, but it is the case throughout India

THE VICE-CHAIRMAN (SHRI JAGDISH PRASAD MATHUR): Please conclude.

SHRI P. K. KUNJACHEN: Yes. Then, they are talking of legislation. Now, we have started another struggle. We know clearly that there is excess land above the ceiling. We are surrounding the land. We tell them, this is the excess land. over this land and distribute it. Otherwise, we will take the yield from the land. will not allow the landlord to cultivate lt. We will not allow the landlord to enter the land and take the yield. We are preventing them and we are trying to take the land. We are trying to take the yield. Here also the police is let loose. In Cannanore the police lathi-charged the persons who surrounded the excess land and entered The landlord has no right to hold the land, no right to cultivate the land, but even then the Government is arresting our people. So, under this system, by bringing forward this kind of legislation, excess land cannot be taken over and excess land cannot be distributed to the poor people. Only by people's participation it can be Jone. People's committees should be formed at the lowest level. My friend here asked: Where is the excess land? In the villages people know who are the people residing. They know and they can see the land. They understand it. By forming committees they will be able to find out the excess land and distribute it to the poor peasants.

Is the Government prepared to do like that? If the Government wants to do it. it is very easy. The machinery can be cre ated in every village, in every taluk. But the Government is only depending upon this bureaucratic machinery, the officer, the tehsildar, the collector others for distributing the land. the Government does not want to distribute That is the reason. the land. And they want to create capitalist landlords. Otherwise, the machinery can be created, and the land can be distributed. I say once again: if the Government is interested, it must see that such a machinery is created, that repression is stopped and that land is given to the Scheduled Castes and the Scheduled Tribes and the poor agricultural labourers.

K. CHANDRASEKHARAN SHRI (Kerala): There has been a lot of politics in the implementation of land reforms in this country, a sector where ought not to have played any part at all. Sir, so far as my State of Kerala is concerned, I can say with a lot of confidence that whatever be the inter-party disputes, since the formation of Kerala in 1957, it has been the consistent, continuous and deliberate attempt on the part of all the parties. political and otherwise, in Kerala to see that land reforms are implemented. large extent, the implementation of land reforms has shown a great progress in that State. It is not on account of any particular party or any particular government that this welcome situation has arisen there. It is on account of the fact that the politician in the State, to whatever political complexion he may belong, has been honest and sincere in the matter of the implementation

of the land reforms. Sir, that is not the case with many of the other states in our country. There has been, as the Planning Commission has rightly put it, no political direction in the matter of correct speedy implementation of land reforms. Courts have been made the scapegoats for the failure of the Government. I am not forgetting the fact that many of the State 'High Courts—and in some cases, the Supreme Court-had struck down the provisions of the land reform laws. But the fact remains that whenever there has been a striking down by the courts, whenever that the there was an apprehension strike courts might the down provisions of the Act, Parliament has come to the rescue. Take tor instance the history of article 31B of the Constitution as per which the Ninth Schedule has been appended to the Constitution. It was as early as 1950 that the Zamindari was abolished in Bihar by the Bihar Land Reforms Act of 1950. And when the Supreme Court struck down certain vital provisions of that Act, Parliament came to the rescue, and the Ninth Schedule adopted in pursuance of the new article 31B. And the first amendment of the Constitution-it is well to remember occasion-was an amendment for the purpose of the speedy and progressive implementation of land reforms in this country.

The Fourth Amendment to the Constitution was another such venture. The Seventeenth Amendment to the Constitution was another such step. The Twentyninth Amendment to the Constitution was yet another step and today, Sir, we are on the Constitution Thirty-fourth (Amendment) Bill and 86 enactments that now will be included in the Ninth Schedule to the Constitution would be absolutely protected from courts and the courts will have no authority or competence to examine or strike down any of the provisions of the enactments scheduled in the Ninth Schedule further in futherance of this legislation also. If that be the position, Sir, who ie fault 9 Are the fault? at The courts have absolutely no power to examine the validity or othertions could, therefore, be absolutely freely far as land reforms are concerned. There-

implemented by the Governments in the country. The various State Governments under the control and guidance of the Planning Commission and the Government of India have failed to implement land reforms. That is the truth and that is the fact

Sir, it is surprising and shocking to know that some of the States in this country, in various cases, even fixity of the tenure which is the first step that ought to be taken in the matter of implementation of land reforms, even that step has not been taken in some of the States in this country in regard to certain tenancies. So far as the State of Kerala was concerned, as early as 1957 the fixity of tenancy was conferred on all tenants including the share croppers. In fact, a fourpronged attack is necessary so far as this problem of land is concerned. The tenant has to be made the proprietor of the land. The tenant would include the sharecropper also. The hutment dweller should get fixity in regard to his house sites. The record of rights must be prepared by the Government. The ceiling provisions are to be implemented for the very sacred purpose of providing land to the landless agricultural labourers belonging in the various States to the Scheduled Castes and Scheduled Tribes.

Sir, so far as the fixity of tenure is concerned, or the tenant proprietorship is concerned, whatever little progress that might have been made in the country it is a dismal commentary that the States after 27 years of independence have not been able to implement the ceiling rules in any one of the States in this country; we have not been able to get any appreciable land in any of the States of the country and provide the Scheduled Castes and Scheduled Tribes that constitute the mass of landless workers in this country with any land whatsoever.

Sir, the First Amendment, the Fourth Amendment, the Seventeenth Amendment and the Twenty-ninth Amendment to the wise of these legislations. These legisla- | Constitution have been only on paper so

[Shri K. Chandrasekharan.] fore, it is necessary at least for me to warn the Government that the fate that the Constitution Amendment Acts met should not be repeated to this legislation that is being passed today with the support of all sections of this House.

Sir, a doubt has been expressed by no less a person than hon'ble Mr. Patil that production in this country agricultural might fall if land reforms in the manner that is now sought to be done is really in practice implemented in this country.

Sir, that is an absolute untruth, that is a false propaganda, that is a misleading type of propaganda against land reforms legislation being implemented. In my state of Kerala, progressive implementation of land reforms, particularly in regard to three or four aspects, even though the implementation has failed in regard to the ceiling rule, has not made agricultural production any the less. Ten years ago, the State produced between 10 and 11 lakh tonnes of rice. Today on the implementation of full land reforms so far as tenancy proprietorship is concerned from 1970, every tenant, every sharecropper in the State has become the owner of the land and in four or five years of implementation of that aspect of land reform, agricultural production so far as rice is concerned, has risen in Kerala to 14 lakh tonnes. Therefore. Sir, agricultural production in the State of Kerala has increased by about 331/3 per cent during a period of five or six years. That would show that it is absolutely wrong propaganda, misleading propaganda against the implementation of land reforms to say that if land reforms are implemented, agricultural production would come down. If India is to be saved, if the country is to have greater agricultural production, if the Punjab tiller and the Haryana tiller and the U. P. tiller and the Bihar tiller are to produce more rice and more wheat, land reforms have to be implemented. It is the implementation of land reforms in states like Andhra Pradesh and Tamil Nadu that will probably save agricultuagricultural production in the country tather than any other aspect of the matter.

THE VICE-CHAIRMAN (SHRI JAG-DISH PRASAD MATHUR): Please conclude.

CHANDRASEKHARAN: I SHRI K. am concluding. Going through the discussion in the other House, I found that a certain apprehension was expressed in regard to certain laws that had been enacted in the State of Tamil Nadu. It was stated then that some of the enactments that have been passed in Tamil Nadu had not been brought into the Ninth Schedule and within the purview of this legislation. I would ask the hon. Minister how this has happened. The Chief Ministers' Conference of July, 1972 had reached a broad agreement on this matter and it is up to the Central Government to see that in every state, whatever be the political complexion of the Ministry in that State, the guidelines that have been adopted at the national level are implemented.

In regard to the implementation of land reforms, even so far as willing States, sincere Governments are concerned, it has been found that finance has been a bottleneck. I was going through the scrappy lines contained in the Reports of the Food and Agriculture Ministry, Department of Agriculture, for 1972-73 and 1973-74, these Reports admit the fact that the finances that have been provided are totally inadequate to the needs and requirements of the situation, for the various items of expenditure by the State Governments. Sir, we are today without a Fifth Year Plan. We are today in the first year of the Fifth Plan without a Fifth Plan in the offing. We do not know what sort of provisions are going to be made for 1975-76 and the subsequent years. If Parliament legislation of this nature, it must have powers of supervision and direction. I suggest that the Central Government do constitute a parliamentary committee to go into the whole matter, visit the various States and commend to the various States ral production in the country and enhance what has been done in one State or the

other, so that there will be some uniformity in regard to guidelines and their implementation. Thank you.

S. MALLE GOWDA (Kar-SHRI K. nataka): Mr. Vice-Chairman, Sir, I rise to oppose this Bill on behalf of the farmers of India, on behalf of the Rural India Peoples' Party. Whom does this Bill adversely affect? To whom does this Bill deny justice? This Bill denies justice to 37 crores of farmers from seeking justice in a court of law when injustice is done to them. Why did not the Government think of setting up special courts to dispose of land disputes within a specific period nine to twelve months if the Government speedy implementation of felt that the land laws was not possible if the aggrieved farmers were allowed to seek justice in the courts of the land?

## (Mr. Deputy Chairman in the Chair)

Sir, I want to emphasise here that I am not opposed to socialism; but I must say that I am opposed to the Indian brand of socialism and that I am opposed hypocritical application of double standards in the neo-Indian socialism. this enlightened epoch, the democrats of a country like ours with its overpopulation. with a very large proportion of it being poor, and given adult franchise, have to accept socialism for the country. Many of the justice-loving urban brothers, a good many of the democrats of this country evidently have not realised yet that the farming community of India have been more sinned against than sinning have been subjected to tyranny almost in the name of progressivism and radicalism. loss of faith for resulting in the rural people in agriculture and village lifemaking rural uplift, modernisation of villages nearly not possible under the prevailing attitude and with the misconceived economic policies of the Government. Perhaps a modern world citizen outside India cannot believe that in some Indian States a plot of 10 acres of land which may yield about Rs. 8.000 per annum is fixed as the maximum size of land of family of five persons can hold. And what value

has the State Governments' proposal for over the surplus land held even taking under personal cultivation? I will give the example of my own State of Karnataka. What is the ingenious and inglorious definition of the Government for value to be fixed for land under 'tenancy'? The value per acre would be fifteen times the rent. So far it is perfectly all right. But what is the callous definition of 'rent'? It is defined as ten times the land reve-Thus an acre of land under channel costing about Rs. 15,000 is given a nonsensical value of about Rs. 1,200 per acre. A maximum value is fixed at Rs. 3.000 per acre even for land held under personal cultivation which is declared as surplus land, while the wet land and arecanut lands in some areas fetch between 15 and 20 thousand rupees per acre. urban-oriented and urban-directed political parties do not consider that a rural citizen should be given at least half the market value for the land taken away from him so that he could invest the same in the cities to better his living standard. want to put this simple question to the Government. Is the Government bringing also a similar Constitution Amendment Bill to prevent the aggrieved urban citizens from seeking justice in court when plus urban property is taken over the urban property ceiling Bill is passed, or when the urban industries are nationalised or taken over? I am, sure that the opportunistic leftists in the Congress Party and our Communist friends will urge for a similar Constitution Amendment Bill which will empower the Governfor the ment to give nonsensical value urban properties taken over, for they know that they would be sealing the fate of free democracy in this country by taking away the incentive to investment and hard work thus. Whatever iniustice has been done to us the rural people by the invidieconomic poliiniquitious, sinister cies of the ruling party, especially during the last five years, the true democrats in rural India will not urge for bringing similar Bill in a spirit of vengeance they realise that to eradicate poverty and alleviate human suffering in our country we should base our economic policies

[Shri K. S. Malle Gowda.] modernism, pragmatism and realism and i not on negative obscurantism and hollow radicalism.

As nearly 360 million people are living below the poverty line even at the end of four national Plans, it is imperative the nation to raise the level of living of those masses substantially and to provide the basic necessities of life to every family in the country. When our minimal task so gigantic, redistribution of what poor wealth we have in rural India and weakening of rural economy with the increase of pressure on land, is only a negative achievement, and not a worthy achievement to be proud of. The farm policies of the Government have failed to produce enough food for the masses even after the completion of Four Plans and ! we have already imported foodgrains every costing over year since independence reason is that self-reliance and generation the neglected eastern wing. of surpluses for reinvestment in agriculture have been sacrificed for political ends instead of being made the basis of development of rural economy.

There was a possibility of handing over this ancient nation in a golden platter to Communism or some other kind of dictatorship, though ostensibly by democratic means, with the plan of the Government to impose co-operative village management of agriculture on the country in pursuance of the Nagpur Resolution of the undivided Congress on co-operative farming.

The nation, alerted by the vigilant free press and some of our great statesmen who held the freedom of the people supreme, promptly nipped this sinister plan and prevented that awesome in the bud possibility.

One can see how some of the basic farm-policies and dual, invidious economic policies of the Government are in the process of demolishing the rural middle class, making it nearly not possible our agriculture and rural society. It is for all to see how those

Government policies are stunting and stiffing the growth of the rural sector and creating two distinct, easily distinguishable, separate socio-economic zones-urban and rural-in our country. If the Governeconomic policies continue widen further that gap between the urban and rural societies it can only result in a great social upheaval in the country-side.

The people's rebellion in East Pakistan caused by the double dealing rule of Pakistan rulers in a short period of 23 years, which culminated in the creation of independent Bangladesh should give a great lesson to our rulers.

The economic and political supremacy of West Pakistan, economic exploitation of East Pakistan and growing disparity between income and opportunities of the people in the two wings of Pakistan was Rs. 5,000 crores in foreign exchange. The the main cause of the great rebellion in

> Now a days, in the Parliament the divisive Russian word 'Kulak' used for destruction, section by section of the Russian peasents who become owners of the tenancy land, is being used in the same spirit to describe the better placed section of our farmers. If a ten-acre wet land owning lordship's family here is isolated as rich and public prejudice is created against it, our good people have to judge whether it cannot be rightly said that every member of Parliament and legislative Assemblies, every employee and every other citizen earning about Rs. 700 per month is now two and half 'kulaks' put in one, that is, two and half times as rich as the so subbed 'kulak'. You must understand that mostly there are two working adults and a working son or daughter in a farmer's family of five. Do we want to bring down national living standards or peg the of the Indian people and stunt the economic growth in the country in a modern era by classifying the families which earn about Rs. 8.000 per anum as rich?

With these few words, I oppose this Bill.

SHRI ANNASAHEB P. SHINDE : Sir, were I am thankful to the hon. House for the very wide support it has given to this Constitutional Amendment Bill from sections. If we look through the previous debates when similar Constitutional Amendment Bills were discussed and when land reform legislations were sought to be put in the Ninth Schedule, the views expressed were so divergent and the House was sharply divided. Today I am really happy, and a general concensus seems to be emerging in this country in regard to land reforms. To my mind, the implementation of land reforms to which many of the hon. Members from all sides of the honourable Members, while making their House referred, should receive our attention. I think it is very important. It is true that Administration has a very heavy responsibility in this. But it is not only Administration, but what is required is the general awareness in the country, general consciousness and a vigilant public. From that point of view, today's debate has contributed a lot.

I have been very attentively listening to the speeches of the hon. Members and must say very frankly that I have today heard on the floor of the House some of the very fine speeches made by the hon Members. Some interludes were there. That is inevitable because naturally some of our friends have some different views on this matter. On the whole, it has been a very serious debate. I am. therefore, thankful to the hon. Members who have participated in this debate.

Shri Rainarain, as usual, spoke and went away. He asked what is the national policy of the Government of India in regard to land reforms. He was challenging as if we have no national policy. would like to make a very humble mission to which, in fact, one of the hon. Members-Shri Deorao Patil-has made a reference. Today for the first time in this country, land reforms are attempted to be brought into the broad framework. If you look into the previous legislations you

there in between one State and another. There was no common approach to the national guidelines. For the first time in the last three or four years, some broad national guidelines have been evolved at the initiative of the Government of India and as a result of the co-operation we got from the Chief Ministers. Sir, the national ceiling laws were such that there was no proper definition of the word "family" and there were a large number of exemptions and because of these things, anybody could take protection under these exemptions cumvent the law. Now, many speeches, drew our attention to the way in which many of the land reform laws have been evaded in the country. For instance, some of the honourable Members drew our attention to the Report U.P. Committee and this showed there were many loopholes and that there was a great need to plug all these loop-Now, Sir, I am not making any holes. claim that all these have been plugged. I think that a very serious attempt been made for the first time to work out a broad frame work of these legislations and I must say that most of the legislations in the country, which have been approved by the Legislatures, fall within this broad farmework. Now, a question was raised: "why has not the Tamil Nadu Bill been included in this ?" Now, the Tamil Nadu Government wanted that this Bill should be included in the Ninth Schedule. But we scrutinised that Bill and we found that it was not consistent with the national guidelines. For example, in the Bill, "stridan" is treated as a separate property while our definition says that husband, wife and three minor children constitute a family. Then, there are other departures also.. For example, orchards are totally exempted under ceiling laws of the Tamil the present Nadu and, therefore, we have drawn the attention of the Tamil Nadu Government to this and I am glad that a spokesman who spoke here said that they would be prepared to fall in line with the thinking of the Government of India. would will find what diversities and divergence only appeal to him on the floor of this [Shri Annasaheb P. Shinde.]
House: "Please persuade your Government to amend their law as early as possible and we will not hesitate to come forward again before this august House for putting the Bill in the Ninth Schedule so that it gets the necessary constitutional protection".

Then, there are three other laws which have not been included in this: One is the Maharashtra law, the other is the Assam law and the third is the U.P. law. Now, with regard to the U.P. law, there were some departures from the national guidelines and we took up the matter with the U.P. Government and I am glad to inform the House that the U.P. Government has broadly accepted our suggestions and they have passed the legislation, but since certain formalities had to be completed, and hence it could not be included.

As far as the Assam law is concerned, by and large, the Assam law falls within the broad purview of the national guide-But what has happened with regard to the Assam law is that there was some technical mistake on their part. When the law was enacted, they took the assent of the Governor and not of the President. Now, when we examined with the help of the Law Ministry, found that the assent of the Governor is not adequate to bring it under the Ninth Schedule and, therefore, they will have to put it before the Legislature and the President's assent will have to be given to that

SHRI SASANKASEKHAR SANYAL: The assent of the President could be given or obtained later.

SHRI ANNASAHEB P. SHINDE: No, that cannot be done. We have consulted the Law Ministry and the Law Ministry has advised us that unless the law is properly enacted, that is, it is approved by the Legislature and has received the assent of the President it cannot be put in the Ninth Schedule. So unless there is a properly enacted law, it cannot be done like this . . .

DR. Z. A. AHMAD: What is the problem in Maharashtra?

ANNASAHEB P. SHINDE: There is some difference of opinion between the Government of India and the Maharashtra Government in regard properties which have been partitioned before 1970. Their contention is if the Government of India has no objection for transfer to third parties, which took place 1970—because they gave before pective effect to their law one year earlier to the national guidelines. They say that this will be really challenged in a court of law. There will be a spate of litigation. According to their view, Government India's position is not correct. There is difference of view in regard to the legal position. We are trying to persuade them and I do hope they will agree, and that law will also come within the purview of the 9th Schedule, so that that law also gets the necessary protection.

Then, Sir, a number of other aspects have been raised. One of the important issues that has been raised is bv Veerendra Patil. He is not here. He challenged the bona fides of the Karnataka Government, and he says that the implementation machinery is not really effective. Now, there I have no two opinions. In fact, Dr. Z. A. Ahmad effectively argued this point, because what is important now is the effective implementation of the law. He drew our attention to some of the very positive aspects implementation. He made valuable suggestions as to how this can be implement ed by setting up popular movements and involvement of the beneficiaries. Veerendra Patil also stated that the record should not be left in the hands of Patwaris. That is all right. But when he challenged the bona fides have just to put one question to him. He was the Minister of that State for many, many years. What did he do to reduce the ceiling? Now, when he was the Chief Minister, the level of ceiling in Karnataka was 216 acres. But I do not want to enter into any controversy. New law has come . . .

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CHANDRASEKHARAN What is the present ceiling?

SHRI ANNASAHEB P. SHINDE: The present ceiling is 10 to 54 acres uniform throughout the country. There is no departure, except in two areas. Departure has been made in the case of western Rajasthan, desert area. Then, there are two or three districts of Himachal Pradesh where a departure has been allowed-Lahaul and Spiti. It is 70 acres there instead of acres. We have not allowed the departure to any State Government, excepting these two. We have given President's approval only on this basis and on the clear understanding that they will fall within the purview of national guidelines.

Now, it is a question of implementation. For implementation, one of our hon. Members suggested that there should be a Parliamentary Committee. Now, I do not know whether a Parliamentary Committee will serve the purpose. But I appreciate intention of the hon. Member because all along Members have been saying, and we know, and it is even our own, Government of India's, assessment, that it is only implementation which is important. As my senior colleague mentioned in the other House, we require some machinery of some type and we will go into Machinery is necessary at the district level, at the State level and even at the all-India level. If we have evolved national guidelines, it is the duty of the Government of India to see that those guidelines are being implemented in practice. That would be the endeavour of the Government India . . .

SHRI SASANKASEKHAR SANYAL: May I ask you one question? Are you going in for popular participation?

SHRI ANNASAHEB P. SHINDE: That has been there. We have written to the State Governments. The suggestion of Dr. Ahmad has been accepted by us. We have written to the State Governments that proper popular committees should there and there should be participation by the beneficiaries. That has been communicated by us.

Then, Sir, another point has been made by Shri Shekhawat. He interpreted inclusion of land legislation in the Ninth Schedule in a different way.

He said that the Government was conceding the position that there are some weaknesses in the legislation and that is why this attempt is being made to include this in the 9th Schedule, I must submit that I entirely differ from him because our experience is that endless litigations are carried on or false excuses are made by interested parties and vested interests. Therefore, it is not out of our weakness that we are putting it in the 9th Schedule. The interested parties carry on litigation and the poor people are not in a position to face it. Even the State Governments are burdened with thousands and thousands of cases of litigation. Therefore, I very humbly submit that I do not agree with the hon. Member.

श्री भैरों सिंह शेखावत : ग्राप जो इस समय लेजिलेशन लारहे हैं इसमें भी लूपस्होल्स है। मारी मटेट ऐसेम्बलीज ने जो कानून पास किया है उसमें एक प्राविजन है कि नये कानून से यदि पुराने कानुनों के मुकाबले में जमीन कम मरेन्डर की जाती है तो पुराना कानुन लागु होगा । ऐसी हालत में जब पुराना कानून लागू हो गया तो ग्राप चाहे कितना ही कंस्टीट्यूणन प्रोटेक्णन दें, लोग पराने कानन के मातहत प्रोटेक्शन ले लेंगे ?

SHRI ANNASAHEB P. SHINDE: I have said and covered important points. I have one more point and that would be the end of my speech. A point has been made that the beneficiaries did not get benefit out of even the limited lands which have been distributed over a number of years. Either these were uneconomic holdings or the necessary infra-structure support was not given to them. I concede this point. When we formulated a few guidelines, one of the conclusions was that there was no use in indiscriminately distributing the land unless all support given to the poorer sections of the society. You know that our approach is very clear

IShri Annasaheb P. Shindel

We would like to give preference to the Scheduled Castes, Scheduled Tribes and other categories of landless people. But unless you give the necessary credit and their holdings are made economic, the benefits may not really accrue to them. The Government has realised this position. We have given the necessary instructions to all the nationalised banks. It is at the implementation level. We are trying to coordinate our efforts with the State Governments in regard to these matters.

Then, Sir, a point has been made as to whether we would be giving or distributing uneconomic, holdings. Our advice to the State Governments would be to see that, to the extent possible, at least 5 acres or 7 acres which would possibly constitute economic holding should be given to individual farmers. If uneconomic holding is given, it is really very very difficult. Of course, in the case of irrigated land, even if a little less is given, it would do. It is a question of what would be an economic holding in the different areas.

DR. Z. A. AHMAD: You can tell in terms of acres.

SHRI ANNASAHEB P. SHINDE: If it is a very fertile land, then even 3 acres would possibly make it an economic holding. If it is unirrigated land, then 5 to 7 or  $7\frac{1}{2}$  acres will be an economic holding.

SHRI INDRADEEP SINHA (Bihar): Is it not the policy of the Government to make the holding economic by persuading the small farmers to join hands in co-operative farming because individual farms cannot be made economic so far as the poor peasants are concerned?

SHRI ANNASAHEB P. SHINDI: I have had occasion to go into this problem. My own feeling is that we have not succeeded in providing the necessary incentives for co-operative farming. I think that whatever may have been the previous feeling and past mistakes, this will have to be done. I entirely agree that in our agriculture, very small farms are 1 pe. Some hon. Members mentioned that 60

per cent of the farms are of less than 2½ acres. We will have to see that some effort is made to see that the individual interest is protected and the necessary infra-structure is provided. I would not take much time of the House. I am thankful to all the Members of the House. There was a solitary dissenting voice in this House. I am very sorry for the speech which was made by the last speaker.

I must tell him that his thinking is completely out of tune with the national thinking of today. And what he spoke is not acceptable to the country. I wish he had not been spoken like that. Of course, since he is an hon. Member of this House, he has a right to speak But nobody in the country is going to accept this. The direction in which the country wants to go whatever be our present weaknesses, is altogether different. And, therefore, I would suggest to him, though he has made a speech, not to oppose this Bill and either support it or abstain from the voting.

Sit. I would seek a unanimous support of this House for this very valuable and historic measure.

MR. DEPUTY (HAIRMAN: The question is:

"That the Bill further to amend the Constitution of India, as passed by the Lok Sabha, be taken into consideration.".

The House divided.

MR. DEPUTY CHAIRMAN: Ayes—170. Noes—Nil.

### 1YES--170

Abid, Shri Qasim Ali.
Abu Abraham, Shri.
Adivarekar, Shrimati Sushila Shankar.
Ahmad, Dr. Z. A.
Alva, Shrimati Margaret.
Amla, Shri Tirath Ram.
Anand, Shri J. S.
Anandam, Shri M.
Anandan, Shri T. V.
Arif, Shri Mohammed Usman.

Avergoankar, Shri R. D. J. Banarasi Das, Shri. Barman, Shri B. D. Basar, Shri Todak. Berwa, Shri Jamna Lal. Bhagwati, Shri B. C. Bhardwai, Shri Jagan Nath. Bhatt, Shri Nand Kishore. Bisi, Shri P. N. Bobdey, Shri S. B. Borooch, Shri D. K. Buragohain, Shri Nabin Chandra. Chakrabarti, Dr. R. K. Chandra Shekhar, Shri. Chandrasekhar, Shrimati Maragatham, Chandrasekharan, Shri K. Chaturvedi, Shrimati Vidyawati. Chaudhari, Shri N. P. Chaurasia, Shri S. D. S. Chettri, Shri K. B. Choudhury, Shri N. R. Chowdhary, Shri C. L. Choudhri, Shri A. S. Chundawat, Shrimati Lakshmi Kumari Das, Shri Balram. Das, Shri Bipinpal. Dhabe. Shri S. W Dhar, Shri D. P. Dikshit. Shri Umashankar. Dutt, Dr. Vidya Prakash. Dwivedi, Shri D. N. Gadgil, Shri Vithal. Goray. Shri N. G. Goswami, Shri S. P. Gowda, Shri U. K. Lakshmana. Guiral Shri I. K. Gupta, Shri Shyamlal. Hashmi, Shri S. A. Himmat Sinh, Shri. Imam, Shrimati Aziza, Jain.Shri Dharamchand. Jairamdas Daulatram, Shri. Jha, Shri Kamalnath. Joshi, Shri Jagdish. Joshi.Shrimati Kumudben Manishankar. Ioshi, Shri Umashankar. Kalaniya, Shri Ibrahim. Kalp Nath, Shri. Kalvan Chand, Shri. Kamble, Prof. N. M.

Kapur, Shri Yashpal.

Khan, Shri Khurshed Alam

Kesri, Shri Sitaram.

Khan, Shri Maqsood Ali. Khan, Prof. Rasheeduddin, Kollur, Shri M. L. Kripalani, Shri Krishna. Krishan Kant, Shri. Krishna, Shri M. R. Kulkarni, Shri A. G. Kulkarni, Shrimati Sumitra G Kumaran, Shri S. Kunjachen, Shri P. K. Lakshmanan. Shri G. Lalbuaia, Shri Lokesh Chandra, Dr. Mahanti, Shri B. K. Majhi, Shri C. P. Makwana, Shri Yogendra. Malaviya, Shri Harsh Deo. Mali, Shri Ganesh Lal. Mariswamy, Shri S. S. Mathew Kurian, Dr. K. Mathur, Shii Jagdish Prasad. Mehta, Shri Om. Menon, Shrimati Leela Damodara, Mirdha, Shri Ram Niwas. Mishra, Shri R. K. Mukheriee, Shri Pranab, Mukhopadhyay, Shrimati Purabi. Mulla. Shri A. N. Munda, Shu B. R Murthy, Shri B. P. Nagaraja. Musafir, Shri Gurmukh Singh. Narasiah, Shri H. S. Nawal Kishore. Shri. Nizam-ud-Din. Shri Sved. Nurul Hasan, Prof. S. Panda, Shri Brahmananda. Parashar, Shri V. R. Patil. Shri Deorao. Patil, Shri Gulabrao. Patil, Shri Veerendra. Poddar, Shri R. K. Pradhan, Shrimati Saraswati. Prasad, Shii K. L. N. Punnaiah, Shri Kota. Puri, Shri D. D. Rachaiah, Shri B. Raha. Shri Sanat Kumar. Raju, Shri V. B. Ranganathan, Shri S. Rao, Shrimati Rathnabai Sreerivasa. Rao. Shri V. C. Kesava. Reddi, Shri K. Brahmananda. Reddy, Shri Gaddam Narayana.

Reddy, Shri Janardhana.

Reddy, Shri K. V. Raghunatha.

Reddy, Shri Mulka Govinda.

Reddy, Shri R. N.

Roshan Lal, Shri.

Saleem, Shri Mohammad Yunus.

Sangma, Shri E. M.

Sanyal, Shri Sasankasekhar.

Sardar Amjad Ali, Shri.

Savita Behen, Shrimati.

Seyid Muhammad, Dr. V. A.

Shah, Shri Manubhai.

Shahi, Shri Nageshwar Prasad.

Sharma, Shri K. L.

Shastri, Shri Bhola Paswan.

Shekhawat, Shri B. S.

Shilla, Shri Showaless K.

Shishir Kumar, Shri.

Shukla, Shri Chakrapani.

Shukla, Shri M. P.

Shyamkumari Devi, Shrimati.

Siegh, Shri D. P.

Singh, Shri I. T.

Singh, Shri Kameshwar.

Singh, Shri Mahendra Bahadur

Singh, Shri Mohan.

Singh, Shri Nathi.

Singh, Shri Niranjan.

Singh, Shri Parbhu.

Singh, Shrimati Pratibha.

Singh, Shri Ranbir.

Singh, Shri Sultan.

Singh, Shri T. N.

Singh, Shri Tríloki.

Singh, Dr. V. B.

Sinha, Shri Awadheshwar Prasad.

Sisodia, Shri Sawaisingh.

Sivaprakasam, Shri S.

Sukhdev Prasad, Shri.

Sultan, Shrimati Maimoona,

Swu, Shri Scato.

Tanvir, Shri Habib.

Thakur, Shri Gunanand.

Tilak, Shri J. S.

Tiwari, Shri Shankarlal.

Tiwary. Pt. Bhawaniprasad.

Totu, Shri G. C.

Tripathi, Shri Kamlapati.

Trivedi, Shri H. M.

Varma, Shrimati Narayani Devi Manak-

Venigalla Satyanarayana, Shri.

Wajd, Shri Sikander Ali. Yadav, Shri Shyam Lal.

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

DEPUTY CHAIRMAN: Now. we shall take up clause by clause consideration of the Bill. There is one amendment on clause 2. But the hon. Member is not there.

The question is:

"That Clause 2 stand part of the Bill".

The House divided. Ayes-171, Nos-Nil

AYES-171

Abid, Shri Qasim Ali.

Abu Abraham, Shri.

Adivarekar, Shrimati Sushila Shankar.

Ahmad, Dr. Z. A.

Alva, Shrimati Margaret,

Amla, Shri Tirath Ram.

Anand, Shri J. S.

Anandam, Shri M.

Anandan, Shri T, V.

Arif, Shri Mohammed Usman.

Avergoankar, Shri R. D. J.

Banarsi Das, Shri.

Barman, Shri B. D.

Basar, Shri Todak.

Berwa, Shri Jamna Lal.

Bhagwati, Shri B. C.

Bhardwaj, Shri Jagan Nath.

Bhatt, Shri Nand Kishore.

Bisi, Shri P. N.

Bobdey, Shri S. B.

Borooah, Shri D. K.

Buragohain, Shri Nabin Chandra.

Chakrabarti, Dr. R. K.

Chandra Shekhar, Shri.

Chandrasekhar, Shrimati Maragatham.

Chandrasekharan, Shri K.

Chaturvedi, Shrimati Vidyawati.

Chaudhari, Shri N. P.

Chaurasia, Shri S. D. S.

Chettri, Shri K. B.

Choudhury, Shri N. R.

Chowdhary, Shri C. L.

Chowdhri, Shri A. S.

Chundawat, Shrimati Lakshmi Kumari. Das, Shri Balram. Das, Shri Bipinpal. Dhabe, Shri S. W. Dhar, Shri D. P. Dikshit, Shri Umashankar. Dutt, Dr. Vidya Prakash. Dwivedi, Shri D. N. Gadgil, Shri Vithal. Goray, Shri N. G. Goswami, Shri S. P. Gowda, Shri U. K. Lakshmana. Gujral, Shri I. K. Gupta, Shri Bhupesh. Hashmi, Shri S. A. Himmat Sinh, Shri Imam, Shrimati Aziza. Jain, Shri Dharamchand. Jairamdas Daulatram, Shri. Jha, Shri Kamalnath. Joshi, Shri Jagdish. Joshi, Shrimati Kumudben Manishankar. Joshi, Shri Umashankar. Kalaniya, Shri Ibrahim. Kalp Nath, Shri. Kalyan Chand, Shri. Kamble. Prof. N. M. Kapur, Shri Yashpal. Kesri, Shri Sitaram. Khan, Shri Khurshed Alam. Khan, Shri Maqsood Ali. Khan, Prof. Rasheeduddin. Kollur, Shri M. L. Kripalani, Shri Krishna. Krishan Kant, Shri Krishna, Shri M. R. Kulkarni, Shri A. G. Kulkarni, Shrimati Sumitra G. Kumaran, Shri S. Kunjachen, Shri P. K. Lakshmanan, Shri G. Laibuaia, Shri. Lokesh Chandra, Dr. Mahanti, Shri B. C. Mahanti, Shri B. K. Majhi, Shri C. P. Makwana, Shri Yogendra.

Malaviya, Shri Harsh Deo.

Mathur, Shri Jagdish Prasad.

Menon, Shrimati Leela Damodara.

Mali, Shri Ganesh Lal.

Mariswamy, Shri S. S.

Mathew Kurian, Dr. K.

Mehta, Shri Om.

Mishra, Shri R. K. Mukherjee, Shri Pranab. Mukhopadhyay, Shrimati Purabi. Mulla, Shri A. N. Munda, Shri B. R. Murthy, Shri B. P. Nagaraja. Musafir, Shri Gurmukh Singh. Narasiah, Shri H. S. Nawal Kishore, Shri. Nizam-ud-Din, Shri Syed. Nurul Hasan, Prof. S. Panda, Shri Brahmananda. Parashar, Shri V. R. Patil, Shri Deorao. Patil, Shri Gulabrao. Patil, Shri Veerendra. Poddar, Shri R. K. Pradhan, Shrimati Saraswati. Prasad, Shri K. L. N. Puri, Shri D. D. Punnaiah Shri Kota. Rachaiah, Shri B. Raha, Shri Sanat Kumar. Raju, Shri V. B. Ranganathan, Shri S. Rao, Shrimati Rathnabai Sreenivasa. Rao, Shri V. C. Kesava. Reddi Shri K. Brahmananda. Reddy Shri Gaddam Narayana. Reddy, Shri Janardhana. Reddy, Shri K. V. Raghunatha. Reddy, Shri Mulka Govinda. Reddy, Shri R. N. Roshan Lal, Shri Saleem, Shri Mohammad Yunus. Sangma, Shri E. M. Sanyal, Shri Sasankasekhar. Sardar Amjad Ali, Shri. Savita Behen, Shrimati. Sevid Muhammad, Dr. V. A. Shah, Shri Manubhai. Shahi, Shri Nageshwar Prasad. Sharma, Shri K. L. Shastri, Shri Bhola Paswan. Shekhwat, Shri B. S. Shilla, Shri Showaless K. Shishir Kumar, Shri. Shukla, Shri Chakrapani. Shukla, Shri M. P. Shyamkumari Devi, Shrimati. Singh, Shri D. P Sinha. Shri Indradeep. Singh, Shri I. T.

Alva, Shrimati Margaret.

Singh, Shri Kameshwar Singh, Shri Mahendra Bahadur. Singh, Shri Mohan. Singh, Shri Nathi. Singh, Shri Niranjan. Singh, Shri Prabhu. Singh, Shrimati Pratibha. Singh, Shri Ranbir. Singh, Shri Sultan. Singh, Shri T. N Singh, Shri Triloki. Singh, Dr. V. B. Sinha. Shri Awadheshwar Prasad. Sisodia, Shri Sawaisingh. Sivaprakasam, Shri S. Sukhdev Prasad, Shri Sultan, Shrimati Maimoona. Swu, Shri Scato. Tanvir, Shri Habib. Thakur, Shri Gunanand. Tilak, Shri J. S. Tiwari, Shri Shankarlal. Tiwary. Pt. Bhawaniprasad. Totu, Shri G. C. Tripathi, Shri Kamlapati. Trivedi, Shri H. M.

Venigalla Satyanarayana, Shri. Wajd, Shri Sikander Ali. Yadav, Shri Shyam Lal. The motion was carried by a me

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Varma, Shrimati Narayani Devi Manak-

Clause 2 was added to the Bill.

MR. DEPUTY CHAIRMAN: The question is:

"That clause I, the Enacting Formula and the Title stand part of the Bill."

The House divided.

MR. DEPUTY CHAIRMAN Ayes—171;
Nocs—Nil.

## AYES-171

Abid. Shri Qasim Ali. Abu Abraham. Shri. Adiyarekar, Shrimati Sushila Shankar. Ahmad, Dr. Z. A. Amla, Shri Tirath Ram. Anand, Shri J. S. Anandam, Shri M. Anandan, Shri T. V. Arif, Shri Mohammed Usman. Avergoankar, Shri R. D. J. Banarsi Das, Shri. Barman, Shri B. D. Basar, Shri Todak. Berwa, Shri Jamna Lal. Bhagwati, Shri B. C. Bhaidwaj, Shri Jagan Nath. Bhatt, Shri Nand Kishore. Bisi, Shri P. N. Bobdey, Shri S. B. Borooah, Shri D. K. Borooah, Shri Nabin Chandra. Chakrabarti, Dr. R. K. Chandra Sekhar, Shri. Candrasekharan, Shri K. Chandrasekhar, Shrimati Maragatham. Chaturvedi, Shrimati Vidyawanti. Chaudhari, Shri N. P. Chaurasia, Shri S. D. S. Chettri, Shri K. B. Choudhury, Shri N. R. Chowdhary, Shri C. L. Chowdhri, Shri A. S. Chundawat, Shrimati Lakshmi Kumari. Das, Shri Balram. Das, Shri Bipinpal. Dhabe, Shri S. W. Dhar, Shri D. P. Dikshit, Shri Umashankar. Dutt. Dr. Vidya Prakash. Dwivedi. Shri D. N. Gadgil, Shri Vithal. Goray, Shri N. G. Goswami, Shri S. P. Gowda. Shri U. K. Lakshmana. Gujral, Shri 1. K. Gupta, Shri Bhupesh. Hashmi, Shri S. A. Himmat Sing, Shri. Imam, Shrimati Aziza. Jain, Shri Dharamchand. Jairamdas Daulatram, Shri. Jha, Shri Kamalnath Joshi, Shri Jagdish Joshi, Shrimati Kumudleen Manishankar. Joshi, Shri Umashankar Kalaniva. Shri Ibrahim.

Kalp Nath, Shri Kalvan Chand, Shri Kamble, Prof. N. M. Kapur, Shri Yashpal Kesri, Shri Sitaram Khan, Shri Khurshed Alam Khan, Shri Magsood Ali Khan, Prof. Rasheeduddin Kollur, Shri M. L. Kripalani, Shri Krishna Krishna Kant, Shri Krisht... Shri M. R. Kulkarni, Shri A. G. Kulkarni, Shrimati Sumitra G. **Kum**aran, Shri S. Komischen, Shri P. K. Lakebamanan, Shri G. Lalbuaia, Shri Lokesh Chandra, Dr. Mahanti, Shri B. C. Mahanti, Shri B. K. Mailu, Shri C. P. Makwana, Shri Yogendia Malanya, Shri Harsh Deo Mali Shri Ganesh Lal Manswamy, Shri S. S. Mathew Kurian, Dr. K. Mathur, Shri Tagdish Prasad. Mehta, Shri Om Menon. Shrimati Lecla Damodara Mirdfac Shri Rom Niwas Mistira, Shri R. K. Mukheriee, Shri Pranab Mukhopadhyay, Shrimati Purabi Mulla, Shri A. N. Munda, Shri B. R. Murthy, Shri B. P. Nagaraja Musafir, Shri Gurmukh Singh Narasiah, Shri H. S. Nawal Kishore. Shri Nizam-ud-Din, Shri Syed Nural Hasan, Prof. S. Pand. . Shri Brahmananda Parashar, Shri V. R. Patil, Shri Deorao. Patil, Shri Gulabrao Patil. Shri Veerendra Poddar, Shri R. K. Pradhan. Shrimati Saraswati Prasad, Shri K. L. N. Punnaiah, Shri Kota Puri, Shri D. D. Rachaiah, Shri B. Raha, Shri Sanat Kumar 01

Raju, Shri V. B. Ranganathan, Shri S. Rao, Shrimati Rathmabai Sreenivasa Rao, Shri V. C. Kesava Reddi, Shri K. Brahmananda Reddy, Shri Gaddam Narayana Reddy, Shri Janardhana Reddy, Shri K. V. Raghunatha Reddy, Shri Mulka Govinda Reddy, Shri R. N. Roshan Lal, Shri Saleem, Shri Mohammad Yunus Sangma, Shri E. M. Sanyal, Shri Sasankasekhar Sardar Amjad Ali, Shri Savita Behen, Shrimati Seyid Muhammad, Dr. V. A. Shah, Shri Manubhai Shahi, Shri Nageshwar Prasad Sharma, Shri K. L. Shastri, Shri Bhola Paswan Shekhawat, Shri B. S. Shilla, Shri Showaless K. Shishir Kumar, Shri Shukla, Shri Chakrapani Shukla, Shri M. P. Shyamkumari Devi, Shrimati Singh, Shri D. P. Singh, Shri I. T. Singh, Shri Kameshwar Singh, Shri Mahendra Bahadur Singh, Shri Mohan Singh, Shri Nathi Singh, Shri Niranjan Singh, Shri Parbhu Singh, Shrimati Pratibha Singh, Shri Ranbir Singh. Shri Sultan Singh, Shri T. N. Singh, Shri Triloki Singh, Dr. V. B. Sinha, Shri Awadheshwar Prasad Sinha, Shri Indradeep Sisodia, Shri Sawaisingh Sivaprakasam, Shri S. Sukhdev Prasad, Shri Sultan, Shrimati Maimoona Swu, Shri Scato Tanvir, Shri Habib Thakur, Shri Gunanand Tilak, Shri J. S. Tiwari, Shri Shankarlal Tiwary, Pt. Bhawaniprasad Toru, Shri G. C.

Trinathi, Shri Kamlapati Trivedi, Shri H. M. Varma, Shrimati Narayani Devi Manaklal Venigalia Satyanarayana, Shri Waid, Shri Sikander Ali Yadav, Shri Shyam Lal.

The motion was carried by a majority of the total mebership of the House and by a majority of not less than two-thirds of the Members present and voting.

2.15

Clause I, the Enacting Formula and the Title were added to the Bill.

SHRI ANNASAHEB P. SHINDE: Sir, I move:

"That the Bill be passed."

The question was proposed.

SHRI N. G. GORAY (Maharashtra): Sir, I am sure that all the Members in this House are happy that this amendment to the Constitution will soon be inscribed in the Constitution, Sir, some of us might think that this has been a very long process; it has taken nearly 28 years to come to this point where all the land legislation has been consolidated and it stands protected now according to this amendment.

Sir, now all the hurdles have been removed and all the suspicion and divided voices have gone. There is no hurdle in the way. I would only express the hope that when all the hurdles are removed, it will be possible for the Government, for this country and the people of this country to march forward to a social order which is based on equality and justice. Thank you.

DR. K. MATHEW KURIAN (Kerala): Sir, I am a little perturbed by statement made by the hon. Minister in his concluding speech. He referred to, what he called, economic holding. I am

has defined it. But I would like to refer to one criticism made by the other side against radical land reforms, namely, that free distribution of land with radically low ceiling will adversely affect agricultural production. But I wish to point out that in all farm management studies and in the studies on agrarian structure in this country, it has been proved beyond any doubt that small farms are more productive: In terms of per acre productivity, the productivity of small farms is higher when compared to large farms though it is true that productivity per person is higher in the larger farms compared to the smaller farms. Again in terms of savings the small farm is not unfavourable compared to the large farm. Sir, the main point I would like to make is only this: If there is one single lesson that we have to draw from the last 27 years of history after Indian independence it is this, that the loopholes in the land reforms passed by the Congress Governments in the various States can be plugged and the land reforms properly implemented only by relying on the organised struggle of the people. Land reforms cannot be successfully implemented legally and bureaucratically. Land reforms can be successful only when they are implemented extralegally and non-bureaucratically, that is, only if they are implemented by the organised struggle of the working people, the agricultural labourers and the poor peasants for the complete eradication of landlordism in all forms-both capitalist and feudal landlordism and also the remnants of feudalism. Only with the organised struggles of the people really land reforms can be implemented.

SHRI VEERENDRA PATIL: Sir. do not wish to make any speech. Unfortunately I was not here when Minister was replying to the debate. when I came here I was told that the hon. Minister has made a reference to me and said that during my time, the ceiling in Karnataka was 207 acres. Sir, it is not a fact and I do not think he has made a correct statement. By way of explanation I want to make it clear that the land legis. not sure what he really means and how he lation in Karnataka—then Mysorc—was

passed long before I assumed office as Chief Minister; I did not make anv changes. It was done during the undivided Congress period and the land legislation as passed was sent to the Planning Commission and the Government of India and the Planning Commission approved it. Subsequently there was a directive from the Government of India to reduce the ceiling. That is why in the beginning I said that I was not opposed to the reduction of the ceiling. If at that time I had received any such directive from the Government of India or the Planning Commission, I would have been too glad to reduce the ceiling. So, it was not fair on the part of the hon. Minister to say that I was responsible for fixing a high ceiling during my time.

SHRI INDRADEEP SINHA: Mr. Deputy Chairman, we are all very glad that this Constitution (Amendment) Bill has now been passed. The passing of the Bill will remove the legal hurdle; but legal hurdles are not the only hurdles in the path of the successful implementation of the Act. You know that the implementation of land reforms in this country has had a long and chequered history and the more time passes before its implementation the more and more benami transactions are taking place. And now the battle will shift to the field of implementation. With the little experience that I have had both as a Minister as well as a Member of the Bihar Land Reforms Committee for a number of years I can say that the landlords have immense capacity to indulge in all manner of benami transfers. I know of landlords owning thousands of acres of land who have transferred their lands in the name of Lota Sah, Kursi Khan, Chappal Sahib and so on. All sorts of people are there. Now the crucial question is how are we going to implement the ceiling Acts? Sir, my submission is that there is only one State Government, that is, the Government of Kerala headed by Achuta Menon, which has evolved a popular machinery for implementation by forming Land Boards at the Block and Taluk level consisting of representatives of various political parties which are interested in the implementation

of the ceiling laws. Similar Boards should be set up in all the States of the country, and at the Central level a Committee should be set up by the Government composed of representatives of political parties which are interested in and not opposed to the implementation of the land ceiling laws. With such Boards and with a powerful mass movement we can certainly implement the legislation and if it is implemented I can assure you that the long and dismal story of chronic food deficits and high prices in the country will be a thing of the past and we will become self-sufficient in foodgrains.

SHRI ANNASAHEB P. SHINDE: As far as the various suggestions for effective implementation of the land reform laws are concerned, I have already said that we welcome suggestions and I have made my submission that the Government of India has already taken a decision that we would like very much to associate popular committees in the implementation of land reforms. So our thinking is very clear on this.

So far as Mr. Veerendra Patil is concerned, I have no intention of entering into a controversy with him. In fact he was not there at that time-I thanked all sections of the House for supporting the Bill Naturally when I including him. arguing a point I said that when he was the Chief Minister the ceiling was 216 acres per family in Karnataka and similarly in many other States. One of the reasons was the framing of the law was such that there were many exemptions, many loopholes and it was perfectly within the right of the hon. Mr. Patil to have amended the law and plugged the loopholes. But whatever may be the past, I welcome his co-operation because he has unreservedly said that he would like to co-operate in the implementation of the land reforms. very much like his approach to the problem.

MR. DEPUTY CHAIRMAN. The question is:

"That the Bill be passed".

The House divided.

MR. DEPUTY CHAIRMAN: Ayes-171. Noes-Nit.

#### AYES-171

Abid, Shri Qasim Ali Abu Abraham, Shri Adivarekar, Shrimati Sushila Shankar Ahmad, Dr. Z. A. Alva, Shrimati Margaret Amla, Shri Tirath Ram Anand, Shri J. S. Anandam, Shri M. Anandan, Shri T. V. Arif, Shri Mohammed Usman Avergoankar, Shri R. D. J. Banarsi Das, Shri Barman, Shii B. D. Basar, Shri Todak Berwa, Shii Jamna Lal Bhagwati, Shri B. C. Bhardwaj, Shri Jagan Nath Bhatt, Shri Nand Kishore Bisi, Shri P. N. Bobdey. Shri S. B. Borooah, Shri D. K. Buragohain, Shri Nabin Chandra Chakrabarti, Dr. R. K. Chandra Shekhar, Shri Chandrasekhar, Shrimati Maragatham Chandrasekharan, Shri K. Chaturvedi, Shrimati Vidvawati Chaudhari, Shri N. P. Chaurasia, Shri S. D. S. Chettri, Shri K. B. Choudhury, Shri N. R. Chowdhary, Shri C. L. Chowdhri, Shri A. S. Chundawat, Shrimati Lakshmi Kumari Das, Shri Balram Das, Shri Bipinpal Dhabe, Shri S W. Dhar Shri D. P. Dikshit, Shri Umashankar Dutt, Dr. Vidya Prakash Dwivedi, Shri D. N. - Gadgil, Shri Vithal Goray, Shri N. G. Goswami, Shri S. P. Gowda, Shri U. K. Lakshmana Gujral, Shri I. K.

Gupta, Shri Bhupesh Hashmi, Shri S. A. Himmat Sinh, Shri Imam, Shrimati Aziza Jain, Shri Dharamchand Jairamdas Daulatram, Shri Jha, Shri Kamalnath Joshi, Shri Jagdish Joshi, Shrimati Kumudben Manish antar Joshi, Shri Umashankar Kalaniya, Shri Ibrahim Kalp Nath, Shri Kalyan Chand, Shri Kamalanathan, Shri M. Kamble, Prof. N. M. Kapur, Shri Yashpat Kesri, Shri Sitaram Khan, Shii Khurshed Alam Khan, Shri Maqsood Alı Khan, Prof. Rasheeduddin Kollur, Shri M. L. Kripalanı, Shri Krishna Krishan Kant, Shri Krishna, Shri M. R. Kulkarni, Shri A. G. Kulkarni, Shrimati Sumitra Kumaran, Shri S. Kunjachen, Shri P. K. Lakshmanan, Shri G. Lalbuaia, Shri Lokesh Chandra, Dr. Lotha, Shri Khyom Mahanti, Shri B. C. Mahanti, Shri B. K. Majhi, Shri C. P. Makwana, Shii Yogendra Malaviya, Shri Harsh Deo Mali, Shri Ganesh Lal Mariswamy, Shri S. S. Mathew Kurian, Dr. K. Mathur, Shri Jagdish Prasad Mehta, Shri Om Menon. Shrimati Leela Damodara Mirdha, Shri Ram Niwas Mishra, Shri R. K. Mukherjee, Shri Pranab Mukhopadhyay, Shrimati Purabi Mulla, Shri A. N. Munda, Shri B. R. Murthy, Shri B. P. Nagaraja Musafir, Shri Gurmukh Singh Narasiah, Shri H. S. Nawal Kishore, Shri

Nizam-ud-Din, Shri Syed Nurul Hasan, Prof. S. Panda, Shri Brahmananda Parashar, Shri V. R. Patil. Shri Deorao Patil, Shri Gulabrao Patil. Shri Veerendra Poddar, Shri R. K. Pradhan. Shrimati Saraswati Prasad, Shri K. L. N. Punnaiah, Shri Kota Puri. Shri D. D. Rachaiah, Shri B. Raha, Shri Sanat Kumar Raju, Shri V. B. Ranganathan, Shri S. Rao, Shrimati Rathnabai Sreeniyasa Rao, Shri V. C. Kesava Reddi, Shri K. Brahmananda Reddy, Shri Gaddam Narayana Reddy, Shri Janardhana Reddy, Shri K. V. Raghunatha Reddy, Shri Mulka Govinda Reddy, Shri R. N. Roshan Lal, Shri Saleem, Shri Mohammad Yunus Sangma, Shri E. M. Sanval, Shri Sasankasekhar Sardar Amiad Ali, Shri Savita Behen, Shrimati Sevid Muhammad, Dr. V. A. Shah, Shri Manubhai Shahi, Shri Nageshwar Prasad Sharma, Shri K. L. Shastri, Shri Bhola Paswan Shekhawat, Shri B. S. Shilla, Shri Showaless K. Shishir Kumar, Shri Shukla, Shri Chakrapani Shukla, Shri M. P. Shyamkumari Devi, Shrimati Singh, Shri D. P. Singh, Shri I. T. Singh, Shri Kameshwar Singh, Shri Mahendra Bahadur Singh, Shri Mohan Singh, Shri Nathi Singh Shri Niranjan Singh, Shri Parbhu Singh, Shrimati Pratibha Singh, Shri Ranbir Singh, Shri Sultan Singh Shri T. N.

Singh, Shri Triloki Singh, Dr. V. B Sinha, Shri Awadheshwar Prasad Sinha, Shri Indradeep Sisodia, Shri Sawaisingh Sivaprakasam, Shri S. Sukhdey Prasad, Shri Sultan, Shrimati Maimoona Swu, Shri Scato Tanvir, Shri Habib Thakur, Shri Gunanand Tilak, Shri J. S. Tiwarı, Shri Shankarlal Tiwary, Pt. Bhawaniprasad Totu, Shri G. C. Tripathi, Shri Kamalapati Trivedi, Shri H M. Varma, Shrimati Narayani Devi Manak-Venigalla Satyanarayana, Shri Wajd, Shri Sikander Ali Yadav, Shri Shyam Lal

The motion was carried by a majority of the total membership of the House and by a majority of not less than two thirds of the Members present and voting.

# MESSAGE FROM THE LOK SABHA

The Constitution (Tthirty-second Amendment) Bill, 1973.

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha signed by the Secretary-General of the Lok Sabha:

"I am directed to inform Rajya Sabha that Lok Sabha at its sitting held on Wednesday, the 28th August, 1974 adopted the following motion in regard to the Constitution (Thirty-second Amendment) Bill, 1973:

'That the House do recommend to Rajya Sabha that Rajya Sabha do appoint a Member of Rajya Sabha to the Joint Committee on the Bill further to amend the Constitution of India in the vacancy caused by the retirement of Shri Sultan Singh from Rajya Sabha and do communicate to this